Vol. 267
No. 6

Friday,
07 February, 2025
18 Magha , 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 4)

Regarding notices received under rule 267(pages 4 - 5)

Matters raised with permission—

- Concern over rising road accidents in Pune (pages 5 - 6)
- Concern over rise in cases of Guillain-Barre Syndrome in Maharashtra (pages 6 - 7)
- Need to address the problems faced by Bicycle manufacturing sector (pages 7 - 8)
- Concern over rising Income Inequality and weakening of Social Welfare Programs (pages 8 - 9)
- Demand to provide funds for the research and development of low-cost gene therapy for Spinal Muscular Atrophy (SMA) (pages 9 - 10)
- Demand to rename Darbhanga Airport as Kavi Kokil Vidyapati Airport (pages 10 - 11)
- Demand to establish a National Institute of Mental Health and Neuro-Sciences (NIMHANS) branch in Bellary, Karnataka (pages 11 - 12)

©

RAJYA SABHA SECRETARIAT
NEW DELHI

Demand to extend the Sevok-Rangpo Railway project to Nathu La Pass (pages 12 - 13)

Concern over exponential rise in Non-Communicable Diseases due to surge in the consumption of ultra-processed foods in India (pages 13 - 15)

Need to initiate comprehensive policies for the welfare of Indian Expatriates in the GCC Countries (pages 15 - 16)

Concern over opening up the country's offshore sand blocks for mining by private entities (pages 16 - 17)

Demand to include Kurmali, Mundari, Nagpuri and Ho languages of Jharkhand in the Eighth Schedule to the Constitution (pages 17 - 18)

Need for government interventions and legislations for regulating AI-generated deepfake videos (pages 18 - 19)

Concern over the problems faced by potato farmers in the country (pages 19 - 20)

Demand to include the Musi River in Hyderabad as part of the country's major river rejuvenation project (pages 20 - 21)

Concern over the difficult situation arising due to recession in the diamond industry (pages 22 - 23)

Concern over the rising use of narcotic drugs among adolescents and young adults (pages 23 - 24)

Demand to address the problems faced by farmers in Maharashtra (pages 24 - 25)

Need for protection to depositors of cooperative credit institutions and measures to regulate cooperative credit institutions (pages 25)

Oral Answers to Questions (pages 26 - 51)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Private Members' Bills—

The Artificial Intelligence (Protection of Rights of Employees) Bill, 2023 - *Introduced* (page 51)

Website : http://rajyasabha.nic.in

https://sansad.in/rs

E-mail: rsedit-e@sansad.nic.in

Contents Page

The Deepfake Prevention and Criminalisation Bill, 2023 - *Introduced* (page 51)
The Constitution (Amendment) Bill, 2024 (Amendment of Article 368) - *Introduced* (page 52)
The Asha Workers (Regularization of Service and Other Benefits) bill, 2024 - *Introduced* (page 52)
The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule) - *Introduced* (page 53)
The Entrepreneurship Leave Bill, 2024 - *Introduced* (page 53)
The Constitution (Amendment) Bill, 2024 (amendment of article 85) - *Introduced* (page 53)
The Right to Digital Literacy Bill, 2024 - *Introduced* (pages 53 - 54)
The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 -*Introduced* (page 54)
The National Tribal Heritage Council Bill, 2024 - *Introduced* (pages 54 - 55)
The Coaching Institutes (Accountability and Regulation) Bill, 2024 - *Introduced* (pages 55 - 58)
The Constitution (Amendment) Bill, 2024 (insertion of new Part XIV- B and Amendment of the Seventh Schedule) - *Introduced* (page 59)
The National Agricultural Commission Bill, 2024 - *Introduced* (pages 59- 60)
The Release of Mortal Remains by Clinical Establishments Bill, 2024 - *Introduced* (page 60)
The Disaster Management (Amendment) Bill, 2024 - *Introduced* (pages 60 - 61)
The Virtual Court Proceedings Bill, 2024 - *Introduced* (pages 61 - 62)
The Constitution (Amendment) Bill, 2024 (amendment of articles 124, 217 and 224) - *Introduced* (page 62)
The Constitution (Amendment) Bill, 2024 (insertion of new article 21- B and substitution of article 39-A) - *Introduced* (pages 62 - 63)
The Right to Free Public Health Care Bill, 2024 - *Introduced* (page 63)
The National Commission for Workers Bill, 2024 - *Introduced* (pages 63 - 64)
The Protection of Women from Domestic Violence (Amendment) Bill, 2024 - *Introduced* (page 64)
The Digital Personal Data Protection (Amendment) Bill, 2024 - *Introduced* (pages 64 - 65)
The National Commission for the Welfare of Salt Workers Bill, 2024 - *Introduced* (page 65)
The Parliament (Productivity Enhancement) Bill, 2024 - *Introduced* (pages 65 - 66)
The Prevention of Custodial Torture Bill, 2024 - *Introduced* (page 66)

Contents Page

The Constitution (Amendment) Bill, 2024 (amendment of articles 124 And 216) - *Introduced* (pages 66 - 67)

The Constitution (Amendment) Bill, 2024 (insertion of new articles 48-B and 51-B) - *Introduced* (page 67)

The Public Works (Quality Assurance and Transparency) Bill, 2024 - *Introduced* (page 67)

The Fiscal Responsibility and Budget Management (Amendment) Bill, 2024 - *Introduced* (page 68)

The Constitution (Amendment) Bill, 2024 (Insertion of New Article 21-B and amendment of the Seventh Schedule) - *Introduced* (page 68)

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024 - *Introduced* (pages 68 - 69)

The Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024 - *Introduced* (page 69)

The Constitution (Amendment) Bill 2025 (amendment of article 293) - *Introduced* (page 69)

The Code on Social Security (Amendment) Bill, 2024 - *Introduced* (pages 69 - 70)

The Constitution (Amendment) Bill, 2024 (amendment of article 158) - *Introduced* (page 70)

The Criminal Laws (Repeal) Bill, 2024 - *Introduced* (pages 70 - 71)

The Recognition of Legal Person Status of Rivers Bill, 2024 - *Introduced* (pages 71 - 72)

The Prevention of Black Magic, Witch-Hunting and Superstitious Practices Bill, 2024 - *Introduced* (page 72)

The Private Universities (Prevention of Sale of Degrees) Bill, 2024 - *Introduced* (page 72)

The Constitution (Amendment) Bill, 2024 (amendment of the Seventh Schedule) - *Introduced* (pages 72 - 73)

Rainwater Harvesting in Government Establishments and Schools Bill, 2024 - *Introduced* (page 73)

Compulsory Self-Defence Training in Educational Institutions Bill, 2024 - *Introduced* (pages 73 - 74)

Code on Social Security (Amendment) Bill, 2024 - *Introduced* (page 74)

Voyeurism (Prevention, Prohibition and Redressal) Bill, 2024 - *Introduced* (page 74)

The Medicines and Medical Devices (Price Control and Accessibility) Bill, 2025 - *Introduced* (page 74)

Contents Page

The Digital Health Records (Mandatory Use) Bill, 2025 - *Introduced* (page 75)
The Sustainable Fashion (Promotion and Regulation) Bill, 2025 - *Introduced* (page 75)
The Online Hate Speech (Prevention) Bill, 2024 - *Introduced* (page 75)
The Viral Hepatitis (Prevention and Control) Bill, 2025 - *Introduced* (page 76)
The Prevention of Fraudulent Calls Bill, 2024 — *Withdrawn* (page 76)
The Protection of Children from Sexual Offences (Amendment) Bill, 2024 — *Under Consideration* (pages 76 - 100)

Special Mentions —
Demand for efficacious implementation of Village Map application (page 100)
Need to Conserve Jahaz Haveli in Punjab (pages 100 - 101)
Demand for preserving the heritage of Jaipur City (pages 101 - 102)
Demand for development of Bhiwani Airstrip as Container Terminal (pages 102 - 103)
Request to increase the frequency of Train No. 16861/62 Puducherry—Kanyakumari Weekly Express to a daily service (pages 103 - 104)
Need for establish an AIIMS Hospital in Rural Area of Manipur (page 104 - 105)

Contents Page

RAJYA SABHA

Friday, the 7th February, 2025 / 18 Magha, 1946 (Saka)

The House met at eleven of the clock,
THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair.*

PAPERS LAID ON THE TABLE

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Papers to be laid on the Table.

Report and Accounts (2023-24) of the Tobacco Board, Guntur, Andhra Pradesh and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Jitin Prasada, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 22 of the Tobacco Board Act, 1975:-

- (a) Annual Report and Accounts of the Tobacco Board, Guntur, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above

[Placed in Library. See No. L. T. 2109/18/25]

I. Notifications of the Ministry of Agriculture and Farmers Welfare

II. Reports and Accounts (2023-24) of SFAC, New Delhi and NIPHM, Hyderabad and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare),

Contents Page

issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914: -

(1) S.O. 4916(E)., dated the 13th November, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Fifteenth Amendment) Order, 2024.

(2) S.O. 4995(E)., dated the 20th November, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Sixteenth Amendment) Order, 2024.

[Placed in Library. For (1) to (2), See No. L. T. 2116/18/25]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Small Farmers' Agri-business Consortium (SFAC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Consortium.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2113/18/25]

(ii)(a) Annual Report of the National Institute of Plant Health Management, (NIPHM), Hyderabad, Telangana, for the year 2023-24.

(b) Annual Accounts of the National Institute of Plant Health Management, (NIPHM), Hydeabad, Telangana, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. L. T. 2114/18/25]

Accounts (2022-23) of RPCAU, Pusa, Samastipur, Bihar and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँः-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 31 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016: -

(a) Annual Accounts of the Dr. Rajendra Prasad Central Agricultural University (RPCAU), Pusa, Samastipur, Bihar, for the year 2022-23, and the Audit Report thereon.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2127/18/25]

I. Notifications of the Ministry of Railways

II. Report (2023-24) on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in the Railways and related papers

III. Report and Accounts (2023-24) of NMPPB, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 725(E)., dated the 19th December, 2024, publishing the Railway Claims Tribunal (Procedure)Amendment Rules, 2024, under sub-section (3) of Section 30 of the Railway Claims TribunalAct, 1987.

[Placed in Library. See No. L. T. 2055/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways, under Section 199 of the Railways Act, 1989:-

(1) G.S.R. 778(E)., dated the 23rd December, 2024, publishing the Indian Railways (Open Lines) General (Second Amendment) Rules, 2024.

(2) G.S.R. 01(E)., dated the 1st January, 2025, publishing the Indian Railways (Open Lines) General (Third Amendment) Rules, 2024.

[Placed in Library. For (1) and (2), See No. L. T. 2054/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 80(E)., dated the 28th January, 2025, publishing the Kolkata Metro Railway General (First Amendment) Rules, 2025, under Section 199 of the Railways Act, 1989 and under sub-section (3) of Section 22 of the Calcutta Metro Railway (Operations and Maintenance) Temporary Provisions Act, 1985.

[Placed in Library. See No. L. T. 2054/18/25]

Contents Page

II. A copy each (in English and Hindi) of the following papers: -

(a) Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways, for the year 2023-24 (for the year ending 31st March, 2024).

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L. T. 2053/18/25]

III. A copy each (in English and Hindi) of the following papers: -

(a) Annual Report and Accounts of the National Meat and Poultry Processing Board (NMPPB), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 1991/18/25]

REGARDING NOTICES RECEIVED UNDER RULE 267

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्यगण, माननीय सभापति जी को डा. जॉन ब्रिटास से नियम 267 के तहत एक नोटिस प्राप्त हुआ है, जिसमें संयुक्त राज्य अमेरिका द्वारा एक सैन्य विमान से भारतीय नागरिकों के निर्वासन पर चर्चा की मांग की गई है। माननीय सदस्य, इस मामले को कल, यानी गुरुवार, 6 फरवरी, 2025 को पहले ही विस्तार से उठाया जा चुका है और इस संबंध में माननीय विदेश मंत्री द्वारा एक स्वतः संज्ञान बयान भी दिया गया था। तब एक अपवाद भी बनाया गया था, जिसमें सदस्यों को इस मामले पर स्पष्टीकरण मांगने की अनुमति दी गई थी, जिसका माननीय मंत्री महोदय जवाब भी दे चुके हैं। माननीय सदस्य, 8 दिसंबर, 2022 और 19 दिसंबर, 2022 को नियम 267 पर सहमत सभापति जी के विस्तृत फैसले को आप याद कर सकते हैं, जिसे कई बार दोहराया भी गया है। श्री संजय सिंह से कल प्राप्त एक और नोटिस time barred है, इसलिए उस पर विचार नहीं किया गया है। चूंकि डा. जॉन ब्रिटास का नोटिस सभापति जी द्वारा दिए गए निर्देशों के अनुरूप नहीं है, इसलिए इसे स्वीकार करने में मैं असमर्थ हूँ, धन्यवाद।

सभापीठ की अनुमति से उठाए गए मामले, डा .मेधा विश्राम कुलकर्णी।

MATTERS RAISED WITH PERMISSION

Concern over rising road accidents in Pune

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, this is regarding rising road accidents in Pune. I rise to draw the attention of this august House to the alarming rise in road accidents in Pune city. In 2024, Pune recorded 1,400 road accidents, resulting 320 fatalities. Also, the total number of road accidents has increased as compared to the previous year. In 2024, about 174 two-wheeler riders lost their lives in road accidents due to rash driving, over-speeding and non-compliance of norms. Now there are 25 pro-accident zones identified by Pune police. Several factors contribute to this crisis including poor road conditions, obstacles of ongoing construction work, illegal encroachments, reckless driving, over-speeding, drunk driving, triple-seat or even four-seat riding on two-wheelers, driving on footpaths, lack of enforcement of traffic, etc. The Bombay High Court has already taken note of Pune's worsening traffic conditions and directed Pune Commissioner to take corrective measures. The Police Commissioner and Pune Municipal Commissioner have initiated steps to address traffic congestion and improve road safety.

However, the rising number of accidents indicates that more urgent and stricter action is required. In one place near Wagholi, a drunken driver of a dumper crushed nine workers who were sleeping on footpath. On Gangadham Road, a dumper crushed a lady who was going on a two-wheeler. You all must be knowing about Porsche car accident by a drunken teenager car driver in the midnight. Food delivery boy was crushed in another such accident. The truck which was coming from a wrong side crushed many lives. School-going children, senior citizens, pedestrians, office-going persons using two-wheelers, no one is safe on Pune's roads. My opinion is, stricter action is required to prevent further loss of lives. For that, deployment of more traffic personnel and an AI-based CCTV surveillance at accident-prone zones, improvement of road conditions and completion of construction work in a time-bound manner, intensified actions against violation of rules, launching of extensive public awareness campaign, implementation of harsher penalties are all required. Hon. Vice-Chairman, Sir, I request the Government to

prioritize road safety and take immediate corrective measures to prevent further loss of innocent lives. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Thank you Kulkarni*ji*. The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Medha Vishram Kulkarni: Dr. Fauzia Khan (Maharashtra), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Dorjee Tshering Lepcha (Sikkim), Shri Sandosh Kumar P (Kerala), Dr. Sasmit Patra (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

Now, Dr. Fauzia Khan on 'Concern over rising of Guillain-Barre Syndrome cases in Maharashtra.'

Concern over rise in cases of Guillain-Barre Syndrome in Maharashtra

DR. FAUZIA KHAN (Maharashtra): Sir, I bring to the attention of this House the alarming surge in Guillain-Barre Syndrome cases in Maharashtra. As per the latest reports, the State has recorded 163 suspected cases with 127 confirmed and 28 patients requiring ventilator support. This sharp rise in failure in the public health response exposes gaps in timely diagnosis of the disease and medical preparedness. The State Government has failed to take swift action. Hospitals remain inadequately equipped with essential medicines like Immunoglobulin therapy, ventilator shortages and persistent district healthcare hospitals. Sir, the absence of a coordinated response from municipal and State health authorities has left patients, particularly from rural and economically weaker backgrounds, struggling for treatment. It is unacceptable that Maharashtra, one of the most developed States of the country, continues to witness such lapses in public health infrastructure. The city administration has neither conducted adequate awareness camps nor implemented proactive measures to prevent the spread of this disorder. The failure to act decisively has aggravated the crisis leaving affected families in distress.

I urge the Union Government to intervene immediately in the following ways: No.1, Deploying a central medical response team to assess and manage the outbreak; No.2, Ensuring immediate supply of medicines, ventilators and critical care support; No.3, Providing financial aid to affected families and initiating free treatment programs for those in need. Next, Sir, conducting an independent audit of the public health response of Maharashtra and holding those responsible/accountable and strengthening disease surveillance to prevent future outbreaks. This crisis demands immediate action. The inaction of the State Government has already endangered lives

and further delay will only worsen the situation. I call upon the Union Health Ministry to take urgent steps to contain this outbreak and ensure that such negligence is not repeated. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Thank you Dr. Fauzia Khan. The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Fauzia Khan: Shri A.A. Rahim (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Mahua Maji (Jharkhand), Shri Prakash Chik Baraik (West Bengal), Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Shri Ritabrata Banerjee (West Bengal), Dr. V. Sivadasan (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri P. P. Suneer (Kerala) and Shri M. Mohamed Abdulla (Tamil Nadu).

Now, Shri Dhairyashil Mohan Patil on 'Demand to establish skill development centres for comprehensive industrial development of Raigarh District.' Shri Dhairyashil MohanPatil; not present.The next speaker is Shri Sanjeev Arora- Need to address the problems faced by Bicycle Manufacturing Sector.

Need to address the problems faced by Bicycle manufacturing sector

SHRI SANJEEV ARORA (Punjab): Sir, I rise to draw the attention of the Government towards most healthy, environment-friendly, meant for masses transportation, that is, bicycles. The industry is going through some tough times and some issues need to be addressed by the concerned Ministries at the earliest possible. Sir, there should be uniform GST on bicycle and bicycle-parts. Currently, bicycle parts attract 18 per cent GST. Non-electric bicycles attract 12 per cent GST and electric bicycles attract 5 per cent GST. The fragmented GST structure burdens the manufacturers, discourages domestic production and creates unnecessary financial hurdles. A uniform GST rate of 5 per cent is required to support growth of this environment-sustainable mode of transport. Cycles meant for handicapped persons should be made GST-free. These rates need to be applicable from bicycle parts to the final production.

Sir, renewal of Bicycle Development Council, under DPIIT of the Ministry of Commerce, has been pending since 2021. This inter-ministerial body plays a vital role in coordinating efforts among Ministries and manufacturers to strengthen the bicycle industry. The delay in renewal of this body is hampering strategic growth and innovation of this sector. As already mentioned, bicycles are crucial not only as an affordable means of transport, but also in advancing our sustainability and health objectives.

I urge the concerned Ministries to address these issues urgently, streamline projects and facilitate the industry's growth for the benefit of the common wealth and the nation as a whole. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the matter raised by Shri Sanjeev Arora: Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri P. P. Suneer (Kerala), Shri Prakash Chik Baraik (West Bengal), Shri Saket Gokhale (West Bengal), Shri Ritabrata Banerjee (West Bengal), Dr. Fauzia Khan (Maharashtra), Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

The next speaker is Shri Manoj Kumar Jha- Concern over rising income inequality and weakening of Social Welfare Programs.

Concern over rising Income Inequality and weakening of Social Welfare Programs

श्री मनोज कुमार झा (बिहार) : माननीय उपसभाध्यक्ष महोदय, मुझे अपनी बात रखने का मौका देने के लिए आपका बहुत-बहुत शुक्रिया। महोदय, मेरे लिए बेहद खुशी की बात है कि मुझे यह मौका मिला है, इसके लिए आपका धन्यवाद, और मैं धन्यवाद इसलिए भी करना चाहता हूं क्योंकि माननीय वित्त मंत्री महोदया भी हमारे समक्ष मौजूद हैं। महोदय, बीते कुछ वर्षों में हमने इस प्रश्न को सदन में लगातार उठाया है और यह प्रश्न सिर्फ मेरा नहीं है, बल्कि सभी से जुड़ा प्रश्न है।

महोदय, आय की असमानता हमारे जीवन के कई पहलुओं को प्रभावित कर रही है। अगर मैं खास तौर पर कहूं कि अरबपति, खरबपतियों की संख्या में बढ़ोतरी हो रही है, तो उससे कोई गुरेज़ नहीं है, लेकिन उसके ठीक बरक्स, जो शार्प डिक्लाइन है - मिडिल इन्कम ग्रुप, लोअर इन्कम ग्रुप और खास करके जो असंगठित क्षेत्र का मामला है, उस संबंध में मेरा आपके माध्यम से अपनी सरकार से यह भी कहना है कि कोविड के पश्चात इस प्रक्रिया में और भी तेजी आई है। आय के असमान वितरण के प्रश्न पर इकोनॉमी की जो एक शेप है, उसमें एक प्रभु वर्ग, जिसे हम एलीट वर्ग कहते हैं, उस प्रभु वर्ग की आय में बेतहाशा बढ़ोतरी हुई है, लेकिन अगर आप उसके अनुपात में देखें, तो जो एक सामान्य हाशिये के समूह हैं या जो हमारा वर्किंग क्लास है, उसकी आय में लगातार इस प्रकार की गिरावट देखी जा रही है, जो एक चिंता का विषय है।

महोदय, आय का असमान वितरण सिर्फ इकोनॉमी को प्रभावित नहीं करता है, बल्कि सोशल स्टैबिलिटी को भी प्रभावित करता है, वह डेमोक्रेसी को भी प्रभावित करता है। हम सब कहीं न कहीं पाते हैं कि जब पूंजी का संकेंद्रण होता है, तो पूंजी राजनीति को भी निर्धारित करने लगती है और जब राजनीति को पूंजी निर्धारित करती है, तो मैं समझता हूं कि उससे निकलना हम सबकी सामूहिक जिम्मेवारी है।

महोदय, मैं एक और चीज़ कहना चाहूंगा कि आय के असमान वितरण का स्वास्थ्य जैसे विषयों पर भी असर पड़ता है, शिक्षा पर भी असर पड़ता है। मैं सदन को आगाह करता रहा हूं कि अगर हमने इसके लिए कठोर और तात्कालिक फैसले नहीं लिए, तो हम एक ज्वालामुखी के ढेर पर बैठे हुए हैं।

महोदय, मैं आखिर में कहूंगा कि आर्टिकल 38 और आर्टिकल 39 का संज्ञान लें। मैं कहूंगा कि खास कर आर्टिकल 39, क्लाज़ 'सी' -that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment. That is my request to you and to the Government. Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the matter raised by Shri Manoj Kumar Jha: Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri P. P. Suneer (Kerala), Shri Jose K. Mani (Kerala), Shri A. A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Shri Haris Beeran (Kerala), Shri Prakash Chik Baraik (West Bengal), Shri Saket Gokhale (West Bengal), Shri Ritabrata Banerjee (West Bengal), Shri Sanjay Yadav (Bihar), Dr. Fauzia Khan (Maharashtra), Shrimati Mahua Maji (Jharkhand), Shri Sujeet Kumar (Odisha), Dr. Sasmit Patra (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

Demand to provide funds for the research and development of low-cost gene therapy for Spinal Muscular Atrophy (SMA)

SHRI HARIS BEERAN (Kerala): Mr. Vice-Chairman Sir, I wish to draw the attention of this august House to the sufferings of patients affected by Spinal Muscular Atrophy, which I refer to as SMA. The SMA is a very rare genetic disorder that affects the nerve cells in the spinal cord. This condition is diagnosed in infancy, typically before six months. If left untreated, it is the primary cause of death. According to estimated statistics, approximately 8,000 to 25,000 people are affected by SMA every year in India. There is, however, a positive development. Treatments are available to manage SMA, although there is no cure. Three types of treatments exist. Firstly, gene therapy is available for infants below two years. Secondly, there is an injection-based treatment. Thirdly, molecule therapy is also an option. However, the downside is that these treatments are exorbitantly priced. The gene therapy costs around 17 crore rupees, which is the cost of the gene therapy medicine. The molecule therapy medicine costs around 6.2 lakh rupees per bottle, with around 30 bottles required per year. Consequently, these treatments are unaffordable for most of the people.

Therefore, I suggest that the Ministry of Health and Family Welfare must intervene urgently.

Experts have suggested that local production of these medicines, specifically generic versions, is feasible. Indian pharmaceutical companies are well-equipped to produce such generic medicines. To facilitate the production of generic medicines, an exemption under Section 100 of the Patents Act is necessary. Experts claim that producing generic medicines locally could reduce the cost of one bottle of medicine from rupees 6.2 lakhs to rupees 3,063. I must refer to the National Policy for Rare Diseases 2021, which stipulates that local manufacture of medicines for rare diseases is permitted. Therefore, I urge upon the Government to invoke this policy to allow local production of generic medicines.

Furthermore, Sir, two additional points need to be addressed. Firstly, a registry for SMA patients is essential. Currently, crowd-funding is the sole means of support for these patients, which is insufficient. Therefore, an SMA registry must be established. Secondly, until local production of medicines commences, the Government should subsidize these medicines or make them customs duty-free so that, at least, there is...*(Time-bell rings)*...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Your three minutes are over, thank you, Mr. Haris.

The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Haris Beeran: Shri Anil Kumar Yadav Mandadi (Telangana), Shri Jose K. Mani (Kerala), Shri P.P. Suneer (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri Sanjeev Arora (Punjab), Dr. V. Sivadasan (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sanjay Singh (Delhi), Shri A.A. Rahim (Kerala), Ms. Swati Maliwal (Delhi), Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha), Shri Abdul Wahab (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shri Saket Gokhale (West Bengal), Shri Sandosh Kumar P (Kerala), Shri Meda Raghunandha Reddy (Andhra Pradesh) and Shri M. Mohamed Abdulla (Tamil Nadu). Next, Shri Sanjay Kumar Jha.

Demand to rename Darbhanga Airport as Kavi Kokil Vidyapati Airport

श्री संजय कुमार झा (बिहार): आदरणीय उपसभाध्यक्ष महोदय, मैं धन्यवाद देना चाहता हूँ। दरभंगा एयरपोर्ट उड़ान स्कीम का देश का सबसे सक्सेसफुल एयरपोर्ट है। यह प्रधान मंत्री जी की परिकल्पना थी कि जो छोटे एयरपोर्ट्स हैं, उन्हें उड़ान स्कीम के अंतर्गत डेवलप करना है। अब लोग वहाँ से भी बहुत बड़ी संख्या में ट्रेवल करते हैं। इसी तरह से, वित्त मंत्री जी ने इस बार के बजट में भी इसे दस साल extend कर दिया है और सौ नई जगहों को टेक-अप करने की बात है।

यह उड़ान स्कीम एविएशन सेक्टर में बहुत ही सक्सेसफुल रही है। हमारे मिथिला में विद्यापति एक बहुत बड़े कवि हुए। जब 2018 में उसका शिलान्यास हो रहा था, उस समय तत्कालीन नागरिक उड्डयन मंत्री दरभंगा गए थे और हमारे मुख्य मंत्री, श्री नीतीश कुमार जी भी थे। वहाँ पर तय हुआ कि उन्हीं के नाम पर यह एयरपोर्ट होना चाहिए। आदरणीय उपसभाध्यक्ष महोदय, विद्यापति मैथिली, संस्कृत जैसी भाषाओं के प्रसिद्ध कवि और साहित्यकार थे, जिनका योगदान भारतीय साहित्य और भक्ति परंपरा में अत्यधिक महत्वपूर्ण रहा है। उनकी स्थायी धरोहर है और मिथिला क्षेत्रवासियों के दिलों में उनका अमिट स्थान है। इस संदर्भ में, बिहार के मुख्य मंत्री, श्री नीतीश कुमार जी 22 दिसंबर, 2020 को तत्कालीन नागरिक उड्डयन मंत्री को पत्र लिखकर दरभंगा हवाई अड्डे का नाम कवि कोकिल विद्यापति हवाई अड्डा रखने की अपील की थी। इस संबंध में बिहार विधान सभा और विधान परिषद ने भी मार्च, 2021 में एक प्रस्ताव पारित किया, जिसमें दरभंगा हवाई अड्डे का नाम कवि कोकिल विद्यापति हवाई अड्डा रखने की सिफारिश की गई थी।

मैं आपके माध्यम से सरकार से अनुरोध करता हूं कि इस प्रस्ताव को शीघ्र अनुमोदित करके कवि कोकिल विद्यापति जी की स्थायी धरोहर को सम्मानित करते हुए, इस दरभंगा एयरपोर्ट का नाम विद्यापति जी के नाम पर किया जाए।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Sanjay Kumar Jha: Dr. Sasmit Patra (Odisha), Shrimati Dharmshila Gupta (Bihar), Dr. John Brittas (Kerala), Shri Prakash Chik Baraik (West Bengal) and Shri M. Mohamed Abdulla (Tamil Nadu).

धन्यवाद, झा साहब। डा. सैयद नासिर हुसैन -Demand to establish a National Institute of Mental Health and Neuro-Sciences (NIMHANS) Branch at Bellary, Karnataka.

Demand to establish a National Institute of Mental Health and Neuro-Sciences (NIMHANS) branch in Bellary, Karnataka

DR. SYED NASEER HUSSAIN (Karnataka): Thank you, Mr. Vice-Chairman, Sir, for giving me the opportunity. I rise to draw attention to the critical issue of mental healthcare in Karnataka, particularly, the shortcomings of the existing National Institute of Mental Health and Neuro-Sciences, that is, NIMHANS, in Bangalore, and the pressing need for a new branch in Bellary. The NIMHANS, Bellary, despite being one of the India's premier mental health institutions is severely over-burdened. The facility handles a disproportionately high volume of patients like about 12 lakhs annually. With a doctor-patient ratio of 1 : 1,456, well above the WHO recommended of 1 : 1,000, the strain is particularly felt in the mental health sector where rural areas contribute significantly to the increasing demand for services. Due to limited specialised human resources and insufficient infrastructure, NIMHANS is struggling to

meet the growing mental health needs of Karnataka and also the neighbouring States including Andhra Pradesh and Tamil Nadu. This is according to a report from the New Indian Express. Sir, Bellary offers a strategic solution for addressing the mental health crisis in North Karnataka especially, unlike more distant districts which are 600 plus kilometers from Bangalore, Bellary is centrally located making it more accessible for patients from Northern districts like Koppal, Raichur, Gadag, Yadagiri, Gulbarga and Hubli. Additionally, Bellary's proximity to Karnataka's mining sectors, which face highest socio-economic stress and mental health challenges, underscores the importance of establishing specialized mental healthcare in this region. The city also holds promise for addressing unique challenges such as mining-related psychological disorders which has oftenly led to many suicides in this area. Sir, Bellary's location also offers strategic connectivity to neighbouring States positioned near Hyderabad-Bangalore economic corridor. Bellary can serve as a vital hub for patients and researchers from regions like Andhra Pradesh, Telangana and even Maharashtra. This inter-State accessibility is crucial for providing mental health services to under-served areas reducing the burden on Bangalore's NIMHANS and ensuring broader regional reach. Availability of Government land and strong transport connectivity makes it an ideal location. Sir, given these considerations, I urge the Ministry of Health and Family Welfare to prioritize the establishment of a NIMHANS branch in Bellary, a step that will improve mental healthcare access for millions across Karnataka and neighbouring States. I had even met the Health Minister personally and requested him. I hope the Ministry will consider this. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the issue raised by the hon. Member, Dr. Syed Naseer Hussain: Shrimati Mahua Maji (Jharkhand), Shri Sanjeev Arora (Punjab), Shri A.A. Rahim (Kerala), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), Shri Imran Pratapgarhi (Maharashtra), Dr. Sasmit Patra (Odisha), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri P.P. Suneer (Kerala), Shri Haris Beeran (Kerala) and Shri M. Mohamed Abdulla (Tamil Nadu).

Thank you, Naseer Sahib. Now, Shri Dorjee Tshering Lepcha - Demand to extend the Sevok-Rangpo Railway project to Nathu La Pass.

Demand to extend the Sevok-Rangpo Railway project to Nathu La Pass

SHRI DORJEE TSHERING LEPCHA (Sikkim): Mr. Vice-Chairman, Sir, my issue is: Demand for extension of railway network from Rangpo to Nathu La, Indo-Tibetan border. Sevok-Rangpo railway line is a line currently under construction to connect

Contents Page

the Indian State of West Bengal and Sikkim, and the first phase is expected to be completed by 2027. The Sevok-Rangpo railway line is part of India's border strategy to enhance connectivity in the North Eastern Region. By linking Sikkim to the national railway network, the project will help integrate the region more closely with the rest of the country promoting national unity and security. The plan for extending the all important Sikkim rail link to Nathu La will only be a boon to all-weather connectivity. It will aid the Armed Forces with logistical support in the forward areas. Nathu La, a border area with Tibet, is not only a tourism attraction, at a height of more than 14,000 feet but also an avalanche-prone area. At present, road connectivity provides a comfortable travel experiences for tourists and the Forces but all of that depends on favourable weather.I urge upon the Government to take up completion of all phases of the Sevok-Rangpo Rail line till Nathu La on priority basis as once completed, this rail line is expected to have a significant positive impact on the local economy. It will improve transportation efficiency, reduce travel time, and make Sikkim more accessible to tourists and businesses. This, in turn, will lead to increased economic activities and job-creation in the region. This will also aid our Armed Forces with better connectivity. Moreover, it will help integrate the hill people into the mainstream national life, providing full support to entrepreneurial spirit of the region. Thank you.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Thank you, Mr. Lepcha. The following Members associated themselves with the Zero Hour mention made by the hon. Member, Shri Dorjee Tshering Lepcha: Shri Sujeet Kumar (Odisha), Dr. Sasmit Patra (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Devendra Pratap Singh (Chhattisgarh) and Shri M. Mohamed Abdulla (Tamil Nadu).

Shri Sandeep Kumar Pathak, 'Demand to counter hostile Drone activity on the India-Pakistan Border'; not present. Shri Sujeet Kumar.

Concern over exponential rise in Non-Communicable Diseases due to surge in the consumption of ultra-processed foods in India

SHRI SUJEET KUMAR (Odisha): Sir, I wish to draw the attention of the House and the Government on an issue which has grave consequences for the public health of our country, particularly, of our children and youth. The issue pertains to the alarming rise in the consumption of ultra-packaged food, what we commonly call the junk food, such as cold drinks, frozen fast food, etc., which are high on salt, sugar, unhealthy fat, but offer minimum nutrition. The WHO Report of 2023 states that

Contents Page

India's spending on the ultra packaged foods skyrocketed from 900 million, roughly 6,000 crore based on the conversion rate then in 2006, to almost 38 billion in 2019, that is, roughly 3 lakh crore, which is more than 40-times increase in the consumption of fast food in a period of 13 years.

Sir, we all know that excessive consumption of junk food, when combined with poor lifestyle, is one of the key reasons for the alarming increase in the Non-Communicable Diseases, NCDs, in our country such as diabetes, obesity, cancer, respiratory, cardiac diseases, and even long-term psychological disorders. Sir, there is an ICMR Report of 2022. The Report is titled, "India : Health of the Nation's States", which shows that NCD-related deaths in India rose from 37.9 per cent in 1990 to 61.8 per cent in 2016. This is the scenario that we are talking about. The most worrisome part is that, increasingly, the children are getting addicted to junk food because advertisements target the children and their impressionable minds. And, 41 per cent of our population is under 18, what we call children. So, Sir, you can imagine the health time-bomb that we are staring at! The national assets of ours, what we call demographic-dividend, can become a real danger to the nation. Our children will end up growing as unhealthy citizens.

Sir, the second worrisome aspect is that the same companies, the same brands, which sell better quality ingredients and food products in Western countries, particularly, US and Europe, sell cheaper versions of those brands in India, which has huge consequences for our citizens' health. They prioritize profit over the health of Indian citizens, taking advantage of our regulatory loopholes. Sir, we cannot stop anyone from buying anything. At the end of the day, it is the consumer's choice, but, at least, they should make an informed-choice, and the Government should take enough measures to strengthen the regulations. So, Sir, I will offer, through you, four suggestions, and urge the Government to take action. First, stricter FSSAI Regulation by amending the FSSAI Act of 2006. Second is, to consider the health tax on the junk food, the ultra packaged food. And third is, to adopt mandatory front-of-pack labelling.

Sir, if you compare two chocolates, one you buy in Geneva and one you buy in Delhi, you can clearly see how the font size is smaller of the ingredients...*(Time-bell rings)*...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Thank you Sujeet Kumarji. The following Members associated themselves with the Zero Hour mention made by the hon. Member, Shri Sujeet Kumar: Shri Amar Pal Maurya (Uttar Pradesh), Shri Jose K. Mani (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Indu Bala Goswami

Contents Page

(Himachal Pradesh), Shri Subhash Barala (Harayana), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Sanjeev Arora (Punjab), Dr. Medha Vishram Kulkarni (Maharasthra), Shri Ram Chander Jangra (Haryana), Shri Neeraj Shekhar (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Kalpana Saini (Uttarakhand), Shri Deepak Prakash (Jharkhand), Shri Brij Lal (Uttar Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. John Brittas (Kerala), Shrimati S. Phangnon Konyak (Nagaland), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

Shri Santosh Kumar P. "Need to initiate comprehensive policies for the welfare of Indian Expatriates in GCC countries."

Need to initiate comprehensive policies for the welfare of Indian Expatriates in the GCC Countries

SHRI SANDOSH KUMAR P (Kerala): Sir, the Gulf Cooperative Council, GCC, consists of six countries in the Middle East, and we have a very huge Indian population living in these countries; 93,72,076 is the exact number as per the answer furnished in this august house in December last year.

Sir, there is urgent need for a comprehensive and pragmatic policy for the *pravasi* community who are contributing immensely to strengthen the Indian economy. Out of these, 27 per cent are from Kerala. There are a lot of issues and concerns related to this *pravasi* community and I would like to point out some of the major issues. The first issue is related to the air fare. The hike in air fare, especially during the peak season, has become a menace to the *pravasi* community. This has become a source of exploitation for the aviation companies. Unfortunately, our Aviation Ministry has become a mute spectator to this exploitation. This issue has been raised quite a number of times in this august House and other forums, but we are nowhere near a solution. So, I take this opportunity to urge the Government, through you, Sir, to take necessary steps to control the air fare. Secondly, when a person dies in one of the GCC countries, the mortal remains must be taken back to the homeland. For that, Air India is charging double the fare that Air Arabia charges. For example, Air Arabia charges 1,910 Dinars whereas Air India charges double that amount. Thirdly, the ICWF, the Indian Community Welfare Fund, is a huge amount that is with the Indian embassies in the GCC countries, being collected in various forms. The embassies are flooded with funds, but it is unused and of no use.

Coming to the issue of voting by *pravasis*, we have to ensure that *pravasis* get to exercise their franchise. Sir, these are the major concerns. To address all these issues, we need a comprehensive, thorough policy which should be pragmatic as well.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sandosh Kumar P: Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Jose K. Mani (Kerala), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shri A. A. Rahim (Kerala), Shri P. P. Suneer (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Ritabrata Banerjee (West Bengal), Shri Saket Gokhale (West Bengal), Dr. Sasmit Patra (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

Shri Babubhai Jesangbhai Desai — 'Demand for construction of an over-bridge at Railway Crossing No. 143 in Banaskantha District of Gujarat' -- not present. Shri Jose K. Mani — 'Concern over Opening up the Country's Offshore Sand Blocks for Mining by Private Entities'.

Concern over opening up the country's offshore sand blocks for mining by private entities

SHRI JOSE K. MANI (Kerala): Sir, this is a serious concern for the State of Kerala, especially the coastal areas of Kerala, and also the country. Each legislation enacted or amended in this august House, especially for a huge capital investment project, is a deliberate and shameful attempt to prioritize corporate profit, forgetting the well being of the people. During 2023, the Offshore Areas Mineral Act was amended here. The motive behind the Amendment was to allow private players into offshore mining. This has opened the doors for unchecked exploitation of marine resources and the people. The Geological Survey of India has found about 745 million tonnes of sand near Kollam in Kerala, Kollam South, Kollam North, Allepy, Ponnani, Chavakkad. And, surprisingly, the Centre has already invited tenders of mining across 242 sq.km of Kollam coast. As we all know, whenever a huge capital investment is made and profit making projects are auctioned, it goes to one or two companies. All of us in the country know that.

Sir, we have discussed about the U.S. Administration deporting the Indian migrants to India. Now, this Government is going to deport 10 lakh fishermen from the coastal areas of Kollam. The venture is done without considering the State's interest and the impact on the environment and the marine world. Moreover, not a

Contents Page

single rupee is being paid as royalty to the State Government or to the fishermen to compensate. The full kitty goes to the Centre.

Sir, in the tender prospectus, Kollam Coast Block is described as rich in construction sand. But everybody in Kollam knows that it is not ordinary sand; it is the sand rich in minerals and it is priceless. The coastal line of Kerala is about 590 km and more than 10 lakh fishermen are living in the coastal area. Deep mining will destroy the ecosystem. It will destroy marine habitat and fish breeding and will have a devastating impact on the State seafood industry. I have given a presentation or submission for fishermen...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्य, तीन मिनट के बाद का अंकित नहीं होता है।

The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Jose K. Mani: Shri Sandosh Kumar P (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shri Abdul Wahab (Kerala), Dr. Sasmit Patra (Odisha), Shri Saket Gokhale (West Bengal), Shri Haris Beeran (Kerala), Dr. Fauzia Khan (Maharashtra), Dr. V. Sivadasan (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala) and Shri P.P. Suneer (Kerala).

श्री प्रदीप कुमार वर्मा।

Demand to include Kurmali, Mundari, Nagpuri and Ho languages of Jharkhand in the Eighth Schedule to the Constitution

श्री प्रदीप कुमार वर्मा (झारखंड) : उपसभाध्यक्ष महोदय, झारखंड राज्य की कुड़माली, मुंडारी, नागपुरी, खोरठा और हो भाषाओं को संविधान की आठवीं अनुसूची में शामिल करने की मांग को लेकर मैं खड़ा हुआ हूँ। माननीय उपसभाध्यक्ष महोदय, 22 फरवरी 2022 को आदरणीय प्रधान मंत्री जी ने 'मन की बात' में कहा था कि जैसे हमारे जीवन को हमारी मां गढ़ती है, वैसे ही मातृभाषा भी हमारे जीवन को गढ़ती है। आजादी के 75 साल बाद भी कुछ लोग ऐसे मानसिक द्वंद्व में जी रहे हैं, जिसके कारण उन्हें अपनी भाषा, अपने पहनावे, अपने खान-पान को लेकर एक संकोच होता है, जब कि विश्व में कहीं और ऐसा नहीं है। हमारी मातृभाषा है, हमें उसे गर्व के साथ बोलना चाहिए।

माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान झारखंड राज्य की समृद्ध भाषायी एवं सांस्कृतिक धरोहर की ओर आकर्षित करना चाहता हूँ। झारखंड में कुड़माली, खोरठा, मुंडारी, नागपुरी और हो जैसी महत्वपूर्ण भाषाएं बोली जाती हैं, जो न केवल लाखों लोगों की मातृभाषा है, बल्कि उनकी सांस्कृतिक, सामाजिक और ऐतिहासिक पहचान भी है। भगवान बिरसा मुंडा के आंदोलन 'उलगुलान' की भाषा भी मुंडारी थी, जिसकी अपनी समृद्ध ऐतिहासिक पृष्ठभूमि रही है। यह भाषा मुंडा समुदाय की पहचान है, जिनका झारखंड के इतिहास और

संस्कृति के विकास में महत्वपूर्ण योगदान रहा है। 'हो' भाषा सिंहभूम क्षेत्र में विशेष रूप में बोली जाती है और इसके बोलने वाले 'हो' जनजाति के लोग बड़ी संख्या में हैं। इसी तरह कुड़माली भाषा का संबंध पश्चिमी बंगाल एवं झारखंड के राढ़ सिविलाइजेशन से है। कुड़माली भाषा झारखंड, पश्चिमी बंगाल और ओडिशा के कुर्मी समुदाय द्वारा बोली जाती है। इसका साहित्यिक और सांस्कृतिक महत्व भी अत्यधिक है। नागपुरी भाषा भी झारखंड की राजधानी सहित पूरे राज्य में व्यापक रूप से संवाद की मूल भाषा रही है। नई शिक्षा नीति के तहत भी स्थानीय भाषाओं का स्कूली शिक्षा में प्रयोग व्यापक रूप से हो - ऐसा आग्रह किया गया है। इन भाषाओं को संविधान की आठवीं अनुसूची में शामिल न किए जाने से इनका उस स्तर पर प्रयोग नहीं हो पाता है, जितना होना चाहिए। इन भाषाओं के संरक्षण, संवर्धन और शिक्षण में कई बाधाएं उत्पन्न होती हैं। कुड़माली, मुंडारी, खोरठा और हो भाषाओं को संविधान की आठवीं अनुसूची में शामिल किया जाए। इन भाषाओं के संरक्षण, संवर्धन, विकास एवं अध्ययन हेतु केंद्र एवं राज्य सरकार द्वारा विशेष योजना और अनुदान प्रदान किए जाएं, जिससे इनका विकास हो सके।

अतः मैं आपके माध्यम से सरकार से आग्रह करता हूँ कि इन भाषाओं को संविधान की आठवीं अनुसूची में शामिल किया जाए।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Pradip Kumar Varma : Shrimati Rekha Sharma (Haryana),Shri Sujeet Kumar (Odisha), Shri Devendra Pratap Singh (Chhattisgarh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Mahua Maji (Jharkhand), Shri Shambhu Sharan Patel (Bihar), Shri Deepak Prakash (Jharkhand), Dr. Sasmit Patra (Odisha), Shri Amar Pal Maurya (Uttar Pradesh) and Shri M. Mohamed Abdulla (Tamil Nadu).

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : धन्यवाद, प्रदीप जी। श्रीमती दर्शना सिंह।

Need for Government interventions and legislations for regulating AI-generated deepfake videos

श्रीमती दर्शना सिंह (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपने मुझे शून्यकाल में बोलने का अवसर प्रदान किया, इसके लिए आपको बहुत-बहुत धन्यवाद। आज मैं इस सदन में आपके माध्यम से डीपफेक तकनीक के बारे में अपनी बात रखना चाहती हूँ।

महोदय, आज के युग में तकनीक हमारे जीवन का अभिन्न हिस्सा बन चुकी है और तकनीक पर हमारी निर्भरता दिन-ब-दिन बढ़ती जा रही है। एक तरफ तकनीक जहां हमारे जीवन को आसान बनाने में सहयोग कर रही है, वहीं दूसरी तरफ इससे कभी-कभी कुछ गंभीर समस्याओं का सामना भी करना पड़ रहा है। महोदय, कुछ लोग इस तकनीक का दुरुपयोग कर फर्जी जानकारी देकर समाज को नुकसान पहुंचाने का काम भी कर रहे हैं, जिससे कभी-कभी लोगों का जीवन संकट में पड़ जाता है।

महोदय, आज इस डिजिटल युग में केंद्र की मोदी जी की सरकार हम सबकी डिजिटल सुरक्षा के लिए प्रतिबद्ध है और उसके लिए सराहनीय काम भी कर रही है। इस समय अंतरराष्ट्रीय स्तर पर नई-नई तकनीकी का विकास हो रहा है, जिसमें डीपफेक भी एक तकनीक है, जो आर्टिफिशियल इंटेलिजेंस और मशीन लर्निंग का उपयोग करके किसी व्यक्ति के चेहरे, आवाज या हाव-भाव को बदल देती है। महोदय, डीपफेक का दुरुपयोग एक गंभीर समस्या बन गई है, क्योंकि इस तकनीक के नकारात्मक इस्तेमाल से न केवल व्यक्तिगत गोपनीयता खतरे में पड़ सकती है, बल्कि इससे समाज में और भी कई गंभीर समस्याएं पैदा हो सकती हैं।

महोदय, डीपफेक का मतलब है, एक व्यक्ति के चेहरे, आवाज या शरीर को किसी दूसरे व्यक्ति पर नकली तरीके से लगाना। यह तकनीक आर्टिफिशियल इंटेलिजेंस और मशीन लर्निंग का उपयोग करके वीडियो और ऑडियो को इतना सटीक बना देती है कि असली और नकली में अंतर कर पाना बहुत ही मुश्किल होता है। महोदय, डीपफेक के नकारात्मक इस्तेमाल से कई सवाल उठते हैं, जैसे, निजता की सुरक्षा, पारदर्शिता और निष्पक्षता। आजकल इंटरनेट और वैश्विक प्लेटफॉर्म की तेजी से बढ़ती तकनीक के कारण डीपफेक के नकारात्मक प्रभाव को रोकना बहुत मुश्किल हो रहा है।

अतः मैं आपके माध्यम से सरकार से अनुरोध करती हूँ कि डीपफेक तकनीक का दुरुपयोग करने वालों के विरुद्ध सख्त कानूनी कार्रवाई की जाए, ताकि सभी नागरिक सुरक्षित महसूस कर सकें, धन्यवाद। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the matter raised by Shrimati Darshana Singh:- Shri Brij Lal (Uttar Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Subhash Barala (Haryana), Shri Ram Chander Jangra (Haryana), Ms. Indu Bala Goswami (Himachal Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Dr. Ajeet Madhavrao Gopchade (Maharashtra), Shri Deepak Prakash (Jharkhand), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Shrimati Maya Naroliya (Madhya Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Kalpana Saini (Uttarakhand), Shri Sadanand Mhalu Shet Tanavade (Goa), Dr. Sasmit Patra (Odisha) and Shri Sujeet Kumar (Odisha).

Concern over the problems faced by potato farmers in the country

श्री रामजी लाल सुमन (उत्तर प्रदेश): उपसभाध्यक्ष जी, पूरे देश में आलू किसानों की हालत बहुत खराब है। 2014 में जब श्री नरेन्द्र मोदी जी प्रधान मंत्री पद के उम्मीदवार थे, तो आगरा की जनसभा में उन्होंने आलू किसानों को आश्वस्त किया था कि जिस तरह गुजरात के बनासकांठा में

हमने आलू प्रसंस्करण की इकाई स्थापित की है, उसी तर्ज पर सरकार में आने के बाद हम आलू प्रसंस्करण की इकाई स्थापित करेंगे।

उपसभाध्यक्ष जी, आलू की लागत 1,600 रुपए प्रति क्विंटल आती है और पिछली बार उत्तर प्रदेश की सरकार ने जो खरीद घोषित की, वह 459 रुपए प्रति क्विंटल की थी। इससे ज्यादा मजाक और दूसरा कोई हो नहीं सकता है। दुर्भाग्यपूर्ण स्थिति यह है कि आलू को उद्यान में शामिल किया जाता है, जिसको हटाकर कृषि में शामिल किया जाए। उपसभाध्यक्ष जी, चीन में आलू बोर्ड है और चीन यह पहले से समझ लेता है कि कितने एकड़ में आलू की बुआई हुई है, तो देश में कितना उत्पादन होगा, कितनी खपत होगी और कितना आलू खराब होगा, यह पता चल जाता है। वहां सड़े आलू का भी इस्तेमाल होता है और वह सड़ा-गला आलू, आलू प्रसंस्करण में चला जाता है। महोदय, यह भी बहुत जरूरी है कि इसी तरह का बोर्ड हमारे देश में भी बनना चाहिए।

उपसभाध्यक्ष जी, मैं आपके मार्फत यह बताना चाहूँगा कि किसानों को उच्च गुणवत्ता का बीज नहीं मिलता। हमारे देश में अनुसंधान की जो व्यवस्था होनी चाहिए, वह अनुसंधान की व्यवस्था नहीं है। आलू उत्पादन में हिंदुस्तान का तीसरा स्थान है। मैं आपके मार्फत यह निवेदन करना चाहूँगा कि आलू किसान आलू का जो उत्पादन करता है, उसमें किसान केवल 65 प्रतिशत ही अपनी फसल का मूल्य ले पाता है।

हमारे देश में 35 फीसदी आलू सड़ जाता है। इसलिए मेरा भारत सरकार से यह अनुरोध है कि आलू को बागवानी से हटाकर खाद्य में शामिल किया जाए, कृषि में शामिल किया जाए। हमारे देश में उच्च गुणवत्ता का बीज उपलब्ध हो, जिससे निर्यात हो सके। आलू अनुसंधान केंद्र खोले जाएं और चीन की तरह हमारे देश में भी आलू बोर्ड बनाया जाए तथा आलू प्रसंस्करण की व्यवस्था की जाए, धन्यवाद।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ramji Lal Suman: Shri Javed Ali Khan (Uttar Pradesh), Shri A. A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri Haris Beeran (Kerala) and Dr. Fauzia Khan (Maharashtra).

Demand to include the Musi River in Hyderabad as part of the country's major river rejuvenation project

SHRI ANIL KUMAR YADAV MANDADI (Telangana): Mr. Vice-Chairman, Sir, I thank you for allowing me to speak on demand to include the Musi River in Hyderabad, Telangana under the Central Government Scheme for Rejuvenation of Major Rivers in the Country.

सर, मूसी नदी, जिसे मुचकुंडा के नाम से भी जाना जाता है, जिसका इतिहास सदियों पुराना है, विकाराबाद के अनंतगिरी के पहाड़ों से शुरू होकर यह नदी हैदराबाद के दिल से गुज़रते हुए, नलगोंडा के मिर्यालगुडा में कृष्णा नदी में मिलती है।

महोदय, मूसी नदी सदियों पुरानी नदी है, जिसके तट पर हैदराबाद शहर का निर्माण किया गया था। हैदराबाद का ऐतिहासिक चारमीनार भी इसी मूसी नदी के प्रांत में निर्मित किया गया है। आज से कई साल पहले मूसी नदी के द्वारा हैदराबाद शहर के लिए पीने के पानी की व्यवस्था की जाती थी, कई हज़ार एकड़ भूमि पर किसान खेती बाड़ी करते थे और हमारे मछुआरे भाई भी इसी नदी से अपनी रोज़ी-रोटी कमाते थे। आज मूसी नदी की स्थिति यह है कि हैदराबाद शहर का जो सारा कचड़ा है और जो इंडस्ट्रियल केमिकल वाटर है, वह इसी मूसी नदी में डाला जा रहा है, जिसके कारण मूसी नदी आज एक नाले में तब्दील हो गई है। आज मूसी नदी के आसपास जितनी भी छोटी बस्तियां हैं, वहां जो लोग रहते हैं, वे इस मूसी नदी के कारण हर साल बीमार हो रहे हैं। आज जिस तरह से मूसी नदी का जो हाल हुआ है, कहीं न कहीं पिछली सरकारों ने लापरवाही की है, जिसके चलते मूसी नदी एक बड़े नाले के रूप में हैदराबाद में तब्दील की गई है। आज कांग्रेस की सरकार, हमारे मुख्य मंत्री रेवंत रेड्डी जी बार-बार केंद्र सरकार से मांग कर रहे हैं कि मूसी नदी के लिए फंड allocate किया जाए, ताकि मूसी नदी को दोबारा पुनर्जीवित किया जा सके। कई बार रिप्रेज़ेंटेशन देने के बावजूद भी केंद्र सरकार से किसी तरह का भी समर्थन हमारी सरकार को नहीं मिल रहा है। जिस वजह से मूसी नदी को डेवलप करने का कोई मौका नहीं मिल रहा है। जब भी वहां मूसी नदी के डेवलपमेंट की बात की जाती है, तब बीजेपी के लोग प्रोटेस्ट करने के लिए सामने आकर खड़े हो जाते हैं। जब हैदराबाद में इलेक्शंस होते हैं, तो बीजेपी के सारे बड़े नेता वहां आकर प्रचार करते हैं, लेकिन एक भी नेता वहां मूसी नदी के बारे में बात नहीं करता है। जो मूसी नदी हैदराबाद का दिल और हैदराबाद की रोज़ीरोटी का ज़रिया थी, उसके लिए आज हमारी मांग है कि केंद्र सरकार जल्द से जल्द मूसी नदी को जल्द से जल्द बजट के द्वारा ...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, आपका बोलने का समय समाप्त हो गया है।

The following hon. Members associated themselves with the matter raised by hon. Member, Shri Anil Kumar Yadav Mandadi: Shri Mallikarjun Kharge (Karnataka), Shri Pramod Tiwari (Rajasthan), Dr. Syed Naseer Hussain (Karnataka), Shri Imran Pratapgarhi (Maharashtra), Shri A. A. Rahim (Kerala), Shrimati Rajani Ashokrao Patil (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Ashok Singh (Madhya Pradesh), Shri Shaktisinh Gohil (Gujarat), Shri Chandrakant Handore (Maharashtra) and Dr. Sasmit Patra (Odisha). श्री गोविंदभाई लालजी भाई धोलकिया।

Contents Page

Concern over the difficult situation arising due to recession in the diamond industry

श्री गोविंदभाई लालजी भाई धोलकिया (गुजरात): महोदय,

"निर्मानमोहा जितसङ्गदोषा अध्यात्मनित्या विनिवृत्तकामाः।
द्वन्द्वैर्विमुक्ताः सुखदुःखसंज्ञैर्गच्छन्त्यमूढाः पदमव्ययं तत्॥"

आदरणीय उपसभाध्यक्ष महोदय, सबसे पहले...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, आज गीता जयंती नहीं है। आप Zero Hour पर बोलिए।

श्री गोविंदभाई लालजी भाई धोलकिया : सबसे पहले मैं आपको धन्यवाद देता हूं कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया है। महोदय, मैं गुजरात के औद्योगिक शहर सूरत से आता हूं, जो कपड़े और डायमंड के लिए विश्व प्रसिद्ध है। यह वैश्विक स्तर पर डायमंड कटिंग और पॉलिशिंग के लिए भी जाना जाता है। महोदय, विश्व के दस हीरों में से नौ हीरे सूरत और गुजरात में बनाए जाते हैं। यह उद्योग प्रत्यक्ष रूप से 10 लाख रत्न कलाकारों और अप्रत्यक्ष रूप से 50 लाख लोगों को आजीविका प्रदान करता है, लेकिन यह उद्योग गंभीर संकट से गुज़र रहा है। महोदय, आज लाखों रत्न कलाकार बेरोजगारी और वेतन कटौती झेल रहे हैं और उद्योग से जुड़े 2-3 लाख परिवार इस मंदी से प्रभावित हैं।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से वाणिज्य एवं उद्योग मंत्री से अनुरोध करता हूं कि गुजरात श्रमयोगी कल्याण बोर्ड की तर्ज़ पर रत्न कलाकार कल्याण बोर्ड का गठन किया जाए, जो रत्न कलाकारों के स्वास्थ्य, बीमा, शिक्षा और भविष्य सुरक्षा की व्यवस्था करे। केंद्र एवं राज्य सरकार की योजनाओं का लाभ इन रत्न कलाकारों तक पहुंचाने के लिए विशेष अभियान चलाया जाए, रत्न कलाकारों को प्रोफेशनल टैक्स से मुक्त किया जाए, उन्हें कम ब्याज दर पर लोन दिया जाए और आवासीय लोन पर ब्याज दर में रियायत दी जाए तथा इस संकट से उबरने के लिए एक उच्च स्तरीय समिति का गठन किया जाए। मैं मंत्री महोदय से प्रार्थना करता हूं कि इस विषय पर त्वरित निर्णय लेकर आवश्यक कदम उठाए जाएं। उपसभाध्यक्ष महोदय, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Govindbhai Laljibhai Dholakia: Shri Shambhu Sharan Patel (Bihar), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Ajeet Madahvrao Gopchade (Maharashtra), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Shri Kesridevsinh Jhala (Gujarat), Shri Mahendra Bhatt (Uttarakhand), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Mayankbhai Jaydevbhai Nayak

Contents Page

(Gujarat), Shri Dorjee Tshering Lepcha (Sikkim), Shri Devendra Pratap Singh (Chhattisgarh), Shri S. Selvaganabathy (Puducherry), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Concern over the rising use of narcotic drugs among adolescents and young adults

SHRIMATI JEBI MATHER HISHAM (Kerala): Thank you, Sir, for the opportunity. This is a grave concern of the State of Kerala. The adolescents, young boys and girls are dripping into the drugs at a very high level. I wish to draw your attention towards the three instances which have actually shocked the entire conscience of Kerala people. One was an instance that happened on the New Year's eve in which a fourteen-year old boy killed a thirty-year old man when he was questioned on using drugs in public place. The police also confirmed that the weapon belonged to the minor, which shows how deep the drugs have infiltrated into our society. The second instance was from Malappuram where a son killed his own mother under the influence of drugs. And when police arrested him, the boy smiled at the police. That is the kind of effect the drugs have on the youth. In the third instance, a boy killed three members of a family from neighbourhood, again under the influence of drugs. Sir, escalation in drug-related crimes in Kerala is deeply concerning. The number of cases under the narcotic drugs and psychotropic substances surged from 5,695 in 2021 to 26,619 in 2022, a nearly five-fold increase. In 2022 alone, Kerala accounted for 27,545 drug-related arrests, representing 29.4 per cent of India's total NDPS arrests. Recent data from the Kerala Police Department indicates that Ernakulam District alone recorded 8,567 narcotic cases from January 1st, 2023 to June 1st 2024, the highest in the State. Overall, 41,531 cases were registered under the NDPS Act in the same period. The NCB has further confirmed that high intensity drugs like MDMA, LSD and cocaine are being trafficked into Kerala from international sources, worsening the crisis.

A survey of the Kerala Excise Department indicates a sharp rise in drug demand among adolescents, further exposing the failure to control this menace. The Azad India Foundation's 2019 report highlighted the nationwide increase in drug addiction, with a UN Report estimating one million registered heroin addicts in India, while unofficial figures suggest over five million. Given the gravity of the situation in Kerala, I urge the Union Government to collaborate with the State in formulating a comprehensive national strategy to combat drug addiction.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, समय समाप्त हुआ। The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati

Jebi Mather Hisham : Shri Haris Beeran (Kerala), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Sujeet Kumar (Odisha) and Shri Sanjeev Arora (Punjab). श्रीमती रजनी अशोकराव पाटिल।

Demand to address the problems faced by farmers in Maharashtra

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): [&] "सभापति जी, मुझे आज का विषय मराठी में रखने का अवसर देने के लिए धन्यवाद। मैं कृषि सम्बन्धी एक बहुत ही महत्वपूर्ण मुद्दे पर बात करना चाहती हूं। प्रकृति के प्रकोप और प्रशासन की उदासीनता से सबसे अधिक पीड़ित किसान ही हैं। देश के अन्नदाता के रूप में इन किसानों की प्रशंसा करते हुए भी, उनकी समस्याओं को दूर करने के लिए कोई महत्वपूर्ण प्रयास नहीं किया जा रहा है। भारत में, विशेषकर महाराष्ट्र में, यदि कोई सबसे कठिन परिस्थिति में है, तो वह किसान हैं। ये सत्य है कि विशेषकर मेरे मराठवाड़ा क्षेत्र के किसान फसल नष्ट होने और कर्ज के बोझ जैसी समस्याओं के कारण आज मौत का सामना कर रहे हैं। कल वाणिज्य मंत्री ने लोकसभा में बताया कि महाराष्ट्र के किसानों का 7.38 लाख रुपया बकाया है।

2021 में महाराष्ट्र सरकार ने घोषणा की कि वह एक रुपये में कृषि बीमा दिलाएगी। किसानों ने इस उम्मीद के साथ बीमा कराया था कि अगर उनकी फसलें बर्बाद भी हो गईं तो भी उन्हें बीमा कवरेज मिलेगा। लेकिन वैसा नहीं हुआ, बल्कि महाराष्ट्र में करीब-करीब 500 करोड़ रुपये का बहुत बड़ा बीमा घोटाला हुआ है। और सिर्फ मैं ये नहीं कह रही हूं, यह आरोप सत्तारूढ़ भाजपा विधायक ने लगाया है। सोयाबीन, कपास, प्याज समेत कई फसलों के लिए एमएसपी (न्यूनतम समर्थन मूल्य) को लेकर किए गए वादे कब पूरे होंगे, इस सवाल पर भी सरकार की ओर से कोई संतोषजनक जवाब नहीं मिला। इस साल सोयाबीन की फसल तैयार है, लेकिन सोयाबीन रखने के लिए जूट की थैली नहीं होने के कारण इसकी खरीद नहीं हो रही है। सोयाबीन खरीद के लिये समय सीमा आठ दिन बढाने के बाद भी किसान सोयाबीन बेचने के लिए रात रात भर लाइन में लगे रहे । लेकिन कुछ स्थानीय लोग पहले से ही सरकारी अधिकारियों के साथ मिलीभगत कर रहे हैं। सोयाबीन का अनुमानित मूल्य 6,000 रुपये प्रति क्विंटल है, लेकिन किसान को बमुश्किल 3.8-4.5 हजार रुपये ही मिल रहे हैं। एमएसपी के लिए कानूनी गारंटी की मांग भी लंबित है। कई किसानों ने एक साल पहले से महा-डीपीटी पोर्टल पर ड्रिप सिंचाई के लिए आवेदन किया था, लेकिन उन्हें अभी तक सब्सिडी नहीं मिली है। इसके लिए आवश्यक राशि का भुगतान किए जाने के एक वर्ष बाद भी, इस संबंध में केंद्र और राज्य सरकारों की ओर से कोई प्रगति नहीं हुई है। कम से कम महाराष्ट्र में तो ऐसा नहीं है।

मेरे राज्य में चूंकि कृषि के लिए रात में बिजली की आपूर्ति की जाती है, इसलिए किसानों को अपनी फसलों को पानी देने के लिए अपनी जान जोखिम में डालनी पड़ती है। किसानों को ट्रांसफार्मर उपलब्ध कराना चाहिए। कृषि उत्पादन लागत बढ़ रही है। उर्वरकों, कीटनाशकों,

[&] Hindi translation of the original speech delivered in Marathi.

Contents Page

उपकरणों, ईंधन और श्रम की लागत में पिछले तीन सालों में 50 प्रतिशत की वृद्धि हुई है। जिसे आप अमृतकाल कहते हैं, वह किसानों के लिए विषकाल बन गया है।

कृषि क्षेत्र में कृत्रिम बुद्धिमत्ता (एआई) का उपयोग करने की घोषणा बार-बार की जाती है लेकिन उस से पहले किसानों को एआई तकनीक में प्रशिक्षित करके उन्हें सशक्त बनाया जाना चाहिए ।धन्यवाद।"

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : समय समाप्त हुआ। आपने पहले सूचना नहीं दी थी, इसलिए हमारे पास ट्रांसलेशन की सुविधा नहीं थी । आपको पहले कहना चाहिए था कि मैं मराठी में बोलूँगी।

श्रीमती रजनी अशोकराव पाटिल : सर, मैं दो दिन से कह रही हूँ।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Rajani Ashokrao Patil : Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala) and Shri M. Mohamed Abdulla (Tamil Nadu).

Need for protection to depositors of cooperative credit institutions and measures to regulate cooperative credit institutions

श्री धनंजय भीमराव महादिक (महाराष्ट्र): उपसभाध्यक्ष जी, देश और राज्य में सहकारी पतसंस्थाओं के माध्यम से छोटे उद्योगों और व्यवसायों को ऋण प्रदान किया जाता है, लेकिन कई संस्थाओं में आर्थिक घोटाले सामने आने के कारण जमाकर्ताओं का विश्वास इन छोटी पतसंस्थाओं से कम हो रहा है। इन संस्थाओं को नियमित सहकारी ऑडिट होने के बावजूद बीमा सुरक्षा नहीं दिया जाता है। अतः सहकारी पतसंस्थाओं के जमाकर्ताओं के बीच बीमा संरक्षण उपलब्ध करा दिया जाए, जिसमें जमा राशि डूबने के एक निश्चित समय-सीमा तक बीमा राशि...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : अब आप बैठिए, समय समाप्त हुआ।

The following hon. Members associated themselves with the matter raised by hon. Member, Shri Dhananjay Bhimrao Mahadik: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha) and Shri Dorjee Tshering Lepcha (Sikkim). Now, Question Hour.

Contents Page

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Implementation of E-Nam Platform

*46. SHRI MAYANKBHAI JAYDEVBHAI NAYAK: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the manner in which Government is encouraging small and marginal farmers to participate in the e-National Agriculture Market (e-NAM) platform;

(b) the steps being taken to promote inter-State trade through e-NAM, and the manner in which Government is addressing the logistics challenges in this context;

(c) whether there is any plan to expand the scope of e-NAM, such as integrating more commodities, value-added services, or new technological features; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI SHIVRAJ SINGH CHOUHAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) Small and marginal farmers need encouragement to participate in National Agriculture Market (e-NAM) for better realization of prices. To encourage the participation, facility of online registration through e-NAM portal and through mobile app (available on Android and iOS platform) is provided. Training programmes are conducted in Agricultural Produce Market Committees (APMCs) and toll-free number (18002700224) to assist farmers in registration & trading process.

As agro produce of small and marginal farmers may be less on individual basis, collectivizing them as Farmer Producer Organization (FPO) provides economies of scale. FPOs aggregate produce of member farmers and can access e-NAM through FPO trading module.

As on 31.12.2024, 4362 FPOs have been on-boarded on e-NAM platform and FPOs trade volume of 1.44 Lakh MT and 3.4 crore numbers (bamboo, betel leaves, coconut, lemon & sweet corn) with trade value of Rs 239.6 crore was recorded on e-NAM platform.

Contents Page

Additionally, by using the farm gate module a farmer can offer his produce without physically travelling to the APMC.

(b) Agricultural Marketing is a State subject and Agricultural Produce Market Committees (APMCs) are regulated by the respective State Agricultural Produce Market Committee Act of the State. For online inter-state trade, enabling provisions to recognize the trading licenses of other states is required. State APMC Acts/rules of Gujarat, Uttar Pradesh, Arunachal Pradesh, Assam, Jharkhand, Manipur, Meghalaya and Tripura have incorporated enabling provisions, while APMC Acts of Tamil Nadu, Chhattisgarh and Andhra Pradesh do not prohibit the inter-state trade.

Considering the fact that Logistics remains a major hurdle for promotion of Inter-State and Inter-mandi trade under e-NAM, Government has taken a decision to upgrade e-NAM platform as e-NAM 2.0, which will facilitate the onboarding of various logistic service providers. This initiative will resolve the logistic challenge and will lead to faster trade, reduced wastage and better farmer incomes.

As on 31st Dec, 2024, Inter-state trade of 23,121 MT worth Rs. 65.48 crores has been recorded on e-NAM platform.

(c) and (d) Based on the request received from State Government Departments/ State Agri. Marketing Boards, the tradable parameters for respective commodities are finalized. As of 31st Dec 2024, tradable parameters for 221 commodities were finalized for online auction on the e-NAM platform.

It has been decided to upgrade the existing e-NAM platform to make it more efficient. The upgradation of e-NAM 2.0 has been initiated and the platform will become more robust, user-friendly, inclusive, scalable and open-network compliant. The main features of e-NAM 2.0 would be bank account validation, eKYC features using Aadhaar and onboarding of assaying, logistics and other value added service providers.

[THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair.]*

श्री मयंक भाई जयदेव भाई नायक : मैं माननीय कृषि मंत्री जी से पूछना चाहता हूं कि क्या ई-नाम में ऐसी व्यवस्था की गई है, जिससे किसान घर बैठे ही अपनी फसल को बेच सकता है?

श्री शिवराज सिंह चौहान : माननीय उपसभाध्यक्ष महोदय, प्रधान मंत्री श्रीमान नरेन्द्र मोदी एक विज़नरी लीडर हैं और किसान कल्याण और कृषि का विकास उनकी सर्वोच्च प्राथमिकता है। मैं माननीय सदस्य को धन्यवाद देना चाहूंगा कि उन्होंने ई-नाम के बारे में सवाल पूछा है। ई-नाम मतलब 'राष्ट्रीय कृषि बाजार'। पहले किसान को केवल अपनी मंडी में ही अपना उत्पादन बेचना पड़ता था। अगर अन्य जगहों की मंडियों में रेट अच्छे होते थे, तो उसे उसकी जानकारी भी नहीं होती थी। ई-नाम प्रधान मंत्री नरेन्द्र मोदी जी के द्वारा 14 अप्रैल, 2016 को लॉन्च किया गया। यह एक ऑनलाइन ट्रेडिंग प्लेटफॉर्म है, जो किसानों को उनकी फसल के बेहतर मूल्य दिलाने में मदद करता है। एक राष्ट्र, एक बाजार की अवधारणा को लेकर यह कृषि उपज मंडियों को डिजिटल माध्यम से जोड़ता है, ताकि जहां किसान को उच्चतम मूल्य मिले और उच्चतम बोली लगे, वहां वह अपनी फसल बेच पाए। इससे किसान को एक बाजार उपलब्ध हुआ है।

माननीय सदस्य ने यह पूछा है कि क्या ई-नाम में ऐसी कोई व्यवस्था है, जिससे किसान अपने घर से भी अपने उत्पादन को बेच सकता है। मुझे यह बताते हुए प्रसन्नता है कि ई-नाम प्लेटफार्म के तहत एक फार्म गेट मॉड्यूल बनाया गया है, ताकि किसान अपनी उपज की फोटो या चित्र को फार्म गेट से ही अपलोड कर सके। उसको अपनी उपज को मंडी में भौतिक रूप से लाने की आवश्यकता नहीं है। वह बिना उपज को लाए ही ई-नाम पर व्यापार के लिए बोली सुविधा का लाभ उठा सकता है। ई-नाम मोबाइल ऐप के माध्यम से किसान अपनी उपज के ढेर की 360 डिग्री, मतलब चारों दिशाओं से फोटो खींचकर पोर्टल पर डाल सकता है, जिससे खरीदार बोली लगाने से पहले देख सकते हैं कि वह कैसा है। ई-नाम ऐप के माध्यम से किसान अपनी उपज का लॉट बनाकर अपने घर से ही अग्रिम पंजीकरण कर सकता है, जिससे मंडी के प्रवेश द्वार पर किसानों के लिए प्रतीक्षा का समय भी काम हो जाता है। इसलिए मैं माननीय सदस्य को बताना चाहता हूं कि घर बैठे ही उसे इस प्लेटफार्म के माध्यम से पता चलता है कि पूरे देश में मंडियों के रेट क्या-क्या हैं। इससे उसे तीन दिन पहले तक के रेट भी पता चलते हैं। वह यह भी तय कर सकता है कि मुझे आज बेचना है या अगर कल अच्छे रेट मिलें, तो क्या मैं इसे कल बेचूं। यह एक बड़ी सुविधा है, जो प्रधान मंत्री नरेन्द्र मोदी जी ने किसानों को दी है। मैं इसके लिए उनका अभिनंदन करता हूं।

एक एफपीओ ट्रेडिंग मॉड्यूल भी बनाया गया है। इसके तहत एफपीओ भी अपने माल को बाजार में लाए बिना, जहां वे उसे एकत्रित करते हैं, उस केंद्र से ही फोटो अपलोड करके बेच सकते हैं। इसलिए मुझे माननीय सदस्य को बताते हुए प्रसन्नता है कि किसान को देशभर में एक बाजार उपलब्ध होता है और इसमें बड़ी बात यह है कि इसमें बिचौलियों की संख्या कम हो जाती है। कई जगह हम देखते हैं कि एक जगह रेट बहुत अच्छे हैं, लेकिन दूसरी जगह रेट नहीं मिलते हैं। किसान को फायदा यह है कि उसे पूरे देश की मंडियों का रेट पता चलता है और वह सीधे-सीधे व्यापारी के साथ अपने माल को बेचने के लिए ट्रेडिंग कर सकता है। इसलिए वह निश्चित तौर पर अपने घर से अपनी उपज को बेच सकता है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : धन्यवाद, मंत्री जी। सेकंड सप्लीमेंटरी, श्री मयंक भाई जयदेव भाई नायक।

श्री मयंक भाई जयदेव भाई नायक : माननीय उपसभाध्यक्ष जी, हमारे प्रधान मंत्री, माननीय मोदी जी के नेतृत्व में जिस तरह से किसानों के लिए यह सरकार काम कर रही है, मैं माननीय कृषि मंत्री जी से पूछना चाहता हूँ कि क्या एफपीओ भी ई-नाम प्लेटफार्म के माध्यम से व्यापार कर सकता है? अगर हाँ, तो अब तक कितने एफपीओज़ को ई-नाम प्लेटफार्म से जोड़ा गया है? इसके साथ ही, ई-नाम योजना के अंतर्गत राज्यों को क्या सहायता दी जाती है, वह मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ?

श्री शिवराज सिंह चौहान : माननीय उपसभाध्यक्ष महोदय, छोटे-छोटे किसान, जिनकी उपज कम होती है, लैंड होल्डिंग कम होती है, वे अपनी उपज का बेहतर दाम अकेले प्राप्त नहीं कर पाते और इसलिए एक और काम प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में हुआ है। छोटे-छोटे किसानों को जोड़ कर एफपीओ का निर्माण किया गया है और 10 हजार एफपीओज़ बनाए गए हैं। ये एफपीओज़ संगठित होकर अपने आदान की व्यवस्था करते हैं तथा अपने सामान की मार्केटिंग और ब्रांडिंग कर सकते हैं। जब ये संगठित होते हैं, तो उचित मूल्य प्राप्त करने की इनकी ताकत बढ़ जाती है। मुझे प्रसन्नता है कि कई एफपीओज़ किसानों के सशक्तिकरण का उदाहरण बन गए हैं। प्रधान मंत्री लगातार एफपीओ के कामकाज की समीक्षा कर रहे हैं। मुझे माननीय सदस्य को बताते हुए प्रसन्नता है कि एफपीओज़ भी इस प्लेटफार्म पर अपने सामान को बेच सकते हैं। माननीय उपसभाध्यक्ष महोदय, इस पोर्टल का लाभ उठाने के लिए उनको सारी जानकारी और अपनी उपज की 360 फोटो, जिसकी मैंने बात की थी, वह डालनी होती है। अब तक 31 दिसंबर, 2024 तक लगभग 4,362 किसान उत्पादक संगठन ई-नाम प्लेटफार्म से जुड़ चुके हैं। वे इसका लाभ उठा रहे हैं और इसके माध्यम से बेहतर रेट प्राप्त करने का काम कर रहे हैं। माननीय उपसभाध्यक्ष महोदय, मैं यह और निवेदन करना चाहता हूँ कि इसके द्वारा कृषि उत्पाद की बिक्री में किसानों को ऑनलाइन पेमेंट भी प्राप्त होती है, जिनमें एफपीओज़ भी शामिल हैं। इसमें ऑनलाइन रिसीट की प्राप्ति करने में आसानी होती है। माननीय उपसभाध्यक्ष महोदय, मैं माननीय सदस्य के माध्यम से देश को बताना चाहता हूँ कि 31 दिसंबर, 2024 तक 1.44 लाख मीट्रिक टन और 3.4 करोड़ एफपीओज़, जिसमें बाँस, पान, नारियल, नींबू आदि हैं, इनका व्यापार एफपीओज़ के माध्यम से रिकॉर्ड किया गया है, जिसका मूल्य 239.6 करोड़ रुपए है। इसलिए एफपीओज़ भी इस प्लेटफार्म का लाभ उठा कर किसानों को उचित दाम दे पाने में सक्षम हो रहे हैं। मैं प्रधान मंत्री जी को फिर धन्यवाद देता हूँ।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : धन्यवाद, मंत्री महोदय। थर्ड सप्लीमेंटरी, डा. सुमेर सिंह सोलंकी।

डा. सुमेर सिंह सोलंकी : माननीय उपसभाध्यक्ष महोदय, नर्मदे हर! माननीय उपसभाध्यक्ष महोदय, हमारे देश के अंदर किसानों के कल्याण के लिए और कृषि विकास के लिए माननीय प्रधान मंत्री जी के नेतृत्व में ऐतिहासिक और क्रांतिकारी कदम उठाए जा रहे हैं।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप प्रश्न पूछिए।

डा. सुमेर सिंह सोलंकी : माननीय मंत्री जी खुद किसान पुत्र हैं। मैं माननीय मंत्री जी से आपके माध्यम से यह जानना चाहता हूँ कि ई-नाम योजना से अब तक कितनी मंडियों को जोड़ा गया है तथा इस योजना से जुड़ने पर किसानों को क्या-क्या लाभ होता है?

श्री शिवराज सिंह चौहान : माननीय उपसभाध्यक्ष महोदय, मुझे यह बताते हुए प्रसन्नता है कि अब तक लगभग 1,410 मंडियों को e-NAM platform से जोड़ा गया है। e-NAM एक मांग आधारित योजना है। यह राज्यों के ऊपर है कि वह अपनी मंडियों को - क्योंकि मंडियों को जोड़ने का मतलब यह है कि राज्यों को इंटर-मंडी, मतलब एक मंडी से दूसरी मंडी में व्यापार करने की अनुमति देनी पड़ती है, एक केंद्रीयकृत लाइसेंस होता है, जिस एक लाइसेंस पर व्यापारी प्रदेश की हर मंडी में काम कर सकता है, व्यापार कर सकता है। लेकिन इसमें यह सुविधा भी है कि अगर राज्य अनुमति दे, तो इंटर-स्टेट व्यापार भी इसके माध्यम से होता है।

माननीय उपसभाध्यक्ष महोदय, हमने यह भी किया है कि इस योजना के अंतर्गत अब राज्य और केंद्र-शासित प्रदेशों को e-NAM के संचालन का विस्तार करने और स्थानीय आवश्यकताओं को पूरा करने के लिए फंड मंजूरी देने की शक्ति को भी विकेंद्रीकृत किया गया है और इसके लिए दिशा निर्देशों को संशोधित किया गया है। हमने राज्य स्तरीय मंजूरी समिति बना दी और राज्यों को ही यह अधिकार दे दिया कि उन्हीं को e-NAM से जोड़ने की मंजूरी देनी है। कृषि राज्य का विषय है और इसलिए मुझे यह बताते हुए प्रसन्नता है कि अब तक e-NAM के अंतर्गत 31 दिसंबर 2024 तक विभिन्न राज्यों में, अलग-अलग मंडियों में 1 करोड़, 78 लाख किसान e-NAM portal पर पंजीकृत हो चुके हैं। महोदय, इसको साथ ही, 31 दिसंबर 2024 तक 20 राज्य और केंद्र-शासित प्रदेशों में कुल 640 मंडियों ने inter-mandi trade में भाग लिया और कुल 16.59 लाख मीट्रिक टन का कारोबार हुआ, जिसका मूल्य 5,022 करोड़ रुपए है।

माननीय उपसभाध्यक्ष महोदय, मुझे माननीय विद्वान सदस्य सुमेर सिंह जी को यह बताते हुए प्रसन्नता भी है कि 31 दिसंबर 2024 तक e-NAM platform पर कुल 65.48 करोड़ रुपए मूल्य का अंतरराज्यीय व्यापार हुआ। इसका मतलब यह है कि अगर कोई किसान मध्य प्रदेश का है, तो उसने तमिलनाडु में भी अपने सामान को उचित कीमत मिलने के कारण बेचा है। तो इससे अंतरराज्यीय व्यापार भी हो रहा है। अब तक, 31 दिसंबर तक, 22 राज्य और केंद्र-शासित प्रदेशों की 948 मंडियों में 6,831 करोड़ रुपए का e-payment किया गया है।

आपने पूछा कि इससे किसान को लाभ क्या होता है, तो माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से उनको यह बताना चाहता हूं कि मंडी में जाने से पहले ही किसान को e-NAM mobile app पर मौजूदा वस्तुओं की तीन दिन पहले तक की कीमतें पता चल जाती हैं, वह वहाँ से इसकी जानकारी ले सकता है। किसान मोबाइल पर अपनी उपज का live online bid value देख सकते हैं कि किस मंडी ने, किसी व्यापारी ने कितना rate लगाया है। किसान को SMS के जरिए अपने वस्तु की अंतिम bid rate का विवरण प्राप्त हो जाता है। किसानों के बैंक खातों में सीधे bid value अंतरित करने के लिए online payment gateway उपलब्ध है और उनके खातों में सीधे online पैसा चला जाता है। Peak season के दौरान लॉट की त्वरित gate entry की सुविधा के लिए, mobile app के जरिए लॉट के पूर्व पंजीकरण की, registration की सुविधा उपलब्ध है।

माननीय उपसभाध्यक्ष महोदय, इसमें सबसे बड़ी बात तो यह है कि किसान अपनी उपज को बेचने के लिए मजबूर नहीं है कि अगर उसने उसे एक मंडी में लाया, तो वहाँ का व्यापारी कह दे कि इस दाम पर देना हो, तो दे जाओ, क्योंकि कई बार nexus बन जाते हैं। अब वह देश भर में कहीं भी अपना उत्पाद बेचने के लिए स्वतंत्र है, उसको विकल्प मिले हैं और प्रतिस्पर्धी मूल्य देखकर वह अपनी उपज को भेजता है। e-NAM देश भर में खरीदारों, व्यापारियों और किसानों के बीच सीधे व्यापार की सुविधा प्रदान करता है। e-NAM platform के तहत ऑनलाइन भुगतान की सुविधा है। Farm gate module किसानों को चित्रों और गुणवत्ता मापदंडों के साथ अपनी उपज का लॉट-वार विवरण अपलोड करने और e-NAM पर व्यापार करने के लिए बोली लगाने की सुविधा का लाभ उठाने में सक्षम बनाता है। इसके लिए उसे अपनी उपज को वहां भौतिक रूप से ले जाने की जरूरत नहीं है। अगर वह उसे भौतिक रूप से ले जाता, तो उसकी मजबूरी हो जाती कि वह उसे बेच कर ही जाए। अब वह अपने घर बैठे अपनी उपज को बेच सकता है। इसलिए, माननीय उपसभाध्यक्ष महोदय, मैं यह मानता हूँ कि प्रधान मंत्री नरेन्द्र मोदी जी की यह e-NAM योजना किसानों के लिए वरदान साबित हो रही है।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Now, fourth supplementary, Shrimati Rajani Ashokrao Patil.

श्रीमती रजनी अशोकराव पाटिल : महोदय, माननीय मंत्री जी ने अभी जो प्रबोधन दिया, उससे हम बहुत प्रभावित हुए। मैं यह कहना चाहती हूँ कि वे जो बोलते हैं, वह आदर्श है, लेकिन व्यक्तिगत रूप से मैं जो देखती हूँ, क्योंकि हम भी किसान परिवार से आते हैं, वैसा वहाँ होता नहीं है। जब मैं गाँवों में जाती हूँ, मैं परसों ही जब पार्लियमेंट सेशन के लिए आ रही थी, वहाँ पर हमारा जो विभाग है - हमारे यहाँ सबसे ज्यादा सोयाबीन का प्रोडक्शन होता है, कपास का प्रोडक्शन होता है - उसकी वहाँ पर मिलीभगत होती है यानी व्यापारियों और वहाँ की APMCs के बीच मिलीभगत होती है। ऐसे में किसान कहाँ जाएँगे? ऐसी परिस्थिति पैदा की जाती है कि किसानों के पास कम भाव पर अपना अनाज बेचने के अलावा कोई रास्ता ही नहीं बचता है। एमएसपी का तो कुछ पता ही नहीं है, आपने उसको legalise करने की बात भी नहीं की है। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि इसके लिए वे क्या करने वाले हैं, सरकार क्या करने वाली है?

श्री शिवराज सिंह चौहान : माननीय उपसभाध्यक्ष महोदय, इसीलिए तो हम यह 'e-NAM' की योजना लेकर आए हैं, 'एक राष्ट्र, एक बाजार' इसलिए कि किसान कहीं भी अपनी उपज बेच सके।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : वे आपकी योजना को अच्छी बता रहे हैं।

श्री शिवराज सिंह चौहान : माननीय उपसभाध्यक्ष महोदय, इसीलिए यह योजना आई है। कृषि राज्य का विषय है, मंडी राज्य संचालित करते हैं। कई बार इस तरह की दिक्कतें होती हैं कि

व्यापारियों का कहीं nexus बन जाए, किसान आ गया, तो वह अपनी उपज बेच कर ही जाए और उसका रेट वह लगाए। अब इसमें किसान को जाने की जरूरत ही नहीं है, बल्कि वह अपने घर बैठे यह तय कर सकता है कि उसको अपनी उपज व्यापारी को बेचना है या नहीं बेचना है। इस तरह से पूरा देश एक बाजार हो जाता है। इस तरह के प्रयोग visionary leader नरेन्द्र मोदी जी ही कर सकते हैं। यह किसी दूसरे के बस की नहीं है, इसलिए वे इस तरह के प्रयोग कर रहे हैं।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Now, fifth and last supplementary, Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P: Sir, I have a very straightforward question to you. We have a number of schemes, we are spending a huge amount on agriculture, and agriculture is also the major contributor to the job sector. So, when are you going to implement the MSP as recommended by the Swaminathan Commission? Any chance of it, legally? The cost of production plus 50 per cent varies from State to State. Is there a chance of getting it implemented in the near future?

श्री शिवराज सिंह चौहान : माननीय उपसभाध्यक्ष महोदय, वैसे तो यह प्रश्न उद्भूत नहीं होता है, लेकिन मैं जवाब जरूर दूँगा। मैं माननीय विद्वान सदस्य को कहना चाहता हूँ कि यह नरेन्द्र मोदी जी की ही सरकार है, जिसने तय किया कि उत्पादन की लागत पर कम-से-कम 50 परसेंट लाभ जोड़ कर ही एमएसपी तय की जाएगी। हमने यह तय किया। जब उधर की सरकार थी, तब स्वामीनाथन आयोग की सिफारिश आई थी, तो आपने तो affidavit देकर मना कर दिया था कि उत्पादन की लागत पर 50 परसेंट मुनाफा जोड़ कर एमएसपी तय नहीं की जा सकती है। ऐसा affidavit देकर कहा गया था और यह एक नहीं, बल्कि चार-चार मंत्रियों ने किया था। जो आपने नहीं किया, वह नरेन्द्र मोदी जी ने किया, क्योंकि मोदी है, तो मुमकिन है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : अगला प्रश्न, प्रश्न संख्या 47.

Decline in import and export of diamonds

*47. SHRI SANJAY RAUT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware of the sharp decline in diamond imports and exports over the past three years;

(b) if so, the details thereof and Government's response thereto;

(c) the reasons identified by Government for this decline and the immediate steps being taken to reverse the trend;

(d) the number of jobs that have been lost in the diamond industry due to factory closures and defaults; and

(e) the measures being taken to support displaced workers and ensure their reemployment or skill development?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) To (c) Yes. Export and Import of Diamonds have declined over the past three years. Details of the exports and imports of diamonds* are as follows:

(Values in USD Million)

	2021-22	2022-23	2023-24
Exports	25480.15	24736.9	18370.66
Imports	28867.84	27326.36	22995.52
Total Trade (Exports+ Imports)	54347.99	52063.26	41366.18

*Diamond includes HS 7102 (Natural diamonds), HS 7104 20, HS 7104 21 and HS 7104 91 (Laboratory- growndiamonds)
Source: DGCI&S

The consumer demand for luxury items has generally declined across the world due to effects of covid and conflicts in Ukraine and West Asia. Diamond being a luxury item has also seen a decline in consumer demand in India's export destinations. G7 sanctions on Russian diamonds and the challenge of the identification and traceability of non-Russian diamonds by the importing G7 and EU countries have also impacted diamond trade. The global export of cut and polished diamonds has also declined from USD 86.4 bn in 2022 to USD 75.6 bn in 2023.

In response, Department of Commerce (DoC) is implementing multifaceted strategies to comprehensively address declining exports and imports. These include:

1. DoC is actively engaging with the G7 to protect India's diamond industry following G7 sanctions on Russian diamonds. As a result, the following has been achieved:

(i) Full-traceability scheme was shifted from 01 Sept 2024 to 01 March 2025

(ii) 'Grandfathering of diamonds' was permitted for diamonds that entered G7/EU before sanctions

Contents Page

(iii) Jewellery studded with Russian diamonds processed in 3rd countries was exempted from the purview of sanctions

D.O. letters were sent from Minister of Commerce and Industry in April 2024, May 2024 and January 2025 to EU Trade counterpart on the issue.

2. DoC in tandem with industry stakeholders is undertaking initiatives to explore new markets, while sustaining export of diamond in existing major markets.

3. DoC has awarded an R & D project to IIT-Madras in 2023-24 with an outlay of Rs. 242.96 Cr over 5 years for indigenous manufacturing of both Chemical Vapour Deposition (CVD) and High Pressure and High Temperature (HPHT) systems along with the recipes for expanding the Lab Grown Diamond (LGD) business.

4. Import of Goods at Concessional Rate of Duty (IGCR) condition on import of LGD seeds have been removed in Union Budget 2025-26 to facilitate easy access to LGD seeds.

5. Safe Harbour Rates (SHR) for sale of rough diamonds in Special Notified Zones (SNZs) by foreign mining companies (FMC) was notified in November 2024 to enhance direct sales of rough diamond by foreign mining companies to Indian entities.

6. The Indian Institute of Gems & Jewellery (IIGJ), with seven campuses across India, and the Indian Diamond Institute (IDI), Surat, are reskilling and upskilling the gems and jewellery workforce.

The export of studded jewellery has increased from USD 6.8 bn in 2021-22 to USD 7.1 bn in 2023-24. Polished LGD exports in quantity terms have increased from 4.86 million carats in 2022-23 to 7.54 million carats in 2023-24.

(d) and (e) Department of Commerce does not maintain such data.

श्री संजय राउत : सर, भारत की डायमंड इंडस्ट्री लगभग 37 बिलियन डॉलर की इंडस्ट्री है, लेकिन डायमंड इंडस्ट्री की चमक थोड़ी उतर रही है। आज यह इंडस्ट्री पूरी तरह से कंगाल हो गई है और उसका direct and indirect effect वहाँ काम करने वाले लाखों वर्कर्स तथा उस इंडस्ट्री पर डिपेंड रहने वाले लाखों लोगों पर पड़ रहा है। अभी गोविन्द भाई ने कहा कि 15 से 16

Contents Page

लाख लोग सूरत में हैं, मुम्बई में हैं तथा और भी जगहों पर हैं। दो साल में सूरत में हीरा पॉलिश करने वाले 150 कारीगरों ने आत्महत्या कर ली है। यह सूरत की बात है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, कृपया आप अपना प्रश्न पूछिए।

श्री संजय राउत : सर, हम यह मानते हैं कि ग्लोबल चैलेंजेज़ हैं, रूस-यूक्रेन का युद्ध है तथा और भी कुछ बातें हैं, लेकिन जो गरीब लोग हैं, जो कारीगर हैं, अगर उनके सामने ये challenges हैं, तो यह हमारी सरकार की जिम्मेदारी बनती है कि ये जो लाखों लोग बेरोजगार हुए हैं, लाखों लोगों के चूल्हे बंद हो गए हैं, उनके लिए कोई योजना बनाएं। मैं यह जानना चाहता हूँ कि ऐसे लोगों के भविष्य के बारे में सरकार के पास क्या योजना है? आपने उत्तर में इसका जवाब नहीं दिया है।

श्री पीयूष गोयल : माननीय उपसभाध्यक्ष महोदय, माननीय सदस्य को काफी सारी जानकारियों का अभाव है। माननीय सदस्य के पास ये आंकड़े कहां से आए हैं, वह मेरी समझ के बाहर है, क्योंकि उनको यह नहीं पता कि जब पूरे विश्व की discretionary spending, यानी लोगों के पास जब एक्स्ट्रा पैसा होता है, तो वे luxury goods पर स्पेंड करते हैं, वह काफी बड़े पैमाने पर affect हुई, क्योंकि पहले कोविड आया, फिर Russia-Ukraine War हुआ, उन सबके बावजूद भारत ने तुरंत अपनी डायमंड इंडस्ट्री को remodel किया। हमने lab-grown diamonds को बड़े पैमाने पर प्रोत्साहन दिया। ज्वेलरी, जिसमें diamond-studded jewellery भी होती है, उसको हमने बड़े पैमाने पर प्रोत्साहन दिया। मुंबई के SEEPZ में एक Mega Common Facility Center बना है, जिसके माध्यम से अलग-अलग निर्यातक अच्छी designs बना सकते हैं, अपने products को दुनिया भर में लेकर जा सकते हैं। इस प्रकार से कई सारे कदम उठाए गए।

मैं माननीय सदस्य को जरूर अवगत कराना चाहूँगा कि lab-grown diamonds एक प्रकार से भारत की ताकत बनते जा रहे हैं। Lab-grown diamonds दो प्रकार के होते हैं - एक, भारत में टेक्नोलॉजी ऑलरेडी इतनी अच्छी बन गई है कि हम विश्व के लीडर बन गए हैं। दूसरे पर आईआईटी मद्रास एक पूरी स्टडी कर रहा है, उसके ऊपर एक पूरी रिसर्च कर रहा है। सरकार ने 242 करोड़ रुपए उस रिसर्च के लिए sanction किए हैं, जिसके तहत वहां पर यह नई टेक्नोलॉजी तैयार होने के बाद हम उसमें भी एक विश्वस्तरीय ताकत बनेंगे। साथ ही साथ, जो जी-7 कंट्रीज़ हैं, जिनमें यूरोपियन यूनियन भी आता है और अमेरिका भी आता है, उन जी-7 कंट्रीज़ ने Russian diamonds को, जो 0.5 carat से ज्यादा हैं, उनको allow करना बंद कर दिया है। ऐसी परिस्थिति में भारत forefront पर था कि जी-7 के साथ चर्चा करे। उसको हमने 6 महीने के लिए defer कराया। अब वह सितंबर के बदले मार्च तक हो गया है। साथ ही साथ, उसमें grandfather कराए, जो पुराने डायमंड्स ऑलरेडी ज्वेलरी में बन गए थे या पॉलिश हो गए थे। जो नई ज्वेलरीज़ भी बनेंगी, उनमें exemption दिलाई।

सर, मुझे लगता है कि माननीय सदस्य को यह जानकारी देना आवश्यक है कि जब हम quantity terms में natural diamonds और lab-grown diamonds को जोड़ते हैं, तो उसमें कोई बहुत बड़ी गिरावट नहीं आई है और कारीगर value terms पर नहीं, बल्कि quantity terms पर काम करते हैं। इसलिए, इनकी जानकारी में यह अभाव है कि बहुत सारे लोग बेरोजगार हो गए हैं।

ऐसी कोई सूचना नहीं है कि बहुत सारे लोग बेरोजगार हो गए हैं, बल्कि वे re-skilled हुए हैं, जिससे वे lab-grown diamonds की तरफ ज्यादा गये है। चाहे natural diamonds हों या lab-grown diamonds, उनमें cutting, polishing same होती है। सेकंड, अब लोगों के ज्वेलरीज़ की तरफ ज्यादा जाने से भारत में ज्वेलरी में value-addition ज्यादा होता है, भारत को उसका ज्यादा लाभ होता है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : संजय राउत जी, आपका सेकंड प्रश्न।

श्री संजय राउतः सर, जो लोग बेरोजगार हुए हैं, उनकी जानकारी मंत्री जी के पास नहीं है, लेकिन जो लोग सूरत और मुंबई में इस इंडस्ट्री से जुड़े हैं, उनको मालूम है। अभी-अभी ज़ीरो ऑवर में धोलकिया साहब ने भी यही प्रश्न उठाया था। धोलकिया साहब सूरत से हैं और उन्होंने 10 लाख लोगों के बेरोजगार होने की जानकारी दी है।

सर, मेरा दूसरा प्रश्न यह है कि एक जमाने में मुंबई भी डायमंड इंडस्ट्री का सबसे बड़ा हब था। मुंबई में लगभग 15,000 से भी ज्यादा diamond cutting and polishing के कारखाने चलते थे। बाद में, आपने BKC में एक बड़ा Bharat Forge बना दिया। फिर, वहां से आपने इंडस्ट्री उठाकर...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप प्रश्न पूछिए।

श्री संजय राउत : सर, यह मेरा प्रश्न ही है। आपने सूरत में पेंटागन से भी बड़ी इमारत Surat Diamond Bourse बना दी, जिसका प्रधान मंत्री जी ने उद्घाटन किया, लेकिन मेरी जानकारी है...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : जब आपको जानकारी है, तो फिर प्रश्न काहे का है?

श्री संजय राउत : सर, मेरी जानकारी के ऊपर उनकी जानकारी होगी न! सवाल तो है न! अब पेंटागन से भी बड़ी जो यह इमारत है, जहां डायमंड इंडस्ट्री के लिए 4,200 ऑफिसेज़ बने थे, वह अब ghost building बन गई है और अब वहां सिर्फ 150 से भी कम ऑफिसेज़ खुले हैं, बाकी सब ऑफिसेज़ बंद हैं। क्या यह सच है?

श्री पीयूष गोयल : महोदय, संजय राउत जी ने शायद डायमंड का बिज़नेस नहीं किया होगा, इसलिए उनको इस विषय में जानकारी कम है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : वे प्रश्न का उत्तर देने का अभ्यास कर रहे हैं।

श्री पीयूष गोयल : महोदय, मैं उनकी जानकारी के लिए बता दूं कि जब भी कोई नया वास्तु, नई बिल्डिंग या नया प्रोजेक्ट बनता है, तो लोग उसमें आहिस्ता-आहिस्ता जाते हैं। सूरत के डायमंड

Contents Page

की बिल्डिंग में जितने भी यूनिट्स हैं, वे सब बिक गए हैं। लोग उसकी furnishing करेंगे, मशीनरी लाकर लगाएंगे, फिर मार्केटिंग करेंगे। सर, बिज़नेस में आदमी अपनी futuristic planning करता है। वह ज़माना गया, जब पहले की सरकारें थी, आजकल जिसकी गोद में संजय जी बैठे हैं। उनको ध्यान नहीं आता है कि वे सरकारें कितनी opportunities miss कर जाती थीं, क्योंकि कोई futuristic planning नहीं थी। मैं इनको एक और जानकारी देना चाहता हूं कि सूरत में तो बना ही है, लेकिन उससे भी बड़ा सेंटर मुम्बई में बनने जा रहा है। नवी मुम्बई में इंडस्ट्री ने बड़ी जगह ली है, वहां उससे भी बड़ा gem and jewellery का सेंटर बनने जा रहा है। विश्व की जो डिमांड है, उसके हिसाब से हमारा देश बदलता जा रहा है। जैसे मुम्बई के लोगों ने हमें बताया कि हम gem and jewellery पर ज्यादा फोकस करेंगे, क्योंकि jewellery पर आकर्षण ज्यादा है। उदाहरण के लिए यदि लाख रुपये का डायमंड है, उसके ऊपर 10-12 या 15 हज़ार रुपये की कारीगरी लगती है, वह बिक जाता है, लेकिन जब पूरी jewellery बनती है, तो उसमें gold and diamond की वैल्यु कम होती है, कारीगरी की वैल्यु ज्यादा होती है। भारत को value addition ज्यादा मिलता है, जिससे भारत को लाभ होता है। माननीय उपसभाध्यक्ष महोदय, आप तो जयपुर से हैं। जयपुर में जो jewellery बनती है, जो antique jewellery और designed jewellery बनती है, मैंने करीब एक-दो वर्ष पहले उसके एक शो का उद्घाटन किया था। भारत में जो सुंदर jewellery के पीसेज़ बनते हैं, जो हमारे युवक और युवतियां नए-नए डिज़ाइन से पूरी दुनिया को आकर्षित करते हैं, मैं समझता हूं कि आने वाले दिनों में इस क्षेत्र का बहुत उज्ज्वल भविष्य है। मेरी constituency उत्तर मुम्बई, जहां से लोगों ने अपार आशीर्वाद दिया और प्रधान मंत्री मोदी जी को संदेश दिया कि देश आपके साथ है। तीसरी बार भारतीय जनता पार्टी और एनडीए की सरकार लाए। वहां भी बड़े पैमाने पर डायमंड का काम होता है, डायमंड इंडस्ट्री चलती है, कारीगर काम करते हैं और भाजपा को वोट देते हैं।

श्री मिलिंद मुरली देवरा : सर, जिन्होंने यह सवाल पूछा, मैं सबसे पहले उनको थोड़ा aware करना चाहता हूं।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप प्रश्न पूछिए, वे तो aware हैं। वे चले गए। जो चले जाते हैं, उनको नहीं कहते हैं।

श्री मिलिंद मुरली देवरा : सर, ठीक है। उन्होंने जो gem and jewellery के बारे में कहा, तो मैं कहना चाहता हूं कि हमें इस इंडस्ट्री का राजनीतिकरण नहीं करना चाहिए। इस इंडस्ट्री में almost 50 लाख लोगों को, skilled and non-skilled लोगों को रोज़गार दे रहे हैं। इसके साथ-साथ मैं मंत्री जी को बहुत-बहुत बधाई और धन्यवाद देना चाहता हूं। पीयूष जी और मैं मुम्बई से आते हैं। I know how close his relationship with the industry is. I also know the industry well, having followed it for a long time. The industry is contributing significantly to the country. The hon. Minister has elaborated on his answer very well, addressing many issues. The industry is facing some serious shocks. जो सबसे बड़ा शॉक है, वह रूस और यूक्रेन की वार की वजह से रूस पर जो सैंक्शंस हैं। The sanctions on Russia are with a view

to ensure that the division of Russian diamonds with other diamonds, which is almost *...(Interruptions)...*

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपका प्रश्न लम्बा हो रहा है। आप प्रश्न पूछिए।

श्री मिलिंद मुरली देवरा : सर, I would only like to ask the hon. Minister, who is working very hard with the G7 countries, as to what steps the Government is taking to ensure that we eliminate these sanctions altogether.

श्री पीयूष गोयल : महोदय, मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहूंगा कि सैंक्शंस लगाने का अधिकार हर एक देश के पास है। कल को हम भी तय कर सकते हैं, जैसे हमने तय कर रखा है कि हम कई चीज़ें कुछ ऐसे देशों से नहीं लाएंगे, जो हमारे साथ अच्छे सम्बन्ध नहीं रखते हैं, तो सैंक्शंस लगाने के अधिकार को हम नहीं छीन सकते, लेकिन वे सैंक्शंस कैसे implement हों, उसमें भारत लगातार बेल्जियम के साथ या ब्रसेल्स में और जी-7 देशों के साथ अलग-अलग जी-7 की मीटिंग्स में लगातार इस पर चर्चा करता है। हमने उनके साथ बार-बार मीटिंग्स की हैं। महोदय, इस विषय पर मेरी आखिरी मीटिंग, हाल ही में, तीन हफ्ते पहले बेल्जियम के फॉरेन और इंटरनेशनल ट्रेड मिनिस्टर के साथ ब्रुसेल्स में हुई है। मैंने इससे पहले वहाँ की Antwerp diamond industry के साथ भी चर्चा की थी और भारत से निकलने से पहले भारत की डायमंड इंडस्ट्री के लोगों के साथ भी चर्चा की थी।

महोदय, जो ट्रेसेबिलिटी की रिक्वायरमेंट है, वह सितम्बर से शुरू होनी थी, लेकिन उन्होंने हमारे आग्रह पर उसे मार्च तक कर दिया। पहले यह डर था कि जो पुराने डायमंड्स ऑलरेडी बिक चुके हैं, जिसमें रशियन डायमंड्स होंगे, उनका क्या होगा? इसके लिए G7 पर दबाव डालकर उसको grandfather किया गया कि उनके ऊपर ये सैंक्शन्स नहीं लगेंगी। उसके बाद से सैंक्शन्स सिर्फ .5 carat and above पर हैं, उससे छोटे कैरेट पर अभी तक सैंक्शन नहीं हैं।

महोदय, ज्वेलरी में जो रशियन डायमंड्स लगते हैं और थर्ड कंट्री में प्रोसेस होते हैं, इसको आप इस तरह से समझिए कि रशिया से डायमंड दूसरी कंट्री में आया और वहाँ से भारत आकर, उसकी कोई ज्वेलरी बनकर बाहर जाता है, तो ज्वेलरी jewellery studded with Russian diamonds, processed in third countries को भी सैंक्शन्स के परव्यू से भारत के आग्रह पर एग्ज़ैम्ट कर दिया गया है। इंडस्ट्री के साथ हमारी लगातार चर्चा होने के कारण और जी 7 देशों के साथ के कारण अब वे लोग विचार कर रहे हैं, उन्होंने बोत्सवाना में testing का एक node खोल दिया है। अगर अफ्रीकन डायमंड्स बोत्सवाना में ही test होकर भारत आते हैं, तो उनके ऊपर कोई सैंक्शन नहीं होगी। हमने यह भी आग्रह किया है कि ई.यू. को भारत पर भी एक नोड खोलना चाहिए, जो testing कर सके और यहीं पर test करके, अगर उन्हें कोई शक हो, तो रशियन डायमंड्स अलग करके, हमारी jewellery को या हमारे cut-and-polished diamonds को यहाँ से export करने में कोई तकलीफ नहीं हो, इसके लिए एक तरफ जी-7 देशों के साथ इस विषय में चर्चा चल रही है। महोदय, मैंने जो संजय जी कहा है, वह सभी को नोट करना बहुत

जरूरी है कि natural diamonds में यह तकलीफ है, लेकिन lab-grown diamonds भारत में ही बनते हैं और lab-grown diamonds, इसके लगभग दसवें हिस्से के दाम पर मिलते हैं, वे 10-12 परसेंट दाम पर मिलते हैं। महोदय, वास्तव में lab-grown diamonds की सुंदरता भी उतनी ही होती है, वे भी उतने ही अच्छे होते हैं, केवल फ़र्क इतना है कि natural diamonds माइन के अंदर सैकड़ों साल तक कार्बन डिपॉजिट्स होने से बनते हैं और lab-grown diamonds टैक्नोलॉजी के माध्यम के लैब में बनते हैं, लेकिन उनकी टैक्नोलॉजी सेम होती है। एक छोटा सीड होता है – उसके लिए भी माननीया वित्त मंत्री जी ने 5 परसेंट से जीरो परसेंट ड्यूटी कर दी है, जिससे हमारे lab-grown diamonds और competitive हो गए हैं। उस छोटे सीड पर – जैसे जमीन के नीचे, नैचुरल डायमंड कार्बन डिपॉजिशन से बनता है, वैसे ही लैब में छोटी मशीन से lab-grown diamond बनता है। महोदय, मुंबई में, सूरत में और अभी कई और जगहों पर ये मशीनें लगने लगी हैं। वहाँ पर lab-grown diamonds बन रहे हैं और वे भारत की शान बनेंगे। इसमें पूरा वैल्यू एडिशन भारत में रहेगा। महोदय, इससे भारत के लोगों को नौकरियाँ मिलेंगी, रोजगार मिलेगा और हमारा एक्सपोर्ट वैल्यू ऐडेड टर्म्स पर और अधिक होगा।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Thank you. Now, fourth supplementary, Shri Shaktisinh Gohil. आप, सीधा प्रश्न पूछिए।

श्री शक्तिसिंह गोहिल : उपसभाध्यक्ष जी, मुझे अपना प्रश्न पूछने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद और मैं सीधा प्रश्न पूछूंगा। महोदय, आप जानते हैं कि पूरे देश में डायमंड का हब गुजरात के सूरत में है। इसमें कोई पोलिटिकल ऑब्ज़र्वेशन नहीं है, पर मैं आपके ज़रिये माननीय मंत्री जी की नॉलेज़ में दो, तीन चीज़ें इसलिए डालना चाहता हूं और सवाल पूछना चाहता हूं, क्योंकि अगर आप खुद आएं, हम दोनों साथ में जाएं और वहाँ पर जो काम करने वाले लोग हैं, उनसे पूछें कि क्या आपको ठीक काम मिल रहा है, क्या आत्महत्या नहीं हो रही है, तो बेहतर होगा। आप डेट तय कर लीजिए, मैं आपके साथ चलूंगा। इसमें नो पोलिटिक्स, हम उनसे सीधे ओपन हाउस में पूछेंगे। उन्हें बहुत दिक्कत है - पहले हमें यह स्वीकार करना होगा, तभी हम इसका इलाज पाएंगे। महोदय, मैं आपके ज़रिये यह कहना चाहता हूं कि 7 हज़ार, 110 मिलियन यूएस डॉलर का एक्सपोर्ट सिर्फ दो साल के अंदर कम हुआ है। सर, यह बहुत बड़ा आंकड़ा है। इसी की वजह से समस्या है। महोदय, मैं यह आंकड़ा कहीं ओर से नहीं लाया हूं, बल्कि आपके सवाल के जवाब में सरकार ने दिया हुआ है, इसलिए मैं सिर्फ यही पूछना चाहता हूं कि जब इतना बड़ा एक्सपोर्ट कम हुआ है -हम अपने सामने लोकल लोगों को देखते हैं, हम जानते हैं कि जूता कहाँ चुभता है, यह उसी को पता चलता है, जो पहनता है। सर, हम वहीं रहते हैं, हमें पता है कि कितना दिक्कत है, लेकिन पीयूष भाई, अगर आप पधारेंगे ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, आप अपना प्रश्न पूछिए।

श्री शक्तिसिंह गोहिलः सर, मैं दूसरा प्रश्न यह पूछना चाहता हूं कि भारत सरकार का ईएसआईएस का सर्कुलर है...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, एक ही प्रश्न पूछिए।

श्री शक्तिसिंह गोहिल : वहाँ पर जो भी जॉबलेस होता है, क्या सरकार उन्हें पैसा देना चाहती है या नहीं? जी8 कंट्रीज़ की फुल ट्रेसेबिलिटी स्कीम लागू करने की अवधि फर्स्ट मार्च को खत्म होगी। अगर इसे नहीं बढ़ाएंगे -- आप जी 8 कंट्रीज़ को दबाएंगे, तो हमारी इंडस्ट्री ठीक हो जाएगी। आप इसके लिए क्या करेंगे?

श्री पीयूष गोयल : चूँकि प्रश्न में value पर आंकड़ा माँगा गया था, तो यह सात बिलियन का आंकड़ा मैंने ही दिया है। मैं quantity में भी थोड़ा आंकड़ा बता देता हूँ। शक्तिसिंह जी भलीभांति जानते हैं कि अल्टीमेटली quantity पर ही काम होता है। लेबर वर्क कितनी quantity में हुआ, इस पर तय होता है। मैं इनकी जानकारी के लिए बता देता हूँ कि डायमंड की अलग-अलग चार कैटेगरीज़ हैं - रफ नेचुरल डायमंड, रफ लैब ग्रोन डायमंड, कट एंड पॉलिश्ड नेचुरल डायमंड, कट एंड पॉलिश्ड लैब ग्रोन डायमंड। 2021-22 में इसका टोटल इम्पोर्ट 174.87 मिलियन कैरेट था और 2023-24 में, जब यह सात बिलियन कम हुआ, यही टोटल इम्पोर्ट 198.66 मिलियन कैरेट हो गया। एक प्रकार से, 22.74 प्रतिशत इम्पोर्ट बढ़ा है। यह इम्पोर्ट लैब ग्रोन में ज्यादा नहीं है, वन मिलियन कैरेट है, परंतु जो कट एंड रफ नेचुरल डायमंड्स हैं, उनमें यह इम्पोर्ट घटा है और रफ लैब ग्रोन डायमंड्स में बढ़ा है, तो एक प्रकार से इससे value कम हुई। भारत में लैब ग्रोन डायमंड की quantity significantly बढ़ रही है। जो दूसरे टाइप का है, जो इंडिया में नहीं बनता है, उसका इम्पोर्ट बढ़ा है। जब उसकी प्रोसेसिंग होकर, एक्सपोर्ट हुआ, तो आपकी जानकारी के लिए बताना चाहता हूँ कि इससे हमारे एक्सपोर्ट में जो गिरावट आई है, वह मात्र पाँच प्रतिशत है। 52 मिलियन कैरेट से 48 मिलियन कैरेट, यानी यह मात्र चार-साढ़े चार मिलियन कैरेट कम हुआ है। इंडियन मार्केट में बाकी डायमंड बिका है, तो मेरे हिसाब से आपकी जानकारी में कुछ कमी है। इसके साथ ही, जो जी7 कंट्रीज़ हैं, वे जी8 नहीं, बल्कि जी7 कंट्रीज़ हैं। उन्होंने जो ट्रेसेबिलिटी की रिक्वायरमेंट लगाई है, यह उनका अधिकार है, जैसा कि मैंने आपको पहले भी बताया। इससे हमारी इंडस्ट्रीज़ को ज्यादा नुकसान नहीं हो, इसके लिए जो कदम उठाए हैं, उन्हें मैंने अभी-अभी मिलिंद जी के प्रश्न के जवाब में बताया है। हम उस विषय के ऊपर जी7 कंट्रीज़ के साथ लगातार चर्चा कर रहे हैं और alternate मार्केट्स में भी कैसे अपना एक्सपोर्ट बढ़ा सकते हैं, यह भी देख रहे हैं। जब ज्वैलरी के एक्सपोर्ट पर रशियन डायमंड की कोई प्रॉब्लम नहीं होगी, तो मुझे लगता है कि हम कारीगरों को काम दिलवाने में सफल होंगे।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Fifth and final supplementary, Shri Kesridevsinh Jhala. माननीय सदस्य, सीधा प्रश्न पूछिए।

SHRI KESRIDEVSINH JHALA: Sir, recently, we have seen a growing market, as the hon. Minister himself has just said, for lab-grown diamonds for both the production as well as the demand side of things. My question to the hon. Minister is this. Is the

Contents Page

Government planning to implement any regulatory framework to govern this segment which is very fast growing, specifically for lab-grown diamonds, such as categorization, certifications, etc.?

श्री पीयूष गोयल : उपसभाध्यक्ष जी, Kimberley process बहुत अच्छा है, जिससे सभी डायमंड्स की traceability और सर्टिफिकेशन को अंतरराष्ट्रीय स्तर पर मंजूरी मिली हुई है। लैब ग्रोन डायमंड्स का अलग सर्टिफिकेशन होता है, नेचुरल डायमंड्स के कैरेट पेज का अलग सर्टिफिकेशन होता है। मुझे लगता है कि गवर्नमेंट को इंडस्ट्रीज़ पर बहुत ज्यादा दखलअंदाजी नहीं देनी चाहिए। हमने जिन-जिन इंडस्ट्रीज़ को खुली छूट दी है, वे always prosper हुई हैं। इस पर हमारा इंडस्ट्री के साथ लगातार संवाद लगा रहता है, लेकिन हमने उन्हें सेल्फ-रेगुलेशन की परमिशन दे रखी है। यह वर्षों से अच्छे तरीके से चल रहा है। अंतरराष्ट्रीय बाजार में भी हमारे सर्टिफिकेशन की acceptability है, इसलिए सरकार कोई और रेगुलेशन लाए, मुझे लगता है कि यह इंडस्ट्री के हित में नहीं है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : धन्यवाद, मंत्री महोदय। क्वेश्चन नंबर 48.

Trade barriers with EU

*48. SHRI RAJEEV SHUKLA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware of the barriers being faced by Indian domestic industry in the European markets;

(b) if so, whether Government has taken up the matter with their European Union counterparts to provide a level playing field to the Indian domestic industry in EU markets; and

(c) if so, the details in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Within the framework of World Trade Organization (WTO), all countries impose trade measures on imports primarily in the form of sanitary and phytosanitary measures, technical trade regulations, quota restrictions, safeguard duties, and various sustainability-related regulations to protect human, animal, and plant life or health, as well as to promote sustainable development and environmental

conservation. However, when such trade measures are perceived as trade barriers having an adverse impact on trade, the Government proactively takes up such measures with concerned countries at bilateral and multilateral level, as may be necessary, for remedial action.

The Government has strongly taken up all trade restrictive measures, either within the WTO framework or otherwise, with the European Union (EU) and its member states at relevant multilateral and bilateral forums including the India-EU Trade and Technology Council and the India-EU High Level Dialogue.

SHRI RAJEEV SHUKLA: Sir, by and large, the Government has accepted that there is a decline in exports and imports are rising. That is why the Forex reserves are also declining. I would like to ask the hon. Minister, as far as exports to European countries is concerned, what are they doing to boost the MSME sector? If they don't boost exports, Forex reserves would further decline? What steps are being taken?

SHRI PIYUSH GOYAL: Sir, I would like to inform the hon. Member that his information that exports are declining is not entirely accurate. Exports have been growing. Exports have grown significantly in the last four years. This year also, there will be a growth and we would end the year with over 800 billion dollars of exports, for the very first time in India's history. The growth in imports often has three important elements. One is petroleum imports. It is an unavoidable import, similar to coking coal required in the steel industry and similar to pulses and oilseeds where we have a shortage. There are certain imports which are unavoidable. Because of the growing prosperity, demand in the domestic market and energy need growing, our petroleum imports and LNG gas imports, our import of pulses and oilseeds and our import of coking coal for rising steel production are naturally growing fast. That is a good sign for the economy. Secondly, there is a growth in import for domestic consumption, looking at the increased value that more and more people are spending in the marketplace. With increased consumption, -- capacities in India cannot grow overnight; it takes some years for the industries to come, establish themselves and set up production units -- during that period, obviously, imports would go up. When imports go up in a particular sector, Industry and investors are attracted to come and invest in that sector and that, obviously, leads to growing employment, growing business opportunities, greater investment, and therefore, over a period of time, growth gets a big boost.

Hon. Vice-Chairman, Sir, this Budget also has given a big boost to consumption spending by relieving the middle class of their tax burden. Almost the entire middle class has been given extensive tax relief and one lakh crore rupees extra will be available for consumers to spend on their consumption demand in the marketplace. Generally, economists believe that one lakh crore rupees extra in the pockets of the consumers has a multiplier impact of about two-and-a-half to three times. So, we expect to see a two-and-a-half or three lakh crore additional demand in the market, which would spur economic growth, attract more FDI and foreign investments. Therefore, I think, you need not worry that Foreign Exchange Reserves may fall. In fact, our Foreign Exchange Reserves have consistently been above 600 billion dollars for many, many months now.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Second supplementary; Shri Rajeev Shukla.

SHRI RAJEEV SHUKLA: Sir, in the first sentence of his reply, he has already accepted that my question was partially incorrect, which means that it is partially correct. Now, you have said in your reply that as far as European countries are concerned, they are taking many safeguard measures; I understand that. But what about textile industry, pharmaceutical industry and other such industries? They would, definitely, safeguard their exporters, but we have to safeguard our exporters also. One issue is that of certification. What is the Government's approach to resolving the issue of non-recognition of Indian certifications in quality standards by European authorities? How does the Government plan to ensure that Indian products are better accepted in the European markets? What steps is the Government of India taking? I am saying that you may be doing your level best, but still, what other measures are you taking?

SHRI PIYUSH GOYAL: Sir, when I said he was partially incorrect, it was not at all about the figures of export. I was mentioning about the actual question that he has raised on European Trade barriers. First of all, I would like to appraise the hon. Member, through you, Sir, that our export in the year 2023-24 to the European Union was 75.93 billion and our import was 61.48 billion, thereby having a 14.45 billion trade surplus with European Union. If there were so many trade barriers that we were just uncompetitive or not able to export to the European Union, obviously, we could not be having such a large trade surplus with the European Union. As regards standards, it is a matter of reciprocity. Today, when the European companies want to supply to

Contents Page

India, they also have to meet the quality control orders, which this Government has brought out in a big way. I remember, in 2014, there were hardly 106 quality control orders. Today, there are over 700. Look at the increase. There is 600 per cent increase in the last 10 years! So, India is, today, following hon. Prime Minister's mantra when he had said, 'Zero defect, zero effect'. We are focussing on high quality production and sustainable production and, therefore, when the European Union sets its standards, it does it as per their requirements. Today, India is proudly setting its own standards as per our requirement and Europe, and all other countries around the world, have to follow our quality control orders. We are working with confidence, our nation being well on track, to become a developed nation. We are setting high quality standards and, today, the European companies need to take certification from BIS or FSSAI just like we have to take certification from their organisation. It is a reciprocal world. After years of weakness, finally, India is dealing with these countries on the spirit of reciprocity.

SHRI AYODHYA RAMI REDDY ALLA: Sir, given the stringent technical and sanitary regulations imposed by the EU on Indian exports, has the Government initiated discussions for Mutual Recognition Agreements (MRAs) to ease the entry of Indian exports into European Union?

SHRI PIYUSH GOYAL: It is a very appropriate and good question and, in fact, in my last meeting, only three weeks back, this was one of the major subjects of discussion, that we should have Mutual Recognition Agreements where they will not have to be rushing to India for getting BIS certification every time. We will approve certain reputed labs in the European Union if they approve correspondingly Indian labs for certification of our products.

SHRI KARTIKEYA SHARMA: Sir, I would like to ask the hon. Minister to specify the sectors of the Indian economy most affected by the European Union's regulatory requirements and whether any technical assistance is being provided to help industries meet these EU standards.

SHRI PIYUSH GOYAL: Well, if there is any standard imposed by any country, the line Ministry in India and also the Commerce Ministry is always ready and willing to work with industry to find out whether there is any unfair trade barrier and, if any unfair trade barrier is located, we always take it up very strongly with our counterpart through bilateral discussions or through multilateral engagement at the World Trade

Contents Page

Organisation. Having said that, there is certainly an issue where the European Union has come up with certain new regulations which are actively under discussion with the EU to resolve things like Deforestation Act or the CBAM. These are areas on which we are having active dialogue and discussions. These are regulations that they have brought on their own industry and when they bring regulations on their own industry, in a way, it is a national treatment that they provide to their own industry and imports from other countries. So, we will have to engage with them and find mutual resolution to make the process simple which does not hurt our industry. I just want to add one more thing. Since Kartikeyaji has raised this question, I was pleasantly surprised when I was in a meeting about three months back in Zurich when a Swiss Minister told me that there is an Indian whisky which is world famous and almost impossible to get in the shelves of Europe. I am not a whisky drinker. So, I was shocked. I said, 'What is this Indian whisky that is being sold at premium in European markets and is not available?' I was pleasantly surprised to find that that whisky is manufactured in India. It is manufactured in Haryana - my own home State where my family originally belongs to - in a small village called Indri. The Minister of Switzerland was all praises that Indian whisky today -- it is single malt whisky, I think -- is tastier than the whiskies that other countries are producing in the world. ...*(Interruptions)*...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : मैं समझता हूँ कि उनको भी इसके स्वाद का पता नहीं होगा। ...(**व्यवधान**)... कार्तिकेय जी, आपको भी इसके स्वाद का पता नहीं होगा। ...(**व्यवधान**)... Now, fifth and last supplementary Dr. V. Sivadasan.

DR. V. SIVADASAN: Sir, farmers of India are in very deep crisis. The international trade agreement has escalated the crisis.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप डायरेक्ट इस सब्जेक्ट पर आइए।

DR. V. SIVADASAN: Yes, Sir. My question is that the farmers of India are in very deep crisis. The international trade agreement has escalated the crisis. Petrol prices in India are increasing. But one of the byproducts of petrol...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपका प्रश्न अलग है। आपका प्रश्न separate है।

DR. V. SIVADASAN: Sir, I am trying to frame the question. Synthetic rubber has been imported at very low margins. The rubber farmers are suffering due to ASEAN Free Trade Agreement. They are getting...

Contents Page

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): There is no relation. Please sit down.

DR. V. SIVADASAN: Does the Government plan to increase the tariff to address the serious issue of the rubber farmers in Kerala?

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपका क्वेश्चन इससे अलग है। It is not related to this question. No supplementary is allowed.

श्री पीयूष गोयल : सर, चूँकि यह प्रश्न रिकॉर्ड पर चला गया है, इसलिए मैं इतनी एक बात जरूर बोल दूँ, वैसे तो यह इससे सम्बन्धित भी नहीं है ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय मंत्री जी, इसका इस प्रश्न से सम्बन्ध नहीं है।

श्री पीयूष गोयल : लेकिन सर, पूरी दुनिया को पता चलना चाहिए कि इन्हीं के समर्थन से कांग्रेस की सरकार ने ASEAN, जापान और कोरिया के Free Trade Agreements बनाए। उसमें कोई stakeholder consultation नहीं हुआ, farmers से कोई बात नहीं हुई, किसानों की कोई चिन्ता नहीं की गई, इससे MSME की क्या हालत होगी, इस पर कोई बात नहीं हुई। ...(**व्यवधान**)... कांग्रेस और इनकी कम्युनिस्ट पार्टियों ने मिल कर हमारे देश के किसानों के साथ, रबड़ किसानों के साथ अन्याय किया है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : यह प्रश्न काल है। ...(**व्यवधान**)... प्रश्न काल चर्चा का काल नहीं होता। ...(**व्यवधान**)... आप कृपया बैठिए। अगला प्रश्न। ...(**व्यवधान**)... Now, Question No. 49.

Assistance to food processing sector

*49. SHRI VAIKO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of schemes announced in the Budget of 2024-25, relating to food processing industry for achieving Viksit Bharat by 2047;

(b) the number of multi-product food irradiation units set up in food processing sector in the last one year and the quantum of financial support given by Government; and

(c) whether any assistance has been requested from the Ministry for setting up of Food Quality and Safety Testing Labs and the progress of setting up of such labs in various States, including Tamil Nadu, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI RAVNEET SINGH): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) During the presentation of the Annual Financial Statement for FY 2024-25 on July 23, 2024, the Finance Minister announced financial support for setting up of 50 multi-product food irradiation units in the MSME sector. Additionally, the Finance Minister announced that setting up of 100 food quality and safety testing labs with NABL accreditation will be facilitated. The details of schemes for (A) Food Safety & Quality Assurance Infrastructure- (FTL) and (B) Integrated Cold Chain & Value Addition Infrastructure — "setting-up of multi-product food irradiation units" are at **Annexure**.

(b) In the last year, one multi-product food irradiation unit i.e. M/s. Lions Foods Pvt. Ltd., Gir Somnath, Gujarat has been set up with total project cost of ₹22.45 Crore and approved Grants-in-aid / Subsidy of Rs. 6.47 Crore.

(c) The Food Safety & Quality Assurance Infrastructure- (FTL) scheme is demand driven and in accordance with the current guidelines, no State wise/ UT wise allocation is made. The proposals from prospective applicants are invited by floating an expression of interest for the setting up/ upgradation of food testing laboratories. The funds are provided as grants-in-aid/subsidy to approved projects across the country, including the state of Tamil Nadu. To date, 165 projects have been completed out of 205 approved projects under the FTL scheme. In Tamil Nadu, 19 projects have been completed out of 23 approved projects.

ANNEXURE

(A) Scheme for Food Safety & Quality Assurance Infrastructure (FTL):

Objectives of the Scheme: To strengthen the food quality control infrastructure and make it accessible to the food processing sector and other stakeholders, ensuring compliance with domestic and international food safety standards. Additionally, the scheme aims to reduce the **Turn-around Time (TAT)** for the analysis of food samples.

Contents Page

Eligible Entities: Any private organization/entity, Corporate Entity, Proprietorship/ Partnership Entity/ Government organization intending to set up/ upgrade its existing Food Testing Laboratory.

Pattern of Assistance:

- **Government Organizations:** 100% of the Eligible Project Cost comprising Food Testing Equipment and Technical Civil Work for Government organizations.
- **Private Organizations:**
  - 50% of Eligible Project Cost for general areas/general category applicants.
  - 70% of Eligible Project Cost for difficult areas and SC/ST applicants.

(B) Integrated Cold Chain & Value Addition Infrastructure – setting-up of multi-product food irradiation units: Setting up of multiproduct irradiation facilities/units is a Sub-component of Integrated Cold Chain and Value Addition Infrastructure Scheme (Cold Chain Scheme)

Objective of the Scheme: To ensure reduction of loss and wastage of perishable agricultural produce like fruits and vegetables with irradiation treatment.

Irradiation is widely accepted as a proven and effective post-harvest treatment. Countries across the globe including India have been using industrial irradiators for the processing of food products for commercial purposes.

Irradiation facilities in cold chain scheme under PMKSY, are a standalone component and may include integrated infrastructures like cold storage, grading and sorting facilities, reefer vans for effective storage and transportation of the irradiated materials.

Eligible Entities: As per scheme guidelines, individuals, groups of entrepreneurs, cooperative societies, Self Help Groups (SHGs), Farmer Producer Organizations (FPOs), NGOs, Central/State PSUs, etc. are eligible for preferring applications for setting up integrated cold chain and value addition infrastructure projects.

Pattern of Assistance: Under the scheme, the Ministry provides grants-in-aid @ 35% of eligible project cost in General Areas and @50% of eligible project cost in Difficult Areas as well as for projects of SC/ST promoters, FPOs and SHGs subject to maximum Rs.10 crore.

Contents Page

[**Note**: *Difficult Area for proposals under this Scheme means North-Eastern States (including Sikkim), State of Uttarakhand, State of Himachal Pradesh, Union Territories of Jammu & Kashmir and Ladakh, State Notified 1TDP(Integrated Tribal development Projects) areas and Islands (Union Territories of Andaman & Nicobar and Lakshadweep).]*

SHRI VAIKO: Sir, this year, Rs.4,364 crores have been alloted to Food Processing under this Budget. There are 41 Food Parks and, approximately, 400 cold chain ecosystems and other agro-processing clusters proposed in the scheme. I would like to know from the hon. Minister how many Food Parks and other cold chain ecosystems and other agro-processing clusters are proposed to be established in Tamil Nadu and in the neighbouring States.

श्री रवनीत सिंह : वाइस-चेयरमैन सर, चूँकि माननीय सदस्य ने बजट की बात की है, तो मैं यह जरूर बताना चाहूँगा कि हमारे देश के प्रधान मंत्री जी का, हमारी मिनिस्ट्री का ध्यान hygienic food, safety और nutrition के ऊपर है। जैसा इन्होंने कहा, मैं प्राइम मिनिस्टर साहब का इसमें शुक्रिया करूँगा कि उन्होंने हमें 4,364.22 करोड़ का बजट दिया है। इसमें कुछ नई चीजें आई हैं। हमारे मंत्री जी यहाँ बैठे हैं। सबसे पहले तो जो NIFTEM है, वह आपकी स्टेट में है, तमिलनाडु के तंजावुर में है, तो अभी NIFTEM बिहार में भी दिया गया है। उसके बारे में मैं आपको यह जरूर कहना चाहूँगा कि उन्होंने यह बड़ा अच्छा काम किया है। इसमें पहले तो मैं आपकी स्टेट को appreciate करता हूँ। I must appreciate this कि NIFTEM में जितने नए बच्चे हैं, चाहे वे BTech हों, MTech हों, PhD हों, उनकी training और skilling के बारे में बहुत अच्छा काम वहाँ पर हुआ है।खास तौर पर आपकी स्टेट ने तंजावुर में onion processing, tomato, coconut के क्षेत्र में mission mode में बहुत अच्छा काम किया है। आपने एक Neera Processing नया शुरू किया, जिसके बारे में आपने Neera sugar and sugar crystals की बात की। आपने जहाँ तक testing laboratories की बात की, उसके संबंध में मैं यह बताना चाहता हूँ कि वहाँ पर पहले ही 23 testing laboratories sanctioned हैं, उनमें से 19 operational हैं, 4 ongoing हैं और इसके लिए total grant 51 करोड़ रुपए दी गयी है। तमिलनाडु में एक irradiation unit है और यह demand-driven है। हमारे पास कोई कमी नहीं है, हमने यानी इस सरकार ने keeping this in mind, the Government as proposed 50 multi-product food irradiation units and 100 testing units. संबंधित राज्य सरकार इसके लिए कुछ भी माँगेगी, हम वह दे सकते हैं।

सर, माननीय सदस्य ने food parks की बात की है। इस संबंध में मैं यह बताना चाहता हूँ कि वह बहुत पुरानी स्कीम थी। उसके माध्यम से देश के अलग-अलग राज्यों पर बहुत-से food parks बने हैं और वे पूरी हो चुकी हैं। अब उसके तहत आगे कोई भी फूड पार्क लगाने की व्यवस्था नहीं है। सरकार के पास आगे इस तरह के फूड पार्क लगाने की कोई स्कीम नहीं है।

SHRI VAIKO: Mr. Vice-Chairman, under the PM Kisan Sampada Yojana, how much credit-linked financial assistance is provided to entrepreneurs for creation of modern

infrastructure for setting up food processing industries in the State of Tamil Nadu in the last three years? Our State is known for rice production, and, therefore, for rice bran oil, de-oiled cake produced for cattle feed and other products. Kindly provide the details as to how much credit-linked subsidy and seed capital has been sanctioned to the Self-Help Groups in the State of Tamil Nadu.

SHRI CHIRAG PASWAN: Sir, the hon. Member has asked a very specific question with regard to his State. I would give the details. The Minister of State has already explained in detail about the NIFTEM. It is one of the universities, which is widely recognized across the globe. Sir, primarily, there are three schemes, through which the Ministry's programmes are implemented. First is the PM Kisan Sampada Yojana, (PMKSY), which the hon. Member just mentioned; second is the PMFME; and the third is the PLI scheme. There is further sub-categorization, the details of which you have asked.

Answering your specific question under PMKSY, 148 projects have been approved for the State of Tamil Nadu with a project cost of Rs. 1,267.23 crores. Under the PMFME scheme,1,16,164 micro food-processing units have been sanctioned with a loan amount of Rs. 3,273.40 crores. These are the schemes we have implemented. If the hon. Member desires a detailed State-wise or District-wise break-up, the same can be provided to him. Sir, in addition, I would also like to mention that for the State of Tamil Nadu, four incubation centres have been approved with a subsidy of Rs. 8.78 crores. These are the details of the schemes that we implement. If the hon. Member wishes to have further break-up, it will also be provided to him.

DR. M. THAMBIDURAI: Sir, my question is regarding the food-processing units, especially, in Tamil Nadu. Most of the farmers, who grow tomatoes, are not able to market their produce because of low prices. I would like to know whether the Central Government come forward to establish a food-processing industry there and give subsidy to farmers to save their lives as it is a serious matter in the State of Tamil Nadu.

1.00 P.M.

SHRI CHIRAG PASWAN: Sir, we are rapidly increasing the infrastructure and we are providing that ecosystem so that...

Contents Page

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): प्रश्न काल समाप्त। The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,
[THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY) *in the Chair.]*

PRIVATE MEMBERS' BILLS

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Bills for introduction. The Artificial Intelligence (Protection of Rights of Employees) Bill, 2023. Shrimati Mausam B Noor.

The Artificial Intelligence (Protection of Rights of Employees) Bill, 2023

SHRIMATI MAUSAM B NOOR (West Bengal): Sir, I move for leave to introduce a Bill to protect the rights of employees in relation to the use and implementation of artificial intelligence in workplaces and regulate the use of and ensure transparency in the implementation of artificial intelligence technologies at workplaces and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI MAUSAM B NOOR: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The Deepfake Prevention and Criminalisation Bill, 2023. Shrimati Mausam B Noor.

The Deepfake Prevention and Criminalisation Bill, 2023

SHRIMATI MAUSAM B NOOR (West Bengal): Sir, I move for leave to introduce a Bill to prevent and criminalize the creation, dissemination, and use of deepfake content

without consent or without digital watermark and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI MAUSAM B NOOR: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The Constitution (Amendment) Bill, 2024 (amendment of article 368). Shrimati Mausam B Noor.

The Constitution (Amendment) Bill, 2024 (Amendment of Article 368)

SHRIMATI MAUSAM B NOOR (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRIMATI MAUSAM B NOOR: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The Asha Workers (Regularization of Service and Other Benefits) Bill, 2024. Dr. Ashok Kumar Mittal.

The Asha Workers (Regularization of Service and Other Benefits) bill, 2024

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I move for leave to introduce a Bill to provide for regularization of the services of ASHA workers by giving them the status of a permanent employee of the Government and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule). Dr. Ashok Kumar Mittal.

Contents Page

The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule)

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

The Entrepreneurship Leave Bill, 2024

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I move for leave to introduce a Bill to make provisions in the service conditions of Central Government employees, employees of Public Sector Undertakings, employees of statutory, autonomous and constitutional bodies, so as to enable them to avail upto two years of unpaid leave to pursue their startup venture and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI VIVEK K. TANKHA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): I humbly request all the hon. Members to maintain dignity and have pin drop silence.

The Constitution (Amendment) Bill, 2024 (amendment of article 85)

SHRI DEREK O' BRIEN (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, I introduce the Bill.

The Right to Digital Literacy Bill, 2024

SHRI DEREK O' BRIEN (West Bengal): Sir, I move for leave to introduce a Bill to provide for a Digital Literacy Curriculum in all educational institutions to make the youth digitally literate and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): I would request hon. Members to not make a speech and just introduce the Bill. Now, Shri Derek O'Brien.

SHRI DEREK O'BRIEN: Sir, I did not understand your last instruction about giving a speech; I am merely introducing the Bill. It is a convention that when you introduce the Bill, you give one line on the Bill. So, I am sure it was not directed to me.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): No; it was general in terms of time. Please go ahead.

The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024

SHRI DEREK O' BRIEN (West Bengal): Sir, I move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023.

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The next is,
The National Tribal Heritage Council Bill, 2024. Shrimati Sumitra Balmik.

The National Tribal Heritage Council Bill, 2024

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश) : महोदय, मैं प्रस्ताव करता हूँ कि देश में जनजातीय समुदायों की समृद्ध सांस्कृतिक विरासत की सुरक्षा, संरक्षा और संवर्धन के लिए राष्ट्रीय जनजातीय विरासत परिषद् की स्थापना करने तथा तत्संसक्त या उसके आनुषंगिक विषयों के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्रीमती सुमित्रा बाल्मीक : महोदय, मैं विधेयक को पुर:स्थापित भी करती हूँ।

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): I think for Private Members' Bill, we can be together saying 'Ayes' or 'Noes'. The next Bill is The Coaching Institutes (Accountability and Regulation) Bill, 2024. Dr. Fauzia Khan.

The Coaching Institutes (Accountability and Regulation) Bill, 2024

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to provide for establishment of an Authority to regulate coaching institutes across the country for the oversight and accountability of such institutes, to ensure that they provide a conducive learning environment while safeguarding the mental and emotional health of students, to provide for liability of the coaching institute in case of suicide committed by the student and for matters connected therewith or incidental thereto.

The question was proposed.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): There is one notice by the hon. Minister authorizing the hon. Minister of State, Shri Sukanta Majumdar, opposing the introduction of the Coaching Institutes (Accountability and Regulation) Bill, 2024.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; ANDTHE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI SUKANTA MAJUMDAR): Sir, I thank you for giving me the opportunity to oppose the introduction of the Private Members' Bill regarding the Coaching Institutes (Accountability and Regulation) Bill, 2024. ...*(Interruptions)*... The Bill proposes the establishment of an authority by the Central Government to be known as the coaching institution regulatory authority. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, how can he oppose the Bill? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Let him finish. ...*(Interruptions)*... Let him finish. ...*(Interruptions)*...

SHRI SUKANTA MAJUMDAR: Let me finish. ...*(Interruptions)*... It is submitted that education is in the Concurrent List. ...*(Interruptions)*... As we know, the State and the

UT Government need to take pro-active action ...*(Interruptions)*... Okay, Sir, as there is an opposition from the opposite side, so, we are ready to accept the introduction. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): During discussion, I think, it can be debated. ...(Interruptions)... The hon. Minister is also here. ...*(Interruptions)*... It is a very burning topic, as we all know, the coaching... ...*(Interruptions)*... Now, the question is that leave be granted to introduce the Bill. But, now, the hon. Minister agreed to introduction of the Bill. ...*(Interruptions)*... आप इतनी जोर से 'Noes' मत कहिए। We can debate it when it is considered. ...*(Interruptions)*...

SHRI SHAKTISINH GOHIL (Gujarat): Sir, this is our Business. Private Members' Business is never opposed... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Please give some words of wisdom. ...*(Interruptions)*...

शिक्षा मंत्री (श्री धर्मेंद्र प्रधान): यह एक ऐसा विषय है, जिसमें किसी की असहमति नहीं है। यह विषय आपके सामने है। उन्होंने बिल को इंट्रोड्यूस किया है।

उपसभाध्यक्ष (श्री विक्रमजीत सिंह साहनी) : उन्होंने कहा है कि हम इंट्रोड्यूस करते हैं।

श्री धर्मेंद्र प्रधान : मैं आपको अभी बताता हूँ। Let it go in its own flow. आपने इस बिल को इंट्रोड्यूस करवाया है, तो इस पर चर्चा करें।

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): When will the discussion take place? As of now, the 'Noes' have it. ...*(Interruptions)*... The 'Noes' have it. The 'Noes' have it. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: How is it? They are... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): So, let us... ...*(Interruptions)*... So, those in favour will please say again 'Ayes'. ...*(Interruptions)*... Those against it, will please say 'Noes'.

SHRI SHAKTISINH GOHIL: Sir, Private Members' Business is never opposed. *...(Interruptions)...*

SHRI MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): So, now that the hon. Minister has said that we will discuss it during the debate, let us adopt it. It is a Private Members' Bill. *...(Interruptions)...* I hope, I have the consent on the Bill. *...(Interruptions)...* One minute. We are resolving it. *...(Interruptions)...* Please. *...(Interruptions)...*

श्री धर्मेंद्र प्रधान : आप कार्यवाही को आगे बढ़ाइए। इसमें हमारी कोई आपत्ति नहीं है।

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Okay. *...(Interruptions)...* Okay. *...(Interruptions)...*

SHRI MANOJ KUMAR JHA: Sir, there is a point of order. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The question is that... *...(Interruptions)...* Dr. Fauzia Khan...*(Interruptions)...*

SHRI MANOJ KUMAR JHA: Sir, there is a point of order. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): But we have agreed now. *...(Interruptions)...*

SHRI MANOJ KUMAR JHA: Sir, there is a point of order. *...(Interruptions)...* This House has to follow... *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): But we have unanimously agreed...*(Interruptions)...* The hon. Minister has agreed...*(Interruptions)...* Let us proceed. *...(Interruptions)...*There are so many, almost 50...*(Interruptions)...*

DR. FAUZIA KHAN: Sir, he wants to raise a point of order. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Okay, the question is that leave be granted and I think, unanimously the 'Ayes' have it. Dr. Fauzia Khan. ...*(Interruptions)*...

SHRI MANOJ KUMAR JHA: I request for a point of order, Sir. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Okay. Let me finish it. Just one minute. ...*(Interruptions)*... Let me put the Bill for introduction of the Coaching Institutes (Accountability and Regulation) Bill, 2024 to vote.

The motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill. ...*(Interruptions)*...It is with a lot of regret. Such an important subject is made a ridicule in this House.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Okay, the House will debate. Now Shri Jha.

SHRI MANOJ KUMAR JHA: Sir, I am thankful to you and thankful to the hon. Minister. There has been precedence in the House and I quote the precedence. In the older Parliament, we had opposed the introduction of a Bill. Yet, the Chair ruled introduction of the Bill including Dr. John Brittas' Bill. At the introduction stage, it is not opposed. Sir, this is the set precedent. I am thankful to the hon. Minister...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): But Jha *saheb*, you must thank the hon. Minister who had words of wisdom. ...*(Interruptions)*...

SHRI MANOJ KUMAR JHA: And I am thankful to you also for conceding to it. ...*(Interruptions)*... I am thankful to you. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Thank you. We have to be unanimous, and I thank the hon. Minister for showing magnanimity and words of wisdom. The next Bill is the Constitution (Amendment) Bill, 2024 (insertion of new Part XIV B and amendment of the Seventh Schedule).

Contents Page

The Constitution (Amendment) Bill, 2024 (insertion of new Part XIV- B and Amendment of the Seventh Schedule)

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): 'The National Agricultural Commission Bill, 2024'. Dr. Fauzia Khan to move for leave to introduce the Bill.

The National Agricultural Commission Bill, 2024

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to provide for a dedicated institution in the form of the National Agricultural Commission to address the multi-faceted challenges faced by the agricultural sector and promote its sustainable development and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The next one is 'The National Committee for Protection of Media Persons Bill, 2024'. Shri Mohammed Nadimul Haque to move for leave to introduce the Bill. Shri Mohammed Nadimul Haque; not present. Again, 'the Surrogacy Laws (Amendment) Bill, 2024' by Shri Mohammed Nadimul Haque. But Shri Mohammed Nadimul Haque is not present. Oh! Now the third Bill is also by him. I do not know how he can afford to be absent. 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024'. Shri Mohammed Nadimul Haque; not present. Then, 'The Criminal Laws (Amendment) Bill, 2024'. Shri Raghav Chadha; not present. 'The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024'. Shri Raghav Chadha; not present. 'The Representation of the People

(Amendment) Bill, 2024'. Shri Raghav Chadha; not present. 'The Release of Mortal Remains by Clinical Establishments Bill, 2024'; Shri Kartikeya Sharma.

The Release of Mortal Remains by Clinical Establishments Bill, 2024

SHRI KARTIKEYA SHARMA (Haryana): Sir, I move for leave to introduce a Bill to protect the right of the next of kin or authorized persons to receive the mortal remains of deceased individuals without undue delay and prevent harassment by clinical establishments on account of outstanding dues and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI KARTIKEYA SHARMA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Disaster Management (Amendment) Bill 2024, Shri P. Wilson to move for leave to introduce the Bill.

SHRI P. WILSON: Thank you Vice-Chairman Sir. I seek leave to introduce a Bill to amend the Disaster Management Act 2005. And, this Amendment will have a National Council wherein the State will have representation and is assured of a State share in the National Disaster Responsive Fund. The new amendment will ensure the equitable and efficient allocation of resources, prioritizing support for the states with greatest need.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, first introduce the Bill by reading the preamble of the Bill.

The Disaster Management (Amendment) Bill, 2024

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill to amend the Disaster Management Act, 2005.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

Contents Page

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Virtual Court Proceedings Bill, 2024, Shri P. Wilson.

SHRI P. WILSON: Thank you Vice-Chairman, Sir. I seek for leave to introduce a Bill to provide proceedings of all Courts, Tribunals and Commissions to be held virtually along side, apart from regular court, in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, you introduce the Bill by reading the preamble of the Bill.

The Virtual Court Proceedings Bill, 2024

SHRI P. WILSON (Tamil Nadu): Okay, Sir. Sir, I move for leave to introduce a Bill to provide for proceedings of all Courts, Tribunals and Commissions to be held virtually in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Constitution (Amendment) Bill, 2024 (amendment of articles 124, 217 and 224), Shri P. Wilson to move for leave to introduce the bill.

SHRI P. WILSON (Tamil Nadu): Sir, after the Constitution came into force, for last 75 years, the only place where the reservation is denied is the higher judiciary. We have no reservation in the appointment of the High Court judges and Supreme Court judges. Therefore, Sir, I have brought a Bill which aims to provide social diversity in the appointment of judges of the High Court and Supreme Court by giving reservations to the members of the Scheduled Caste, Scheduled Tribe and OBC. I seek leave to introduce a Bill to provide reservation by amending Article 124, 217 and

Contents Page

224. And, if this Bill is accepted, certainly there will be a reservation in the appointment of judges for the High Court and Supreme Court.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, you introduce the Bill by reading the preamble of the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of articles 124, 217 And 224)

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and substitution of article 39-A), Dr. V. Sivadasan.

DR. V. SIVADASAN: Sir, I move for leave to introduce a Bill further to amend the Constitution of India. The State shall ensure free legal aid to all citizens who are in need of it.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Dr. Sivadasan, you introduce the Bill by reading the preamble of the Bill.

The Constitution (Amendment) Bill, 2024 (insertion of new article 21- B and substitution of article 39-A)

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.

Contents Page

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Right to Free Public Health Care Bill, 2024, Dr. V. Sivadasan to move for leave to introduce the Bill.

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill to provide for the right to free public health care to all citizens in the country. All types of medical care, including consultation, diagnosis and treatment of any medical conditions as well as rehabilitation services, free of cost to all citizens in any hospital. This is my Bill, Sir.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Dr. Sivadasan, you introduce the Bill by reading only the preamble of the Bill.

The Right to Free Public Health Care Bill, 2024

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill to provide for the right to free public health care to all citizens in the country and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the National Commission for Workers Bill, 2024. Dr. V. Sivadasan to move for leave to introduce the bill.

DR. V. SIVADASAN (Kerala): Sir, I would like to introduce the National Commission for Workers Bill 2024. India has one of the largest workforce. They are facing a lot of problems. So, the Government should address issues of workers. So, the Commission for Workers is very necessary and that is why, I am introducing this Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Dr. Sivadasan, you introduce the Bill by reading the preamble of the Bill.

The National Commission for Workers Bill, 2024

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill to provide for the constitution of a National Commission for Workers and for matters connected therewith or incidental thereto.

Contents Page

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the Protection of Women from Domestic Violence (Amendment) Bill, 2024. Shri Sandosh Kumar P.

The Protection of Women from Domestic Violence (Amendment) Bill, 2024

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to amend the Protection of Women from Domestic Violence Act, 2005.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the Digital Personal Data Protection (Amendment) Bill, 2024. Shri Sandosh Kumar P.

The Digital Personal Data Protection (Amendment) Bill, 2024

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to amend the Digital Personal Data Protection Act, 2023.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the National Commission for the Welfare of Salt Workers Bill, 2024. Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a National Commission for the welfare of Salt Workers Bill, 2024, to protect the interest of a huge number of salt workers especially in Gujarat and its surrounding States.

Contents Page

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Mr. Sandosh Kumar, you have to introduce the Bill by reading the preamble of the Bill.

The National Commission for the Welfare of Salt Workers Bill, 2024

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Commission for the welfare of Salt Workers and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the Parliament (Productivity Enhancement) Bill, 2024. Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Sir, I move for leave that for productivity of Parliament enhancement Bill, 2024, whereby each House of Parliament, shall compulsorily sit for not less than 120 days per year.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Mr. Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

The Parliament (Productivity Enhancement) Bill, 2024

SHRI MANOJ KUMAR JHA (Bihar): Sir, I move for leave to introduce a Bill to provide a framework for enhancing the performance of the Parliament by fixing minimum number of sittings for each House of Parliament, extending the hours of a sitting, introduction of a short Session of Parliament in addition to the existing practice of three Sessions, institution of a mechanism to separately discuss opposition business, compensation for the hours unutilised due to disruptions and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

(THE VICE-CHAIRPERSON, SHRIMATI SUNETRA AJIT PAWAR, *in the Chair*)

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.

Contents Page

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Prevention of Custodial Torture Bill, 2024. Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Madam, I move for leave to introduce the prevention of custodial torture Bill, 2024, in true spirit of the Constitution under Article 21 for right to life and personal liberty.

THE VICE- CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Mr. Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

The Prevention of Custodial Torture Bill, 2024

SHRI MANOJ KUMAR JHA (Bihar): Madam, I to move for leave to introduce a Bill to provide a framework for the prevention of custodial torture inflicted by public servants, punishment and compensation for custodial crimes, rehabilitation of victims, protection of victims, complainants and witnesses, and matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill, 2024 (Amendment of Articles 124 and 216). Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Madam, the Bill pertains to the Constitution (Amendment) Bill, 2024, to amend Articles 124 and 216, whereby, I propose for representation of SCs, STs and OBCs in higher judiciary which remains unrepresented so far.

THE VICE- CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Shri Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of articles 124 And 216)

SHRI MANOJ KUMAR JHA (Bihar): Madam, I move for leave to introduce a Bill further to amend the Constitution of India.

Contents Page

The question was put and the motion was adopted.

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Right to Free Cancer Treatment Bill, 2024, Shri Sanjay Singh — hon. Member not present. Next, the Constitution (Amendment) Bill, 2024 (Insertion of New Articles 48-B and 51-B), Dr. Ajeet Madhavrao Gochade.

The Constitution (Amendment) Bill, 2024 (insertion of new articles 48-B and 51-B)

डा. अजित माधवराव गोपछड़े (महाराष्ट्र) : महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

DR. AJEET MADHAVRAO GOPCHADE: Sir, I introduce the Bill.

The Public Works (Quality Assurance and Transparency) Bill, 2024

डा. अजित माधवराव गोपछड़े (महाराष्ट्र) : महोदय, मैं प्रस्ताव करता हूँ कि केन्द्रीय सरकार द्वारा एक निगरानी प्राधिकरण का सृजन करके, निष्पक्ष निविदा प्रथाओं को बढ़ावा देकर और गुणवत्ता आश्वासन के लिए दिशा-निर्देशों के प्रारूपण के द्वारा लोक कार्यों के निष्पादन में पारदर्शिता, जवाबदेही और गुणवत्ता आश्वासन सुनिश्चित करने तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

DR. AJEET MADHAVRAO GOPCHADE: Sir, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Online Hate Speech (Prevention) Bill, 2024, Shri Vikramjit Singh Sahney — hon. Member not present.

Next, the Urban Areas (Development and Regulation) Bill, 2024, Dr. Bhim Singh to move for leave to introduce the Bill. Not present. Now, the Fiscal Responsibility and Budget Management (Amendment) Bill, 2024, Shri A.A. Rahim.

Contents Page

The Fiscal Responsibility and Budget Management (Amendment) Bill, 2024

SHRI A.A. RAHIM (Kerala): Madam, I move for leave to introduce a Bill further to amend the Fiscal Responsibility and Budget Management Act, 2003.

The question was put and the motion was adopted.

SHRI A.A. RAHIM: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule), Shri A.A. Rahim.

The Constitution (Amendment) Bill, 2024 (Insertion of New Article 21-B and amendment of the Seventh Schedule)

SHRI A.A. RAHIM (Kerala): Madam, I move for leave to introduce a Bill further to amend the Constitution of India, the Constitution (Amendment) Bill, 2024.

The question was put and the motion was adopted.

SHRI A.A. RAHIM: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Right of Children to Free and Compulsory Education (Amendment) Bill, 2024, Shri A.A. Rahim.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024

SHRI A.A. RAHIM (Kerala): Madam, this Bill is related to the right of children to play.

Madam, I move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024.

The question was put and the motion was adopted.

Contents Page

SHRI A.A. RAHIM: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024, Shri A.D. Singh.

The Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Thank you, Madam, Vice-Chairperson for giving me the opportunity.

SHRI A.D. SINGH (Bihar): Madam, I move for leave to introduce a Bill to provide for the promotion and development of the Makhana (fox nut) industry, predominantly cultivated and produced in the State of Bihar, by constituting a Makhana Board, and mandatory declaration of Minimum Support Price of Makhana and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI A.D SINGH: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill 2025 (amendment of article 293), Shri A.D. Singh.

The Constitution (Amendment) Bill 2025 (amendment of article 293)

SHRI A.D. SINGH (Bihar): Madam Vice-Chairperson, I move for leave to introduce a Bill further to amend the Constitution of India. It pertains to transparency, imposing conditions on the borrowings of any State by the Central Government.

The question was put and the motion was adopted.

SHRI A.D SINGH: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Code on Social Security (Amendment) Bill, 2024. Dr. John Brittas.

The Code on Social Security (Amendment) Bill, 2024

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce 'The Code on Social Security Bill, 2024' to amend the Code on Social Security, 2020

Contents Page

with a view to ensuring fair and adequate pension benefits to employees under Employees Pension Scheme by establishing a reasonable minimum guaranteed pension, ensuring higher pensions in commensurate with the actual salary, introducing pro-employee and benevolent modifications to the pension calculation criteria, enhancing Government contributions, allowing voluntary employee contributions and for providing for periodic revisions.

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Constitution (Amendment) Bill, 2024 (amendment of article 158). Dr. John Brittas.

The Constitution (Amendment) Bill, 2024 (amendment of article 158)

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce a Bill further to amend the Constitution of India to reaffirm the constitutional mandate of Governors by restricting their functions strictly within the constitutional framework, thereby preventing them from assuming any extra-constitutional roles or authorities, including positions such as Chancellor of Universities, thereby upholding the principles of federalism and democratic governance.

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Criminal Laws (Repeal) Bill, 2024. Dr. John Brittas.

The Criminal Laws (Repeal) Bill, 2024

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce Criminal Laws (Repeal) Bill, 2024 to repeal the *Bharatiya Nyaya Sanhita*, 2023; the *Bharatiya Nagarik Suraksha Sanhita*, 2023 and the *Bharatiya Sakshya Adhiniyam*, 2023 and restore and revive the operation of the Indian Penal Code, 1860; the Code of

Criminal Procedure, 1973; and Indian Evidence Act, 1872 as they stood prior to the repeal by the said enactments.

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Madam, I introduce the Bill.

[THE VICE-CHAIRMAN (SHRI P. WILSON) *in the Chair*]

THE VICE-CHAIRMAN (SHRI P. WILSON): The Recognition of Legal Person Status of Rivers Bill, 2024. Shri Satnam Singh Sandhu to move for leave to introduce the Bill.

The Recognition of Legal Person Status of Rivers Bill, 2024

SHRI SATNAM SINGH SANDHU (Nominated): Sir, I move for leave to introduce a Bill to recognise rivers as legal or juristic or juridical persons and entitle them with legal rights similar to the rights of human beings, allowing them to exist, flourish, and be protected from harm and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SATNAM SINGH SANDHU: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Legislative Impact Assessment Bill, 2024. Shri K.R. Suresh Reddy to move for leave to introduce the Bill. Not present. The Cybercrime (Prevention and Protection) Bill, 2024. Shri Samirul Islam to move for leave to introduce the Bill. Not present.The Representation of the People (Amendment) Bill, 2024. Shrimati Jebi Mather Hisham to move for leave to introduce the Bill. Not present. The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024. Shrimati Jebi Mather Hisham to move for leave to introduce the Bill. Not present.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 --- Shri Haris Beeran; not present. The Constitution (Amendment) Bill, 2024 (amendment of articles 243D and 243T) — Shri Haris Beeran; not present. The Census (Amendment) Bill, 2025 — Shri Haris Beeran; not

present. Shri Sanjeev Arora to move for leave to introduce the Prevention of Black Magic, Witch-Hunting and Superstitious Practices Bill, 2024.

The Prevention of Black Magic, Witch-Hunting and Superstitious Practices Bill, 2024

SHRI SANJEEV ARORA (Punjab): Sir, I move for leave to introduce a Bill to provide for the prohibition, prevention, and eradication of black magic, witch-hunting and superstitious practices, and to protect individuals from exploitation and harm caused by such practices with harsh penalties and strict enforcement mechanisms and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANJEEV ARORA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 — Shri Prakash Chik Baraik; not present. Shri Imran Pratapgarhi to move for leave to introduce the Private Universities (Prevention of Sale of Degrees) Bill, 2024.

The Private Universities (Prevention of Sale of Degrees) Bill, 2024

श्री इमरान प्रतापगढ़ी (महाराष्ट्र) : महोदय, मैं प्रस्ताव करता हूं कि निजी विश्वविद्यालयों द्वारा डिग्रियों की बिक्री का निवारण करने और उच्चतर शिक्षा में शैक्षिक मानकों, सत्यनिष्ठा और जवाबदेही को बनाए रखना सुनिश्चित करने, और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

SHRI IMRAN PRATAPGARHI: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI P. WILSON): Shrimati Sagarika Ghose to move for leave to introduce the Constitution (Amendment) Bill, 2024 (Amendment of the Seventh Schedule).

The Constitution (Amendment) Bill, 2024 (amendment of the Seventh Schedule)

SHRIMATI SAGARIKA GHOSE (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

Contents Page

The question was put and the motion was adopted.

SHRIMATI SAGARIKA GHOSE: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Airline Passengers' Rights Bill, 2024 — Shrimati Priyanka Chaturvedi; not present. The Employees' Wellbeing Bill, 2025 — Shrimati Priyanka Chaturvedi; not present. The Regulation of Animal Breeding Bill, 2025 — Shrimati Priyanka Chaturvedi; not present. The National Commission for Welfare of Sugarcane Farmers and Workers Bill, 2024 — Shri Iranna Kadadi; not present. The National Food Security (Amendment) Bill, 2024 — Shri Iranna Kadadi; not present. The Child and Adolescent Labour (Prohibition and Regulation) Amendment Bill, 2024 -- Shri Iranna Kadadi; not present. Now, Shri Sanjay Seth to move for leave to introduce the Rainwater Harvesting in Government Establishments and Schools Bill, 2024.

Rainwater Harvesting in Government Establishments and Schools Bill, 2024

श्री संजय सेठ (उत्तर प्रदेश) : महोदय, मैं प्रस्ताव करता हूँ कि जल संरक्षण के संवर्धन, जल की कमी की चुनौतियों को दूर करने के लिए सरकारी स्थापनों और विद्यालयों में वर्षाजल के अनिवार्य संचयन तथा तत्संसक्त विषयों या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

(THE VICE-CHAIRPERSON, SHRIMATI SANGEETA YADAV, in the Chair)

श्री संजय सेठ : महोदया, मैं विधेयक को पुर:स्थापित भी करता हूँ।

Compulsory Self-Defence Training in Educational Institutions Bill, 2024

श्री संजय सेठ (उत्तर प्रदेश) : महोदया, मैं प्रस्ताव करता हूँ कि सभी शैक्षणिक संस्थानों में राष्ट्र के युवाओं को आत्मरक्षा के लिए तैयार करने तथा छात्र सुरक्षा बढ़ाने, व्यक्तिगत सशक्तिकरण को बढ़ावा देने तथा सहायक शैक्षिक वातावरण का संवर्धन करने के लिए एक सक्रिय उपाय के रूप में अनिवार्य आत्मरक्षा प्रशिक्षण प्रदान करने तथा तत्संसक्त और उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

Contents Page

The question was put and the motion was adopted.

श्री संजय सेठ : महोदया, मैं विधेयक को पुर:स्थापित भी करता हूँ।

Code on Social Security (Amendment) Bill, 2024

श्री संजय सेठ (उत्तर प्रदेश) : महोदया, मैं प्रस्ताव करता हूँ कि सामाजिक सुरक्षा संहिता, 2020 का संशोधन करने के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री संजय सेठ : महोदया, मैं विधेयक को पुर:स्थापित भी करता हूँ।

Voyeurism (Prevention, Prohibition and Redressal) Bill, 2024

DR. SYED NASEER HUSSAIN (Karnataka): Madam, I move for leave to introduce a Bill to provide an all-inclusive framework to protect the fundamental Right to Privacy of humans, prevent voyeurism, provide consumer centric law and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. SYED NASEER HUSSAIN: Madam, I introduce the Bill.

Medicines and Medical Devices (Price Control and Accessibility) Bill, 2025

SHRI SHAKTISINH GOHIL (Gujarat): Madam, I move for leave to introduce a Bill to provide for the establishment of an Authority to regulate the prices of all medicines and medical devices, including implants and medical equipments, in the country to ensure fair and reasonable pricing, thereby safeguarding the interests of patients, especially the poor and marginalized sections of society, while fostering an ethical and transparent healthcare system and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SHAKTISINH GOHIL: Madam, I introduce the Bill.

Contents Page

The Digital Health Records (Mandatory Use) Bill, 2025

SHRI SHAKTISINH GOHIL (Gujarat): Madam, I move for leave to introduce a Bill to mandate the use of digital health records for patients in government healthcare establishments, and for public servants, to ensure transparency, improve healthcare efficiency, and build a comprehensive health data ecosystem and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI SHAKTISINH GOHIL: Madam, I introduce the Bill.

The Sustainable Fashion (Promotion and Regulation) Bill, 2025

SHRI SUJEET KUMAR (Odisha): Madam, I move for leave to introduce a Bill to provide a framework for promoting sustainable fashion practices in the country, upholding environmental and social justice, and to establish a framework for transitioning the fashion industry towards a circular economy, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Madam, I introduce the Bill.

The Online Hate Speech (Prevention) Bill, 2024

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Madam, I move for leave to introduce a Bill to provide for the prevention and control of hate speech on online platforms, to promote digital harmony and responsible online behaviour, to define offences related to online hate speech and provide for penalties thereto, to create a regulatory framework for online platforms, and to provide for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI VIKRAMJIT SINGH SAHNEY: Madam, I introduce the Bill.

The Viral Hepatitis (Prevention and Control) Bill, 2025

SHRI SUJEET KUMAR (Odisha): Madam, I move for leave to introduce a Bill to provide for the prevention and control of the spread of Viral Hepatitis and for the protection of human rights of persons affected by the said virus and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Madam, I introduce the Bill.

(THE VICE-CHAIRMAN , SHRI GHANSHYAM TIWARI, *in the Chair)*

VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Now, Dr. Fauzia Khan to move for leave to withdraw the Prevention of Fraudulent Calls Bill, 2024.

3.00 P.M.

The Prevention of Fraudulent Calls Bill, 2024

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to withdraw the Bill to amend certain enactments to prevent fraudulent calls in the country and for matters connected therewith or incidental thereto.

The question was proposed and the motion was adopted.

DR. FAUZIA KHAN: Sir, I withdraw the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Now, Dr. Fauzia Khan to move a motion for consideration for the Protection of Children From Sexual Offences (Amendment) Bill, 2024.

The Protection of Children from Sexual Offences (Amendment) Bill, 2024

DR. FAUZIA KHAN (Maharashtra): Sir, I move:

Contents Page

"That the Bill further to amend the Protection of Children from Sexual Offences Act, 2012, be taken into consideration."

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप इस पर बोलना चाहें, तो बोल सकती हैं।

डा. फौजिया खान : जी। सर, बच्चा एक नाजुक से फूल की तरह होता है, जिसे आवश्यकता होती है प्यार की, देखभाल की, पालन-पोषण की, ममता की। सर, एक गुस्से भरे शब्द से जो भयभीत हो जाता है, एक तीखी नजर से जो मुरझा जाए, ऐसे बच्चे को जो राक्षस हैवानियत से नुकसान पहुँचा सकते हैं, नोंच-फाड़ कर सकते हैं, उन्हें कभी भी बख्शा नहीं जाना चाहिए। Sir, Nelson Mandela once remarked, "There can be no keener revelation of a society's soul than the way in which it treats its children". Crimes against children reveal not only their suffering but also the society's underlying failures. सर, इसीलिए 2012 में यूपीए सरकार एक comprehensive POCSO Act लेकर आई थी - Protection of Children from Sexual Offences. This Act has been extensively examined by several courts, experts, organizations and other citizens who have been making several recommendations to make this Act more relevant to times. Accordingly, it was amended in 2019, and, in 2020, POCSO Rules came into force. However, there are always new reforms needed to keep pace with evolving situations and policies. Sir, today, we face several pressing threats. Number one is drug abuse. Drug-related crimes adversely affect communities and contribute to criminal activities, including those impacting children. Number two is digital exploitation. The rapid growth of digital technology has fuelled the production and distribution of child sexual abuse material causing lasting harm to victims. Number three is increasing number of juvenile offenses. Between 2021 and 2024, 1,681 minors were implicated in 1,061 criminal cases in Pune alone with offences ranging from theft to sexual crimes under the POCSO Act. In 2022, 37,780 juveniles were apprehended with 78.6 per cent belonging to the 16-18 age group.

महाराष्ट्र के बदलापुर में अगस्त, 2024 में एक घटना सामने आई थी, जिसका बहुत public reaction हुआ था। एक किंडरगार्टन स्कूल में एक male sweeper दो चार वर्ष की बच्चियों को sexually exploit कर रहा था। इसका बहुत public outcry हुआ। सर, शायद उस शैक्षणिक संस्था के कुछ काले कारनामे होंगे, जिनके सामने आने का डर था, इसीलिए उस व्यक्ति, जिसका नाम था अक्षय शिंदे, उसका encounter कर दिया गया। सर, एक single-member inquiry commission बिठाया गया, जिसकी रिपोर्ट तीन महीने में अपेक्षित थी और आज भी अपेक्षित ही है। परंतु encounter किसी समस्या का निवारण नहीं कर सकता है। As per the NCRB data, POCSO cases increased by 94.47 per cent in six years since 2017!

The number of registered cases increased to 2,99,759 in May, 2024, of which 1,62,497 were disposed of. This Bill, the Protection of Children from Sexual Offences

Amendment Bill, 2024, aims to address these challenges by introducing victim-centric reforms. The key objectives of this Bill include addressing ambiguities in reporting offences and compensating victims, introducing clear and structured compensation procedures to prevent delays, mandating training for stakeholders, including educational institutions and child care personnel, to ensure effective implementation.

Sir, number one is regarding reporting offences, Amendment to Section 19 (6), Reporting Procedure for Offences. Under the proposed Bill, the police or the Special Juvenile Police Unit must present the child before the Child Welfare Committee and report the case to the Special Court or the Sessions Court, if a Special Court is unavailable, within 24 hours. This is a significant change, as no specific timeline was previously mandated. Once the child is presented, the CWC will conduct an inquiry under the Juvenile Justice Care and Protection of Children Act, 2015 to ensure proper investigation and support. Now, Sir, why I have brought this change is because delays and coordination...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : POCSO Act में 2019 में संशोधन हुआ, 2020 में Rules बने। इसमें आप जरा कारण स्पष्ट कीजिए कि इन सबके बावजूद आप इसे क्यों लाना चाहती हैं?

डा. फौजिया खान : जी, सर। मैं वही बोल रही हूँ।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप इसकी विस्तृत व्याख्या करें। आसन की ओर से आपको छूट है। आप इस पर अपनी जितनी बात रखना चाहें, वह पूरी रखें।

डा. फौजिया खान : हाँ, सर। मैं अपनी पूरी बात रख रही हूँ। मैं अपनी बात पूरी तरह से रखने के लिए ही खड़ी हूँ और मैं यह justify करना चाह रही हूँ कि why I am proposing this change here in this Bill. It is because delays and coordination gaps among police, CWCs and Special Courts worsen harm and increase the risk of repeated trauma for children. Courts have frequently highlighted consequences of delayed reporting of child-related offences. In Shankar Kishan Rao Khade versus State of Maharashtra, 2013, the Supreme Court addressed the rape and murder of a minor girl with intellectual disabilities and emphasised that failing to report sexual assault cases that involves minors amounts to shielding offenders and obstructing justice. The judgment described this as a societal issue where witnesses often remain silent due to stigma, and few out of fear or ignorance of legal responsibilities. Sir, stronger legislative mandates and enforcement mechanisms are essential to ensure timely reporting,

Contents Page

confidentiality and safeguards for whistleblowers. This is my justification for this amendment.

I will now come to amendment to Section 21 (2), Penalty for Failure to Report Offences. We have proposed a penalty for failure to report. The proposed amendment mandates that individuals in charge of institutions such as schools, colleges and companies report any confirmed or suspected offences against children. Previously, the law only penalised the failure to report confirmed cases. The amendment extends this obligation to include potential offences ensuring proactive intervention. Now, Sir, why I am proposing this change is, if you remember the Muzaffarpur Shelter Home case, it exposed severe failures in child protection where young girls were sexually abused at a state-funding shelter in Bihar. A social audit by the TISS uncovered these abuses in 2018, revealing that authorities ignored early signs of abuse. The proposed amendment to Section 21 (2) addresses such systemic failures by mandating the reporting of both confirmed and suspected offences.

International precedents also corroborate the need for this. The U.S. Child Abuse Prevention and Treatment Act mandates that institutions, including schools, hospitals and child care facilities, report suspected child abuse. Amendment to Section 25(2) is 'statements made by children'. Under the proposed amendment, a child's statement made before the Child Welfare Committee will be considered supplementary to the statement given before the magistrate. Why, Sir? This amendment ensures that a child's voice is fully heard, with statements made before welfare authorities given appropriate weight. Often children's testimonies may vary due to trauma which can lead to lower conviction rates. By giving due consideration to statements made before the CWC, this amendment makes the trial more sensitive to the psychological impact on victims. We have international precedents as well. The EU Victims' Rights Directive and Bill C-2 in Canada allow recorded statements to be used in criminal proceedings, reducing the burden on victims and ensuring that their testimony is preserved accurately.

Addressing online threats also is very important. Timely reporting combined with strict penalties for non-compliance will help institutions remain responsive to digital threats, particularly concerning the production and distribution of child sexual abuse material.

Sir, the next amendment which I have tried to make is compensation procedure. The proposed Bill aims to establish a clear and structured procedure to ensure that victims of sexual offences, particularly minors, receive timely compensation without procedural delays or inconsistencies. To address these issues,

Section 33 will be omitted and replaced with a new Chapter VIIIA on compensation and financial aid. This Chapter introduces provisions that grant victims a legal right to timely and adequate compensation. Under the proposed Section 38A, all victims will be entitled to final compensation, regardless of whether the offender is convicted, acquitted or remains untraceable. This provision ensures that no victim is denied financial assistance due to the outcome of the case. Under the current system, many victims receive no financial relief if a trial ends in acquittal due to insufficient evidence or hostile witnesses. For example, in cases of sexual abuse within families or close communities, victims may be reluctant to testify, resulting in acquittals. The new mechanism ensures that victims receive both interim and final compensation towards support therapy, rehabilitation and education, promoting long-term recovery. Secondly, juvenile offenders, who are often treated with a focus on rehabilitation rather than severe punishment, may receive lesser penalties, leaving victims without adequate compensation. Under the proposed mechanism, minor victims of crimes committed by juveniles will be eligible for financial assistance to cover medical, psychological and rehabilitation needs. For instance, a minor sexually assaulted by a 16-year-old offender can receive immediate funds, even if the offender is sent to a juvenile correctional facility. Thirdly, if the offender is financially incapable of paying, victims are generally left without support. The proposed system ensures that compensation is provided by the Government through the District Legal Services Authority, removing dependency on the offender's ability to pay. For example, a victim of sexual harassment by a low-income offender would still receive assistance to cover legal fees, relocation or mental health treatment. Section 38B empowers special courts to provide interim compensation at any stage after the registration of the FIR.

This interim relief will be adjusted against the final compensation ensuring victims receive immediate support without waiting for lengthy legal proceedings. The DLSA will oversee applications for compensation and must ensure that payments are made within 30 days of recommendation from the special court or within 60 days of an application by the victim. Section 38D further specifies that the State Legal Services Authority will monitor compensation issues, resolve delays within 15 days and ensure timely fund disbursement through proper tracking mechanisms and grievance redressal systems.

Sir, there is a case reference which I would like to quote. In Saibaj Noormohammad Shaikh *versus* the State of Maharashtra, the Court emphasized the importance of awarding victim compensation especially in cases involving bodily harm, sexual assault and offences against minors and women. Additionally, Rule 9 of

Contents Page

the POCSO Rules allows special courts to grant interim compensation. However, the proposed Bill will codify this provision into the Act itself, strengthening enforcement and eliminating reliance on delegated legislation. Additionally, special courts will be empowered to recommend additional compensation if the initial amount is deemed insufficient for rehabilitation.

Sir, interim compensation will be helpful in cases. Firstly, victims of Child Sexual Abuse Material and digital crimes face ongoing psychological trauma due to the continued circulation of their images online. Section 38B allows immediate disbursement of funds for psychological counselling and legal expenses. Secondly, the proposed Bill ensures interim compensation to facilitate urgent rehabilitation, including medical care, counselling, shelter and vocational training for victims especially in cases of trafficking and drug abuse. Thirdly, legal proceedings under the POCSO Act often take years to reach verdict during which victims face severe financial burdens. The proposed interim compensation mechanism ensures support to victims in such pertinent cases. For example, a victim involved in a prolonged trial involving sexual abuse at an educational institution could access funds for counselling and educational support to mitigate the impact of delays.

Sir, studies show low realization of compensation with male and transgender victims facing even greater difficulties in receiving compensation. First, the provision for interim compensation will provide required support for this neglected segment. Second, additionally, the structural inadequacies of current special courts contribute to the victim's distress. Third, children often face intimidation due to inadequate separation from the accused.

Sir, courts frequently lack separate waiting rooms, screens or friendly environments leading to additional trauma for victims. The Muzaffarpur shelter home case, the earlier cited 2018 Muzaffarpur case, revealed systemic failures where minor girls were sexually assaulted within a Government-funded institution. Many such victims face delays due to procedural loopholes. The proposed compensation system ensures timely intervention by empowering special courts to recommend financial aid for relocation, medical care, rehabilitation without waiting for the conclusion of the investigations. And we also have international comparisons here -- Germany OEG, Victim Compensation Act, guarantees State-funded compensation for medical and psychological rehabilitation. The UK Criminal Injuries Compensation Scheme provides structured State-funded compensation for victims. Hence, the proposed amendments aim to address the existing gaps and ensure that compensation mechanisms are efficient, timely and inclusive of all victims, promoting recovery and justice.

My Amendment No. 3 is to amend Section 43 relating to training for stakeholders. Existing provision mandates periodic awareness campaigns and trainings for Government and Police Officers. The proposed changes suggest that heads of institutions, teachers and others working with children must receive regular training on provisions of the POCSO Act. Childcare institution staff must undergo sensitization and specialized training to ensure effective implementation of the Act. Educational personnel must be trained to understand and implement the provisions of the Act enabling them to verify facts and lodge complaints effectively. This change is necessary because lack of proper training among Police Officers, judicial authorities, and institutional caregivers has led to mishandling of cases and insufficient child-friendly environment. As per 2018 NLSIU Report, in several instances, children were subjected to multiple rounds of questioning due to untrained investigators and police officials not adhering to child-friendly procedures. To address this, the National Commission for Protection of Child Rights has developed a comprehensive manual on safety and security of children in schools offering guidance on ensuring child protection. Several sensitization programmes for school authorities and staff have been conducted focusing on creating safe school environments. Additionally, specialized approaches for victims with mental and physical disabilities must be incorporated, ensuring they receive appropriate care and support. Training should be carried out for educational personnel to handle disclosure sensitively, without causing secondary trauma. The NCPCR has also compiled guidelines on cyber security safety to address the growing risk posed by online threats. Workshops on the POCSO Act, child abuse reporting mechanisms, such as POSCO eBox and emotional intelligence have been organized to equip teachers and students with tools to foster a supportive and protective environment for children. This has to be widely done. Coming to international comparisons, Australia's child safe standards mandate the adoption of a child protection policies and regular audits and institutions to safeguard children effectively.

Additionally, multiple studies have revealed concerning lack of awareness among parents regarding the POCSO Act and their role in preventing and addressing child abuse. To close this gap, training programs should not be limited to school authorities and Government officials, but should also target parents and guardians.

I am concluding by saying that this Bill is a significant step towards making the POCSO Act more victim-centric and effective. By addressing existing ambiguities, the amendments aim to improve the transparency and effectiveness in the implementation of the Act. Proper training for stakeholders combined with a clear

Contents Page

compensation and reporting mechanism will ensure that child victims receive the protection, support and justice they deserve. At the end, I will only say.

"खरीद पाऊं खुशियां उदास चेहरों के लिए,
मेरे किरदार का मोल इतना कर दे ख़ुदा।"

Thank you, Sir.

The question was proposed.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shrimati Mausam B Noor. ...*(Interruptions)*... I now call upon the Members whose names have been received for participation in the discussion.

डा .राधा मोहन दास अग्रवाल जी, आप अपना भाषण आरंभ कीजिए। आप डाक्टर भी हैं, इसलिए इसकी विस्तृत व्याख्या कर सकते हैं।

डा .राधा मोहन दास अग्रवाल (उत्तर प्रदेश): जी, मैं बच्चों का डॉक्टर हूं।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : मैंने इसीलिए कहा है कि आप इसकी विस्तृत व्याख्या कर सकते हैं।

डा .राधा मोहन दास अग्रवाल: महोदय, यह मेरा दुर्भाग्य था कि मैं पहले से नहीं जानता था कि इतना महत्वपूर्ण विधेयक आ रहा है। हमारे नेता ने अचानक कहा कि आपको इस विषय पर बोलना है। महोदय, मैं फौजिया खान जी का आभारी हूं - वैसे भी वे जब भी खड़ी होती हैं, तो कुछ न कुछ संवेदनशील विषय लेकर ही सदन में आती हैं। मैं उनकी व्यक्तिगत रूप से प्रशंसा कर सकता हूं और जैसा कि अक़सर कहा जाता है कि सही आदमी गलत जगह पर है – मैं यह भी कह सकता हूं। ...(**व्यवधान**)...आप भी वैसे ही हैं, मैं तो आपसे भी कहता हूं कि चले आओ इधर। ...(**व्यवधान**)... आप भी वैसे ही हैं। आपको तो मैं पिछले बजट में खुला आमंत्रण दे चुका हूं। ...(**व्यवधान**)... अगर मैं आपसे कहूंगा कि आप भी ऐसे हो, तो फिर बड़ी समस्या हो जाएगी। सर, अगर वह संवेदनशील नहीं होगा, तो वास्तव में ऐसे विषयों पर कौन बैठकर सुनेगा और कौन पार्टिसिपेट करेगा? महोदय, डा. साहब जो एक विधेयक लेकर आई हैं, वह भी उनकी संवेदनशीलता का परिचय है और मैं जिन चेहरों को देख रहा हूं, वे सभी अपने-अपने क्षेत्र के संवेदनशील जन प्रतिनिधि ही हैं।

उपसभाध्यक्ष महोदय, मैं गोरखपुर में विधायक था। मैं अपने साथ घटी एक घटना बता रहा हूं। एक विद्यालय में एक छोटे से, ब-मुश्किल तीन या चार साल का बच्चा – जॉन साहब, आप इसको सुनिएगा, वह तीन, चार या पाँच साल का बच्चा होगा, प्ले स्कूल के बच्चे से थोड़ा सा बड़ा, उसके साथ विद्यालय परिसर में अनाचार हुआ। मैं वहाँ का विधायक था और बच्चों का डॉक्टर भी था। पहले दिन तो मुझे घटना पता नहीं चली, दूसरे दिन अखबारों में यह घटना छपी और छपने के बाद मैं उस परिवार के घर गया। मनोज जी, मैंने उनके घर जाकर उस परिवार से मुलाकात की। माँ-बाप, दोनों जवान थे, उनका पहला बच्चा था। वे रो रहे थे, उनके बच्चे के साथ जो हुआ, वह

Contents Page

तो अलग हुआ था, पर उनके साथ जो हुआ, वह अलग है। उन्होंने अपने बच्चे को अधिकार दिलाने का प्रयास किया, उसके अधिकार की लड़ाई लड़ने का प्रयास किया, लेकिन उसके प्रतिफल में उनके अपने समाज ने उनके साथ जो किया, वह एकदम अलग था। पूरा विद्यालय प्रशासन, पूरा समाज पूरी ताकत से उस परिवार के ऊपर लुटा पड़ा था। उन्होंने कहा, *'जो होना था, वह हो गया, छोटा बच्चा है, इसको क्या पता, इसके साथ क्या हुआ है, यह तो भूल जाएगा, कोर्ट-कचहरी मत करो।'* वे मेरे घर से एक, डेढ़ किलोमीटर की दूरी पर रहते थे, मैं उनके घर चला गया। मैंने पूछा कि आपकी क्या इच्छा है? आप लड़ना चाहते हैं या खत्म करना चाहते हैं? माँ-बाप ने कहा, डॉक्टर साहब, हम लड़ना चाहते हैं, हमारी मदद कीजिए। मैंने एसएसपी पर दबाव बनाया और कहा कि किसी भी हालत में इस मसले पर एफआईआर लिखी ही जानी चाहिए। महोदय, एफआईआर लिख ली गई। मैं यह भी नहीं बताऊंगा कि उस बच्चे का धर्म क्या था, मज़हब क्या था, विद्यालय का नाम क्या था। मैं यह भी नहीं बताऊंगा कि उस प्रदेश में किस पार्टी की सरकार थी। मैं इस मुद्दे का राजनीतिकरण, मज़हबीकरण, धार्मिकीकरण नहीं करूंगा, क्योंकि यह एक सामान्य घटना है और हर जगह पर होती है। महोदय, दो-तीन दिनों तक उसके समाज का दबाव पुलिस के ऊपर पड़ता रहा, लखनऊ से भी फोन आते रहे और यह कहा गया कि मामले को दबा दिया जाए। वे माँ-बाप रोज मेरे घर आते थे, अपनी पीड़ा बताते थे कि इस तरह से यह कहा जा रहा है, वह कहा जा रहा है, कहा जा रहा है कि मुकदमा वापस ले लो, कहा जा रहा है कि किसके पास चले गए, वह तो घोषित है कि जिस मामले में पड़ जाता है, पीछे नहीं हटता।

उपसभाध्यक्ष महोदया, चूँकि मैं डॉक्टर था, इसलिए मैं उसे एक ऑफिशियल क्लीनिक में ले गया। एक प्राइवेट डॉक्टर ऐसे केसेज़ में मेडिकल एग्जामिनेशन नहीं कर सकता है। मैं पर्सनली उसे एक सरकारी सिस्टम में ले गया और मैंने सरकारी डॉक्टर से कहा कि ज़रा, इसका स्त्री अंग देखिए, क्या सचमुच इसके साथ कुछ हुआ है? उन्होंने स्वयं भी देखा और मुझे भी दिखाया, स्पष्ट रूप से खून का धब्बा दिख रहा था।

[**उपसभाध्यक्ष (श्रीमती संगीता यादव)** *पीठासीन हुईं*]

मैंने एसएसपी के पास फोन किया और कहा कि सर, यह कितना जघन्य अपराध हुआ है। आपके जैसा जघन्य और नीच आदमी कौन होगा! अगर इतने बड़े अपराध के खिलाफ माँ-बाप लड़ना चाहते हैं, तो आप उनके लिए राजनीतिक दबाव के कारण खड़े नहीं हो रहे हैं। उन्होंने कहा कि डॉक्टर साहब, आपने क्रिमिनल प्रोसीजर कोर्ट में हस्तक्षेप किया है। यह मैं आपको एक्जेक्टली बता रहा हूँ। आपको उस बच्चे की मेडिकल जाँच कराने का अधिकार नहीं है। यह अच्छा हुआ कि जो आपने यह एक सरकारी अस्पताल में कराया है। अगर आप पेशे से डॉक्टर थे और आपने यह स्वयं अपने घर पर कर लिया होता, तो अब तक तो मैंने आपके खिलाफ एफआईआर कर दी होती। उपसभाध्यक्ष महोदया, इसके बाद दबाव बढ़ता गया। पाँच-छः दिन बाद उसके माता-पिता मेरे घर आए, रोने लगे और रोकर उन्होंने कहा कि डॉक्टर साहब, हम आपसे क्षमा मांगते हैं। अब हमारे ऊपर इतना दबाव पड़ रहा है कि हम इस कार्रवाई को आगे नहीं ले जा सकते हैं और उन्होंने एसएसपी को लिखकर दे दिया। वह क्रिमिनल कोर्ट है, प्रोसीजर चला होगा, पर मेरा इंटरेस्ट खत्म हो गया। मैं यह क्यों कह रहा हूँ। फौजिया जी इतना महत्वपूर्ण विषय लाई हैं, लेकिन अगर

हम सोचते हैं कि इसका समाधान सिर्फ कानून से हो जाएगा, तो यह असंभव है। इस अपराध पर रोक सिर्फ पुलिस कर लेगी, देश की न्याय व्यवस्था कर लेगी, कोर्ट सजा दे देगी और अपराध पर डर के मारे नियंत्रण हो जाएगा - ऐसा सोचना इस पूरे मुद्दे का बहुत अल्पीकरण करना है। आप जितने भी देशों के आंकड़े निकाल लीजिए, यह सिर्फ भारत में ही होने वाला अपराध नहीं है। ये अपराध पूरी दुनिया में होते हैं। कुछ देशों में अधिक केसेज़ सामने आते हैं, तो कुछ देशों में सोशल टैबूज़ के नाते, आर्थिक पिछड़ेपन के नाते, शैक्षणिक पिछड़ेपन के नाते, डर के नाते, दुनिया क्या कहेगी और बच्चे के भविष्य पर इसका क्या प्रभाव पड़ेगा, ये सारे मुद्दे ऐसे होते हैं, जिनमें परिवार अंदर ही अंदर घुट कर रह जाता है, लेकिन आगे नहीं बढ़ा पाता है। चाइल्ड सेक्सुअल एब्यूज़ जितना घर के अंदर होता है, जितना परिवार, नाते-रिश्तेदारों के द्वारा होता है, हमारे दोस्तों या बहुत नजदीकी संबंधों से होता है, गाँव के परिवेश में होता है, उतना बाहर नहीं होता है। अब ये सारे सेक्सुअल एब्यूज़, आप चाहे 2012 में पॉक्सो बना लीजिए, चाहे 2019 में उसे दूसरा स्वरूप दे दीजिए, तो बहुत बार तो बच्चे जान भी नहीं पाते हैं कि उनके साथ कुछ हुआ है। कंसेंट वगैरह तो बहुत दूर की बात है, उन्हें समझ में भी नहीं आता है कि जो मेरे साथ हुआ है, वह क्या हुआ है, जब तक कि वह घटना बार-बार रिपीट नहीं होती है। यह जो बार-बार रिपीट होने की घटना है, वह तो सिर्फ घर में ही हो सकती है, परिवार, नाते और रिश्तेदारों के बीच ही हो सकती है। मैं किसी रिश्तेदार का नाम लेकर किसी रिश्ते विशेष को अपमानित नहीं करना चाहूँगा, लेकिन सच यही है कि घर को ही आग लग गई है। यह घर के अंदर का खेल है।

मैं तो समझता था कि इतने महत्वपूर्ण विषय पर अगर कोई ही विधेयक लाने का प्रयास हो रहा है, तो बहुत गंभीरता से इस पर विचार होगा। सरकार भी बहुत सारे काम राजनैतिक दबाव में करती है, जैसे पॉक्सो है। हम सब जानते हैं कि यह कहां से शुरू हुआ। जो गंभीर सामाजिक चिंतन होना चाहिए था, जो गंभीर मनोवैज्ञानिक चिंतन होना चाहिए था, वह नहीं हुआ। जो लोग इस प्रकार के काम करते हैं, वे सामान्य आदमी नहीं हो सकते। वे मानसिक रूप से, in all probability, अधिकांशतः तात्कालिक गर्मी चढ़ गई और कोई अपराध कर दिया, तो बात दूसरी है, अन्यथा अधिकांशतः मानसिक रूप से वे डीरेल होते हैं। जॉन साहब, अब सवाल यह है कि हमारे देश में मानसिक स्वास्थ्य की जांच की कोई व्यवस्था नहीं है। ...(**व्यवधान**)... आपको थोड़ा सा अटपटा लगेगा कि इस देश की सबसे बड़ी संख्या इस देश के प्रभुत्व वर्ग में बैठे हुए लोगों का मानसिक रोग है और धीमे-धीमे वह वहीं से होता-होता, नीचे चला आता है। हमारे पास कोई सिस्टम नहीं है - हम पढ़ा देते हैं, एमए करा देते हैं, बीए करा देते हैं, एमएससी करा देते हैं, बीएससी करा देते हैं —क्या कभी हमने किसी छात्र का psychoanalysis कराने की चेष्टा की है? ऐसा कोई सिस्टम नहीं है। हम नौकरियों के लिए इंटरव्यूज ले लेते हैं, परीक्षाएं ले लेते हैं। इंटरव्यू में परीक्षा संबंधित बातें कर लेते हैं। क्या कभी हमने शिक्षक को रखते समय यह जानने की कोशिश की है कि यह शिक्षक मानसिक रूप से कितना परिपक्व और कितना स्थायी है? ऐसा प्रयास हम कतई नहीं करते हैं। ...(**व्यवधान**)...

उपसभाध्यक्ष महोदया, मैं आपको बता रहा हूं कि हम अपनी सम्पूर्ण व्यवस्था में दुनिया भर की बीमारियों की जांच करते हैं और उनका इलाज करते हैं। मनुष्य के व्यक्तित्व का मूल्यांकन इस पूरी शिक्षा पद्धति में, इस पूरे सर्विस सिस्टम में, चाहे वह प्राइवेट सर्विस हो, चाहे गवर्नमेंट सर्विस हो, कहीं भी उसके मूल्यांकन की कोई प्रक्रिया नहीं है। हम किसी कुर्सी पर बैठे हैं, रिजल्ट दे रहे

हैं, तो हम अच्छे हैं। अगर हम किसी चीज़ को गलत समझ रहे हैं, इसलिए कुर्सी की मांग के अनुरूप उस रिजल्ट को पूरा नहीं कर रहे हैं, तो हम बुरे हैं। आज के इस युग में हर आदमी धीमे-धीमे मानसिक रूप से असामान्य होता चला जा रहा है। मैं राज्य सभा की चर्चा नहीं कर सकता, नहीं तो कोई Privilege notice दे देगा। सच तो यह है कि यहां की भी जांच हो जानी चाहिए। यह मैं बहुत गंभीरता से कह रहा हूं, कोई हंसी-मज़ाक में नहीं कह रहा हूं। **...(व्यवधान)...**

उपसभाध्यक्ष (श्रीमती संगीता यादव) : आप बोलिए।

डा. राधा मोहन दास अग्रवाल : उपसभाध्यक्ष महोदया, अगर एक बच्चे को हमने एक सीमा से अधिक पुचकार दिया, वह भी पॉक्सो है। हमने उसके नग्न हिस्से को खोलकर देख लिया, वह भी पॉक्सो है। हमने अपना नग्न हिस्सा उसको दिखा दिया, वह भी पॉक्सो है। अब प्रश्न यह है कि अगर इतने छोटे-छोटे अपराध हुए हैं, तो ये सिद्ध कैसे होंगे? इनके एविडेंस कहां मिलेंगे? मैंने जिस केस में एविडेंस पाया, उस बच्ची के स्त्री अंग में खून का धब्बा, वहां तो मैं कुछ करवा ही नहीं पाया। जहां कोई एविडेंस नहीं है, fiddling के नाम पर, exhibitionism के नाम पर, demonstration of male or female organs के नाम पर, वहां हम किस प्रकार की कार्रवाई करने वाले हैं? ऐसा कौन सा प्रावधान कर देंगे, जिसमें एक बच्चा कहेगा कि इसने मेरे अंग को छुआ था?

क्या हम हर घर में सीसीटीवी लगा देंगे, हर बच्चे के बेडरूम में सीसीटीवी लग जाएगा, स्कूल के हर कमरे में सीसीटीवी लग जाएगा? खाँच ही भर के स्कूल तो हमने कबाड़ की तरह खोले हुए हैं। जिसको देखो वही तीन कमरे में स्कूल खोल कर खड़ा हो जाता है और किंडरगार्टन की पढ़ाई करा लेता है। यह किसी एक प्रांत की बात नहीं है। मैडम, मैं आपसे आग्रह करूँगा, किसी एक सत्ता विशेष से जोड़ने की जरूरत नहीं है। बच्चा अपने रिश्तेदार के यहाँ जाएगा, वहाँ हो जाएगा, क्या वहाँ सीसीटीवी लेकर जाएँगे? बच्चे को आप हॉस्टल में रखेंगे, वहाँ हो जाएगा, क्या वहाँ सीसीटीवी लेकर जाएँगे? घर में आप ट्यूशन लगा देंगे, ट्यूशन पढ़ाने वाला पढ़ाते-पढ़ाते क्या कुकर्म कर देगा, क्या वहाँ सीसीटीवी लगा देंगे? कार्यक्षेत्र में कहीं ऐसा कोई अनाचरण हो जाएगा, कहाँ-कहाँ सीसीटीवी लगा देंगे? उपसभाध्यक्ष महोदया, आँकड़े तो बहुत साफ हैं। मैडम को चिंता इसलिए भी ज्यादा होगी, क्योंकि ये आँकड़े देश में सबसे खराब महाराष्ट्र में हैं। मैं इसको मानता हूँ कि कोई भी चिंता जब पैदा होती है, तो स्थानीय परिस्थितियों की उपज होती है। जो आँकड़े हम लोगों के पास मैं देख पाया हूँ, उनमें एक लाख बच्चों में 22,172 बच्चों के साथ ऐसा हुआ। अब कल्पना करिए, यह कितना परसेंटेज है। यह सब डाटा है, आप कहेंगी, तो मैं जमा कर दूँगा। एक लाख बच्चों में 22,172 बच्चों के साथ 2020 में इस प्रकार की विभिन्न घटनाएँ भारत में रिपोर्ट की गईं। इसको फिर से ध्यान करिएगा, मैं कह रहा हूँ कि भारत में रिपोर्ट की गईं। यानी जैसे हम बर्फ पानी में डाल देते हैं, तो उसका ऊपर वाला टिप दिखता है, नीचे शेष हिस्सा पानी में होता है। उसी तरह से ये रिपोर्टें tip of the iceberg हैं। जो हमें रिपोर्ट दिख रही है, एक लाख में 22,000, यानी 20 परसेंट, यह 20 परसेंट भी tip of the iceberg है। यानी अगर हम गहराई में जाएँगे, तो ऐसा कोई बच्चा ही नहीं बचेगा, जिसके साथ इस प्रकार के अनाचार न हो रहे हों। वह जान न सके, बात दूसरी है; वह कह न सके, बात दूसरी है; वह कह दे, माता-पिता समाज के डर

Contents Page

से उसे छिपा दें, इसलिए बात दूसरी है; परिवार के किसी आदमी ने किया है, तो कहे किससे, यह बात दूसरी हो सकती है। ...(**व्यवधान**)... मैं उस पर भी आ रहा हूँ। मैं इसीलिए इस बात को कह रहा हूँ। इसके बाद, World Population Data ने एक स्टडी किया, 2005 से लेकर 2013 के बीच में भारत की बच्चियों में 42 परसेंट sexual abuse का डाटा मिला। भारत सरकार ने स्वयं इसकी जाँच कराई, तो जाँच कराने पर कुल मिला कर 53 परसेंट child abuse का डाटा मिला। हाई कोर्ट ने आकलन किया कि जो 1,704 रेप के केसेज़ हुए, उनमें 215 सिर्फ बच्चों के साथ हुए। अगर हम हर साल का आँकड़ा जोड़ते चले जाएँ, तो हमें यह जान कर आश्चर्य होगा कि यह आँकड़ा हर साल बढ़ने वाला आँकड़ा है। 2022 में 2021 के मुकाबले यह आँकड़ा बढ़ गया। 2021 में 36,381 केसेज़ हुए और 2022 में बढ़ कर 38,911 केसेज़ हो गए। ऐसा नहीं है कि सरकार ने कुछ किया नहीं और मैं यह भी नहीं कहूँगा कि ऐसा नहीं है कि भाजपा सरकार ने कुछ किया नहीं है। मैं उसका यह राजनीतिकरण भी नहीं करूँगा। 2012 में जब पहली बार POCSO आया था, तो पूरा देश जानता है कि यहाँ पर किसकी सरकार थी। 2012 में पहली बार POCSO आया था, तो इन्हीं लोगों की सरकार थी। इन्होंने भी कानून लाने का काम किया है, लेकिन जो बात मैं कह रहा था कि अगर कानून से चीजें नियंत्रित हो जातीं, तो वास्तव में कुछ और स्थिति बनी होती।

उपसभाध्यक्ष महोदया, सबसे बड़ी समस्या यह है कि हमें लगता है कि उनके साथ सेक्स हो गया, उनको पता नहीं। बाल मन बड़ा कमजोर होता है। फौजिया जी भी चर्चा कर रही थीं कि बाल मन बहुत कमजोर होता है। उसके दिल और दिमाग में एक बार कुछ चीजें घर कर जाएँ, तो वे निकलती नहीं हैं। हम लोगों के पास ऐसे बहुत से मरीज आते हैं, जो होंठ चबाते हैं, बाल नाचते हैं, दांत किटकिटाते हैं, रात में पेशाब करते हैं, अकेले में डरते हैं, बुरे-बुरे सपने आते हैं, मां के सिवाय किसी के साथ रहना नहीं चाहते हैं।

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्य, प्लीज़ कन्क्लूड करें।

डा. राधा मोहन दास अग्रवाल : जी?

उपसभाध्यक्ष (श्रीमती संगीता यादव): प्लीज़ कन्क्लूड करें।

डा. राधा मोहन दास अग्रवाल : मैडम, मैं आपसे आग्रह करूंगा कि यह इतना महत्वपूर्ण विषय है..

उपसभाध्यक्ष (श्रीमती संगीता यादव): जी, मैं समझती हूं, लेकिन..

डा. राधा मोहन दास अग्रवाल : मैडम, मेरी पार्टी ने मुझसे यह कहा है कि इस विषय को ठीक से रखिए, इसलिए कृपया मुझे समय दीजिए, अन्यथा मैं तो निर्देश मानने वाला व्यक्ति हूं, आप जिस समय कहेंगी, उस समय मैं रुक जाऊंगा।

उपसभाध्यक्ष महोदया, इसमें जो सबसे बड़ी समस्या होती है, वह उन बच्चों के ऊपर होती है। यह जो आज आपको मानसिक रूप से विकृत लोग दिखते हैं, इनमें से भी अधिकांश अपने

बचपन में मानसिक रूप से इसी प्रकार के अपराधों के शिकार हो चुके होते हैं। उनके मन में भी यह बैठा रहता है कि किसी ने मेरे साथ ऐसा किया था। जब वे बड़े होते हैं, तो उनके अंतर्मन की इस भावना के कारण, वे उन्हीं चीजों का बदला से लेने के लिए उत्सुक होने लगते हैं। करीब-करीब हमारे यहाँ एक बड़ी कॉमन बीमारी होती है - Post-Traumatic Stress Disorder. किसी का एक्सीडेंट हो जाए, तो वह mentally disturb हो जाता है। मैं उसको सामान्य भाषा में, बच्चों की भाषा में बता रहा हूं। इस प्रकार के अपराधों के शिकार बच्चे घबराते रहते हैं, डरते रहते हैं, स्कूलों में पढ़ना छोड़ देते हैं, विद्यालय में जवाब देना छोड़ देते हैं, एक जगह गुमसुम बैठे रह जाते हैं, कभी आंख से आंख नहीं मिलाते हैं, टीचर कोई काम करने को दे, तो करके नहीं लाते हैं, पहले से उनका स्कोर घट जाता है, उनकी राइटिंग पहले से और अधिक खराब हो जाती है। ये सारे जो psychological manifestations होते हैं, ये वास्तव में कहीं न कहीं इन्हीं अपराधों के गर्भ से पैदा हुए होते हैं। हम लोगों को देखने में इधर जो मानसिक रोग बढ़े हैं, छोटे-छोटे बच्चों तक में Post-Traumatic Stress Disorder है, 11 साल के, 15 साल के बच्चे आज भीषण depression के शिकार होते हैं, आत्महत्या कर लेते हैं। बहुत से बच्चों के ऊपर conduct या व्यवहार का disorder होता है, जैसे - वह अब जिद्दी हो गया है, बहुत जिद्दी हो गया है, बहुत छिनैल हो गया है, बात-बात पर सामान पटक देता है, सड़क पर जमीन पर लेट जाता है, किसी की नहीं सुनता है, घर में कोई आता है, तो जान-बूझ कर घर के लोगों के सामने बदतमीजी करता है, स्कूल में मारपीट करता है। इस प्रकार की बीमारियां या पढ़ने लिखने में उसका मन नहीं लगता है, वह अक्षरों को नहीं समझता है, गणित नहीं समझ पाता है - जिसको हम लोग Attention Deficit Disorder कहते हैं, ये सारी चीजें अगर रची-बसी हैं, तो इसी के इर्द-गिर्द रची-बसी हैं। यह एक बहुत महत्वपूर्ण विषय है, इसलिए मैं माननीया फौजिया खान जी को आभार व्यक्त करूंगा।

महोदया, अब मैं इसके लीगल पक्ष पर आऊंगा, क्योंकि लीगली हमने बहुत काम किये हैं और हमें बताना भी चाहिए। मैंने पहले बता दिया कि रमेश साहब, 2012 में आप लोग POCSO लेकर आए थे, तो आप लोगों ने भी इस अपराध के नियंत्रण में contribute किया है, मैं इसको मना तो नहीं कर सकता। लेकिन हमारी सरकार ने भी 2015 में जब One Stop Centre बनाया था, तो आज देश में करीब-करीब 850-900 One Stop Centres चल रहे हैं। यदि आप वहाँ चले जाएं, तो वहाँ आपकी मेडिकल जांच भी होगी, आपका psychoanalysis भी होगा, आपका X-ray भी होगा, आपको दवा भी मिलेगी, पुलिस भी वहीं आएगी और Investigating Officer भी वहीं आएगा। यानी वहाँ यह सब कुछ एक छत के नीचे होता है। आज के दिन अगर आप घर में नहीं रहना चाहते हैं, कहीं और रहना चाहते हैं, कोई shelter चाहते हैं, कहीं refer होना चाहते हैं, तो भारत सरकार ने 2015 में 1 अप्रैल को जो One Stop Centre की प्रक्रिया शुरू की थी, आज तकरीबन 900 केंद्र ऐसे पूरे देश में बन गए होंगे। ये इन्हीं बातों को लेकर चल रहे हैं कि ये बच्चे पुलिस थाने में जाकर या रेप की शिकार महिलाएं भी पुलिस थाने में जाकर अपना समाधान कम पाएंगी, उनकी समस्याएँ पहले से और अधिक बढ़ जाएंगी, यह एक सोच आती है।

उपसभाध्यक्ष महोदया, बहन जी ने POCSO के बारे में एक दूसरी बात भी कही। उन्हें यह बताना चाहिए था कि हमने 6 अगस्त, 2019 को POCSO अधिनियम में परिवर्तन कर दिया है।

अगर हम यही मान लें कि लीगल कार्रवाइयों से ही ये अपराध रुकने वाले हैं, वह एक अलग विषय है, लेकिन मैं मानता हूँ कि ये नहीं रुकेंगे। अगर हम यह मानते हैं कि 2012 और 2019

Contents Page

के बीच के पॉक्सो एक्ट में जमीन और आसमान का फर्क हो चुका है, सजाएँ बदली जा चुकी हैं, सजाएँ कड़ी हो चुकी हैं, सजा देने के समय निर्धारित किए जा चुके हैं, जैसे यदि कोई 16 साल से काम के बच्चे के साथ penetrative sexual assault करेगा, तो उसको कम-से-कम 20 साल की सजा या संभव हो, तो पूरे जीवन यानी आजीवन कारावास की सजा, उसके स्वाभाविक जीवन के खत्म होने तक की सजा और फाइन। फाइन इसलिए कि जिसके साथ यह अन्याय हुआ है, उसका मेडिकल और साइकोलॉजिकल रिहैबिलिटेशन किया जा सके। इसके आगे फिर यदि कोई बहुत aggravated penetrative sexual assault करेगा, जैसे दिल्ली में वह कांड हुआ था, तो उसको 20 साल तक समान्य imprisonment की जगह पर rigorous imprisonment दिया जाएगा, बाकी नेचुरल फाइन इत्यादि तो रहेगा ही रहेगा। यदि कोई किसी बच्चे को इस उद्देश्य से persuade करता है, लालच देता है, प्रलोभन देता है, डराता है कि तुम यह सुई लगवा लो, जिससे कि वह सेक्सुअल ऑफेंस और आसानी से कंडक्ट किया जा सके, उसके लिए पहले से और भी अधिक स्ट्रिंजेंट कार्रवाई की गई है। चाइल्ड पॉर्नोग्राफी ऑनलाइन - मैडम, यह जो महाराष्ट्र में केस मिले हैं, उनमें से 50 परसेंट ऑनलाइन अपराध के हैं। हमारी सरकार ने 6 अगस्त को ऑनलाइन अपराधों को जोड़ते हुए, आज-कल सोशल मीडिया पर जो ढेर सारी चीजें दिखाई जा रही हैं, उनको जोड़ते हुए सोशल मीडिया और पॉर्नोग्राफी इत्यादि को लेकर भी बहुत कड़े-कड़े प्रावधान किए हैं। 6 अगस्त को प्रावधान किए गए और 16 अगस्त, 2019 को नोटिफाई कर दिया है।

महोदय, जो मेरे संज्ञान में है, उसको मैं आपके संज्ञान में लाना चाहता हूँ। माननीय मंत्री जी उठेंगी, तो बहुत कुछ बताएँगी। माननीय न्यायालयों के आदेश रहे हैं कि जुवेनाइल जस्टिस एक्ट के अंतर्गत हर जिले में एक जुवेनाइल पुलिस यूनिट होनी चाहिए। मैंनें केरल में देखा है। जब मैं पिछली बार उपचुनाव के प्रचार में केरल गया था, तो वहाँ पर मैं एक अस्पताल के थाने में घुस गया, तो देखा कि थाने के बगल में बच्चों के लिए एक कमरा अलग से बना हुआ था। वहां अलग से एक महिला पोस्टेड थी, एक सब-इंस्पेक्टर पोस्टेड था और बच्चों के खेलने की सब सामग्री वहां रखी हुई थी। चूँकि मैं प्रत्यक्षदर्शी हूँ, इसलिए मुझे स्वीकार भी करना चाहिए। ...(**व्यवधान**)... मैं तो कह ही रहा हूँ। ...(**व्यवधान**)... मैं आपके बुरे सिस्टम पर पूरे 2 दिन बोल सकता हूँ। ...(**व्यवधान**)... चूँकि मैं वहां का प्रभारी रहा हूँ, इसलिए आपके सारे कुकर्म जानता हूँ, लेकिन फिलहाल जो अच्छा है, उसको तो मुझे बोलना होगा। ...(**व्यवधान**)... जब मैं अच्छा बोलूँगा, तभी मुझे बुरा बोलने का अधिकार भी रहेगा। ...(**व्यवधान**)... आप मेरे इतने प्रिय हैं। सबको पता है कि सारी जमाई एक ओर, जोरू का भाई एक ओर। ...(**व्यवधान**)... इसलिए स्वाभाविक रूप से हम आपकी प्रशंसा करेंगे, आप हमारी प्रशंसा करेंगे।

हर जिले में जुवेनाइल पुलिस युनिट लगाई जाए, एक डिप्टी स्तर का अधिकारी रखा जाए, साथ ही हर थाने में एक चाइल्ड वेलफेयर पुलिस ऑफिसर की नियुक्ति हो और हर जिले में इस पुलिस थाने में दो सोशल वर्कर्स अटैच किए जाएँ - यह प्रावधान भी हमारी सरकार ने 17 अक्टूबर, 2022 को किया है।

महोदय, ये सब कहने के बाद भी मैं पुनः इस बात पर आता हूँ और फौजिया खान जी से कहता हूँ कि बहुत गंभीर समस्या है, इसलिए गहन विचार की जरूरत है। हमें बहुत गहराई के साथ अपनी संपूर्ण शिक्षा और स्वास्थ्य व्यवस्था के लिए सोचना पड़ेगा। हमने हमारी सारी परीक्षा

प्रणाली में न जाने कितने विकृत लोग इस पूरी प्रक्रिया में पैदा कर दिए हैं, जो कहीं का गुस्सा कहीं उतारते हैं। हमने सैक्स को लेकर इतने taboos बना दिए हैं कि बहुत-से अतृप्त मन, जो अपने आपको पब्लिकली संतुष्ट नहीं कर पाते, लीगली संतुष्ट नहीं कर पाते, illegally इन कामों को करने का प्रयास करते हैं।

मेरा मानना है कि कोई थाने में जाए, वह ये कर ले, वो कर ले, इससे कुछ होने वाला नहीं है, यह hair-splitting है। आइए, हम सब और यह सदन मिलकर यह विचार करे, माननीय मंत्री जी भी इसमें सहमति दें और हम राष्ट्रीय स्तर का एक अच्छा कार्यदल नियुक्त करें, जो इन विषयों पर बहुत गंभीरता से और नए तरीके से विचार करे, धन्यवाद।

उपसभाध्यक्ष (श्रीमती संगीता यादव) : धन्यवाद, राधा मोहन दास अग्रवाल जी। श्री जयराम रमेश जी।

श्री जयराम रमेश (कर्नाटक): मैडम वाइस चेयरमैन, 19 दिसंबर, 2019 को इसी सदन में इसी विषय पर चर्चा हुई थी और तब के चेयरमैन वेंकैया नायडू जी ने सांसदों की एक समिति बिठाई थी, जिसमें 15 या 16 सांसद शामिल थे। उनको कहा गया था कि आप social media, child pornography, online sexual abuse विषय पर विचार कीजिए, इसका अध्ययन कीजिए, विश्लेषण कीजिए और मुझे एक रिपोर्ट सौंपिए। मैडम वाइस चेयरपर्सन, मैं ज्यादा कुछ नहीं कहूंगा। मैं यही कहूंगा कि 25 जनवरी, 2020 को इस समिति ने अपनी रिपोर्ट चेयरमैन साहब को पेश की और उस रिपोर्ट का नाम था - 'Alarming issue of pornography on social media and its effects on children and society.' इसका जिक्र अभी-अभी अग्रवाल जी ने भी किया है।

मैडम, यहां मंत्री जी बैठी हुई हैं, मैं उनसे गुजारिश करूंगा कि इस रिपोर्ट को वे मंगाएँ, क्योंकि इस विषय पर काफी लंबी चर्चा के बाद ही हमने यह रिपोर्ट तैयार की थी और इसमें हमने पांच महत्वपूर्ण सिफारशें की थीं। पहला, legislative change क्या होना चाहिए, जिसका जिक्र अभी अग्रवाल जी ने भी किया कि POCSO Act, 2012 में क्या संशोधन की जरूरत है। दूसरा विषय, जिस पर हमने सिफारिशें की थीं, वह technological measures के बारे में था। सिर्फ कानून बदलने से यह विषय खत्म नहीं होगा, बल्कि टेक्नोलॉजी जिस तेजी से बढ़ रही है, उससे भी हमें निपटना है, तो टेक्नोलॉजी में हम क्या कर सकते हैं, उस पर भी हमने कई रिकमंडेशंस दी थीं। तीसरा, Institutional measures - केंद्र सरकार और राज्य सरकारों की वे संस्थाएं, जो इस विषय से संबंधित हैं, उनको हम और कैसे मजबूत करें, ताकि social media, child pornography, online sexual abuse से हम और मजबूती से मुकाबला कर सकें। चौथा, मैं समझता हूँ कि यह सबसे महत्वपूर्ण मुद्दा है, जिसके तहत हमें स्कूलों और कॉलेजों में social and educational measures लेने हैं, सामाजिक और शैक्षिक measures लेने हैं। वहां हमें क्या-क्या पढ़ाना है, कैसे awareness campaign चलाना है, उसका जिक्र भी हमने इसमें किया था। पांचवां, हमने यह सिफारिश की थी कि स्टेट लेवल पर राज्य सरकारों में क्या बदलाव लाने की जरूरत है। राज्य सरकार के कानून होते हैं, राज्य सरकार की संस्थाएं होती हैं और उनके पदाधिकारी होते हैं, जिनका इस विषय से बहुत कुछ लेना-देना होता है, उनको हम और कैसे मजबूत करें, इसका जिक्र भी हमने किया था।

मैडम, मैं मंत्री जी से यही कहूंगा कि यह रिपोर्ट सभी पार्टियों के सांसदों ने मिलकर 25 जनवरी, 2020 को पेश किया था। इसको आप मंगाइए तथा कुछ और कदम जो उठाने हैं, उनको उठाइए। मैं मानता हूँ कि उसके बाद POCSO में कुछ संशोधन आए हैं, पर मैं समझता हूँ कि POCSO से ऊपर उठकर हमें बहुत सारे और कदम उठाने की जरूरत है। चूंकि पहले के चेयरमैन साहब ने खुद एक समिति का गठन किया था और मुझसे कहा गया था कि आप इस समिति की अध्यक्षता करें, तो मैं इस समिति का चेयरमैन था और सभी दलों के सांसदों ने मिलकर एक unanimous report दी थी।

मैडम, मैं मंत्री जी से गुजारिश करूंगा कि वे रिपोर्ट मंगवाएँ तथा कुछ और कदम जो लेने हैं, जो पिछले चार-पांच सालों में नहीं लिए गए हैं, वे उन कदमों को लेकर आगे बढ़ें, शुक्रिया।

4.00P.M.

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदया, आज हम लोग एक बहुत ही संवेदनशील विषय के ऊपर, जिसे अभी डा. फौज़िया खान जी ने यहां रखा है, उस पर विचार कर रहे हैं। अभी डा. राधा मोहन दास अग्रवाल जी ने उसके बारे में बहुत विस्तार से बताया, कुछ एक बिंदु जो जयराम रमेश जी ने कहे, वे भी विचारणीय थे। परंतु मुझे लगता है कि यदि हम व्यापक और खुले मन से विचार करेंगे तो इस प्रस्ताव का औचित्य क्या है और कितना औचित्य नहीं है, यह हमें बेहतर समझ में आएगा। अगर हम इस विषय को देखें, तो इसमें दो aspects हैं। एक है technical and legal aspect और दूसरा है moral and conceptual aspect, यानी एक प्रश्न है कि किस प्रकार से हम इस प्रवृत्ति को रोक सकते हैं, उसके लिए वैधानिकता का आयाम, यानि कैसे rules and regulations और ज्यादा tight and specific बनाए जा सकते हैं। परंतु उसी के साथ-साथ, जैसा अभी जयराम रमेश जी ने कहा कि यह केवल legal aspect से नहीं हो सकता, इसके साथ एक मानसिकता का आयाम भी है। मैं आपके माध्यम से सदन के समक्ष इसकी वैधानिकता के आयाम को लेकर प्रधान मंत्री श्री नरेन्द्र मोदी जी की सरकार ने किस संवेदनशीलता के साथ और किस सतर्कता के साथ इस विषय को उठाया है, पहले उस पर ध्यान आकर्षित करना चाहूंगा और उसके बाद हम दूसरे विषय के बारे में बात करेंगे।

मैं सबसे पहले यह बताना चाहता हूं कि जो अल्प वयस्क हैं, जो चाइल्ड हैं, उनके साथ किसी भी प्रकार का अपराध न हो सके, इसके लिए हमारी सरकार ने कई बड़े वैधानिक फैसले लिए हैं, जिनमें से एक बहुत crucial है, Juvenile Justice (Care and Protection of Children) Act, 2016. उसके बाद Criminal Law (Amendment) Act, 2018 आया और फिर उसके बाद Protection of Children from Sexual Offences (Amendment) Act, 2019 आया। ये सारे कानून प्रभावी ढंग से लागू हो सकें, इसके लिए भी जो functional arrangements करने थे, यानी व्यावहारिक व्यवस्थाएं करनी थीं, वे भी सरकार ने की हैं। जैसे मैं उदाहरण के लिए बताना चाहता हूं कि 29 अगस्त, 2024 को एक SHe-Box लॉन्च किया गया है। This is an IT platform to streamline the process of addressing the complaints of sexual harassment and also sexual harassment of women at workplace. इसके साथ-साथ सरकार ने एक helpline की व्यवस्था की। एक Integrated Child Helpline है, जो 669 डिस्ट्रिक्ट्स में operational है और

उसने लगभग सभी यूनियन टैरीटरीज़ और स्टेट्स को कवर कर के रखा है। इसके साथ-साथ, जैसा मैंने कहा कि वैधानिकता के साथ मानसिकता से लड़ना भी एक चुनौती है, इसके लिए मंत्रालय ने एक कैम्पेन चलाया है। वह है Child Marriage Free India, क्योंकि जब हम चाइल्ड के किसी भी प्रकार के sexual abuse की बात करते हैं, तो उसमें हम यह नहीं कह सकते कि हम कोई ऐसा लीगल कवर प्रोवाइड कर देंगे, जिसकी वजह से हम कह सकते हैं कि यह प्रक्रिया तो मैरिज का पार्ट हो गई, तो इस कारण से इसकी आवश्यकता नहीं है।

अब मैं यह बताना चाहता हूं कि किस प्रकार से हमारी सरकार ने आने के बाद जो प्रयास किए हैं, उनमें सबसे पहले POCSO एक्ट अमेंडमेंट की बात कही गई। यह एक्ट वर्ष 2012 में यूपीए की सरकार लाई, परंतु मोदी जी की सरकार ने आने के बाद यह आवश्यकता महसूस की कि बदलते वातावरण में इसको ज्यादा कठोर और प्रभावी बनाने की आवश्यकता है। इसीलिए सरकार ने सेक्शन 2, 4, 5, 6, 9, 14, 15, 34, 42 और 45 - इन एक्ट्स में संशोधन किया। इनको और प्रभावी बनाया, ताकि इनके द्वारा सज़ा भी कड़ी की जा सके और death penalty तक की बात इसमें की जा सके। सेक्शन 4 और सेक्शन 5, जो amendment था, उसमें इस सीमा तक भी दंड का प्रावधान किया गया है कि जिन केसेज़ में बहुत दुर्दांत अपराध किया गया हो, वहां मृत्यु दंड का प्रावधान भी किया जाए। इसके अतिरिक्त सबसे बड़ी बात यह थी कि Section 14 and Section 15 of the POCSO Act, 2012 were also amended to address the menace of child pornography. जिसका अभी अग्रवाल साहब उल्लेख कर रहे थे, यह एक ऐसी चीज़ है, जिसने पिछले 12-15 वर्षों में ज्यादा भयानक और गंभीर रूप धारण किया है।

महोदय, महत्वपूर्ण बात यह थी कि इससे पूर्व का जो एक्ट था, उसमें child pornography की कोई proper definition नहीं थी। जब यह एक्ट आया, तो हमारी सरकार ने उसकी एक प्रॉपर और सटीक definition दी, ताकि उसे सही ढंग से define किया जा सके और उसके द्वारा अपराध करने वाले किसी भी व्यक्ति को बचने का कोई रास्ता न मिल सके।

महोदय, जो definition दी गई है, मैं वह बताना चाहता हूं। वह definition है, "Any visual depiction of sexually explicit conduct involving a child, which include photography, video, digital or computer generated image indistinguishable from an actual child." इसके साथ उसमें आगे ऐड किया गया। Additionally, "an image created, adapted, or modified, but appear to depict a child" would also be treated as child pornography. उपसभाध्यक्ष महोदय, इस एक्ट में यह जो प्रावधान किया गया है, यह और भी प्रभावी बनाने के लिए था, क्योंकि आज हम artificial intelligence के दौर में आ रहे हैं और बहुत-सी ऐसी चीज़ें हैं कि किसी का भी चेहरा लगाकर, किसी के बारे में छवि खराब करने और उसे मानसिक रूप से प्रताड़ित करने की व्यवस्था की जा सकती है, अतः यह उसके लिए भी उपयोगी होगा। इसमें आगे यह व्यवस्था की गई, "This would also include the cartoons, animated pictures and others." अर्थात इसमें child pornography की एक प्रभावी और व्यापक परिभाषा देने का प्रयास किया गया, ताकि आने वाले समय में कोई भी व्यक्ति, किसी भी प्रकार के कानूनी loophole का फायदा न उठा सके। परंतु सर, मैं यहाँ पर कहना चाहूंगा कि जब हम कानूनी दृष्टि से एक दौर में इसको मजबूत करने का प्रयास कर रहे हैं, तो कहीं-कहीं पर हमें बिल्कुल ईमानदारी से विचार करना होगा कि कहीं हम एक कानूनी कवर देकर उन चीज़ों को छिपाने का प्रयास तो नहीं कर रहे

Contents Page

हैं? महोदय, मैं इस संदर्भ में एक उदारहण देना चाहूंगा। महोदय, 14 जून, 2013 में केरल की सरकार ने एक आदेश जारी कर दिया कि भारत में मैरिज की एज, जो लड़कियों की 18 साल है, उसके नीचे की मैरिज को भी अनुमति प्रदान कर दी जाए। महोदय, मैं विनम्रता से पूछना चाहता हूं कि क्या इस प्रकार के आदेश को पारित करना चाइल्ड के sexual abuse को कानूनीजामा पहनाना है या नहीं है? महोदय, इसका भारी विरोध हुआ। उस समय UDF की सरकार थी, वर्तमान LDF की सरकार नहीं थी, मगर जब भारी विरोध हुआ, तो उन्होंने 27 जून, 2014 में उसके अंदर amendment किया। महोदय, उन्होंने क्या अमेंडमेंट किया? उपसभाध्यक्ष जी, इसको ध्यान में रखिएगा, वे कहते हैं कि यह 28 जून, 2014 से पहले के जो विवाह हैं, उनको शामिल करेगा, पर आगे लागू नहीं होगा। महोदय, मैं यहाँ पर कहना चाहूंगा कि ईमानदारी से इस पर विचार कीजिए, आप वोट बैंक के तुष्टिकरण के आधार पर चलते हुए अगर एक नज़रिये से कानूनीजामा पहनाने का प्रयास करेंगे, बच्चों के साथ होने वाले सैक्सुअल एब्यूज़ के लिए आप कहेंगे कि मैंने इसे मैरिज का रूप दे दिया, तो यह सर्वथा गलत है, इसलिए मैं कहना चाहता हूं कि जब इस विषय पर विचार करना है, तो ईमानदारी से विचार करना चाहिए।

महोदय, मैं यहाँ पर एक दूसरा उदाहरण देना चाहता हूं। हम सभी जानते हैं, हमारे यहाँ पर ऐसे तमाम समाचार आए थे, जिनमें से मैं एक का उदारहण देना चाहूंगा और वह उदारहण है हैदराबाद का। महोदय, ऐसे अनेक उदारहण हैं कि विदेश से लोग आते हैं और छोटी-छोटी बच्चियों से टेक्नीकली मैरिज करके साथ ले जाते हैं। महोदय, उन्हें प्रैक्टिकली खरीदकर सिर्फ सैक्सुअल एब्यूज़ करने के लिए ले जाया जाता है। मैं आपको एक घटना बताना चाहता हूं। यह जो घटना है, यह भी 2014 की घटना है। महोदय, हैदराबाद में क्लास 8th की एक बच्ची थी, * वह स्कूल आती है, लेकिन कुछ दिनों के बाद अचानक स्कूल आना बंद कर देती है। उसके साथी लोग यह पूछने का प्रयास करते हैं कि वह कहाँ गई, क्या हुआ? पता चलता है कि उसकी शादी कर दी गई है और जिससे शादी की गई है, वह 65 साल का व्यक्ति है। अब आप इसके बाद का सुनिए। ...(**व्यवधान**)... परंतु, मुझे इस बात के ऊपर ...(**व्यवधान**)...

डा .फौजिया खा : महोदय, सदन में नाम नहीं ले सकते। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Let him complete. *...(Interruptions)...*

डा .सुधांशु त्रिवेदी : यह ऑफिशियल केस है, ओपन हो चुका है। उपसभाध्यक्ष जी, यदि इस पर आपत्ति है, तो नाम को delete कर दिया जाए, ऐसा करने पर मुझे कोई आपत्ति नहीं है। अब मैं सिर्फ यह कहना चाहता हूँ कि यदि इन चीजों से ईमानदारी से लड़ने की दिल में इच्छा है, तो आइए, इसके खिलाफ भी आवाज उठाइए। मैं दूसरा उदाहरण देना चाहता हूँ। एक और बच्ची है। उसका केस जनवरी, 2014 में हैदराबाद के संतोष नगर थाने में आया और इतनी आश्चर्यजनक बात उठकर सामने आती है कि एक 16-17 साल की बच्ची जाकर शिकायत करती है।

* Not recorded.

Contents Page

उपसभाध्यक्ष महोदय, वह किस बात की शिकायत करती है - मैं पूरे सदन का ध्यान आकृष्ट करना चाहूँगा, कि उसकी पाँचवीं शादी की जा रही है, 16-17 साल की आयु में उसकी पाँचवीं शादी की जा रही है! अगर देखा जाए, तो यह शादी के नाम पर एक व्यक्ति से दूसरे व्यक्ति, दूसरे व्यक्ति से तीसरे व्यक्ति -- वह यह भी विवरण देती है कि इसमें कितने पैसे का लेनदेन हुआ है। अगर चाइल्ड के लिए सेक्सुअल एब्यूज़ की बात करनी है, तो मेरा मानना है कि पूरे ओपन माइंड से बात करिए और पूरी ईमानदारी से बात करिए, मेरे विचार से तब दूध का दूध, पानी का पानी होगा। मानसिकता से लड़ना है, तो मानसिकता के ऊपर राजनीति की कोई संभावना नहीं होनी चाहिए, मानसिकता बिल्कुल ईमानदारी से होनी चाहिए।

उपसभाध्यक्ष महोदया, अब यहाँ पर मैं यह भी बताना चाहता हूँ कि हमारी सरकार ने इस पर कितनी संवेदनशीलता से काम किया है। हमारी सरकार ने चाइल्ड एब्यूज़ को रोकने के लिए 3,500 केसेज़ में इंटरपोल की मदद ली है। यह दर्शाता है कि मोदी जी की सरकार ने सिर्फ देश की सीमा में ही नहीं, बल्कि सीमा के बाहर भी कहीं चाइल्ड के साथ एब्यूज़ हो रहा है, तो उससे भी लड़ने की संकल्प-क्षमता और दृढ़ता दिखाई है, इसलिए मैं यह कहना चाहता हूँ कि हम इस विषय पर ईमानदारी से बात करें। यदि हमारे प्रतिपक्षी पूछना चाहते हैं, तो मैं बताना चाहता हूँ कि क्या भारत के कानून में आज भी यह विधान नहीं है कि 9, 10 या 11, 12 साल की बच्ची से विवाह किया जा सकता है। उसके विरुद्ध क्यों नहीं खड़े होते हैं! आज मैं आह्वान करना चाहता हूँ कि पूरे सदन को इस विषय के साथ मानवीय संवेदना को ध्यान में रखकर आगे खड़े होना चाहिए, न कि राजनीतिक नफे-नुकसान को देखकर। यदि हम यह करेंगे, तभी हम ईमानदारी से कह सकते हैं कि हम चाइल्ड एब्यूज़ की वैधानिकता और मानसिकता, दोनों पर कंट्रोल रख सकेंगे। So that we will be able to control this thing both legally and also morally.

उपसभाध्यक्ष महोदय, मैं यहाँ पर एक विषय और कहना चाहता हूँ। मैं मानसिकता को लेकर कहना चाहता हूँ कि 2014 में हमारी सरकार आई। आप याद करिए, उस समय हमारी सरकार ने एक निर्णय लिया था कि जो पोर्नोग्राफिक साइट्स हैं, उन्हें ब्लॉक कर दिया जाए। मैं विनम्रता से कहना चाहता हूँ कि समाज का कौन सा सेक्शन था, जो उठकर खड़ा हो गया था कि साहब, यह अभिव्यक्ति की स्वतंत्रता के ऊपर हमला है और जिसे स्वतंत्रता है, यह तो उसे देखना चाहिए। यह इसलिए जरूरी है, क्योंकि इसी प्रकार की चीज़ें दिमाग में जहर भरती हैं। अगर आप क्रिमिनल डेटा रिकॉर्ड देखें, जितने भी इन्वेस्टिगेशन के रिजल्ट्स अवेलेबल हैं, उनमें जिन लोगों ने बच्चों के साथ सेक्सुअल एब्यूज़ किया है, उनमें दो चीज़ें जरूर पाई गई हैं - एक कि वे नशे के आदी हैं, दूसरा - उनके मोबाइल फोन में पोर्नोग्राफिक क्लिप्स और वे सारी चीज़ें भारी मात्रा में पाई गई हैं। मैं सिर्फ यह कहना चाहता हूँ कि यदि हमें मानसिकता से लड़ना है, तो हम यह भी नहीं कह सकते कि साहब, विशेष प्रकार की वेबसाइट्स देखना, अश्लील वेबसाइट्स देखना, यह तो व्यक्ति की स्वतंत्रता पर छोड़ दिया जाना चाहिए। यह इंडिविजुअल फ्रीडम नहीं है, यह अल्ट्रा इंडिविजुअलिज्म है। नशे जैसी चीज को तो एक व्यक्तिगत स्वतंत्रता मानना चाहिए और कहीं-कहीं पर तो सोशल डिग्निटी दी जानी चाहिए, यदि हम इस मानसिकता के साथ चलेंगे, तो मेरा मानना है कि हम कभी भी इस चुनौती का सही ढंग से सामना नहीं कर सकते हैं। मैं कहना चाहता हूँ कि एक समस्या यह भी आई है कि जब से जरूरत से ज्यादा यह ऑब्जेक्टिविज्म आ गया है, हम कोई विज्ञापन देखें, उनमें तमाम प्रकार के जो प्रस्तुतिकरण हैं, वे देखें, तो उनमें हर चीज़ का

ऑब्जेक्टिविफिकेशन है। बच्चे का ऑब्जेक्टिफिकेशन है, विमेन का ऑब्जेक्टिविफिकेशन है और उसे हम कहते हैं कि This is a way of expression. यदि हम इस मानसिकता से लड़ना चाहेंगे, तो यह सिर्फ राजनीतिक आधार पर संभव नहीं है। इसके लिए समाज को एकजुट होना पड़ेगा और हमारी सरकार तो बच्चों के कल्याण के लिए संकल्पित होने का भाव अपने विचारों और संस्कारों में लेकर आती है।हम तो वे हैं, जिन्होंने श्री रामलला विराजमान को प्रतिष्ठित करने के लिए एड़ी चोटी का जोर लगा दिया। हम तो बालक में भगवान का स्वरूप देखते हैं। यदि आपकी मानसिकता भारतीय संस्कृति की उस मानसिकता से प्रेरित होगी, जो बालक में भगवान का स्वरूप देख सके ...(**व्यवधान**)...

श्री जयराम रमेश : सर, ये क्या बोल रहे हैं। ये विषय पर ...(**व्यवधान**)...

डा. सुधांशु त्रिवेदी : सर, मैं विषय पर बोल रहा हूं। ...(**व्यवधान**)... ये क्या बात कर रहे हैं? ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री विक्रमजीत सिंह साहनी) : प्लीज़ ...(**व्यवधान**)...

डा. सुधांशु त्रिवेदी : देखिए, मैं यह बात कह रहा हूं ...(**व्यवधान**)... उपसभाध्यक्ष महोदय, प्रत्यक्ष निर्णय पूरा देश कर सकता है कि जब तक यह बात होती रही कि चाइल्ड मैरिज जारी रहेगी 9, 10, 11 वर्ष की बच्चियों के साथ- उस पर कोई आपत्ति नहीं, लेकिन मैंने कहा कि बच्चे में भगवान देखो, तो आपत्ति शुरू हो गई। ...(**व्यवधान**)... बच्चे में भगवान देखने की जो मानसिकता है, वह हमारा अपना विचार है।

उपसभाध्यक्ष (श्री विक्रमजीत सिंह साहनी) : प्लीज़, अब आप कन्क्लूड कीजिए।

डा. सुधांशु त्रिवेदी : उपसभाध्यक्ष जी, मैं कन्क्लूड कर रहा हूं। हम सिर्फ बच्चे में भगवान नहीं देखते हैं, बल्कि हम तो सारा ब्रह्मांड बच्चे में देखते हैं। हमारे यहां एक नहीं अनेक उदाहरण हैं कि भगवान कृष्ण भी जब बाल कृष्ण थे, तो उनके मुंह में ब्रह्मांड दिखा था और भगवान राम जब बालक राम थे, तो याद करिए जो हम यह भजन गाते हैं - भए प्रगट कृपाला, इसमें जो लाइन है - अब देखिए, इनको समस्या क्या हुई - वह मैं उस लाइन से एक्सप्लेन कर रहा हूं-

"ब्रह्मांड निकाया निर्मित माया रोम रोम प्रति बेद कहै।
मम उर सो बासी यह उपहासी सुनत धीर मति थिर न रहै।।"

इसका अर्थ यह है कि संपूर्ण ब्रह्मांड जिनके रोम-रोम से बनते हैं, कौशल्या जी कह रही हैं कि वे हमारे उर में आकर, हमारे गर्भ में प्रवेश कर गए। ये बड़े-बड़े बुद्धिमानों को समझ में नहीं आता है। 'सुनत धीर मति थिर न रहै', यानी उनकी बुद्धि स्थिर नहीं हो पाती है, वह व्यथित हो जाती है, वे विचलित हो जाती है। वही विचलन आज हमें अपोजिशन में देखना पड़ रहा है, तो मैं

अंत में सिर्फ ये कहना चाहूंगा कि हम सबको हम इस विषय के ऊपर ईमानदारी से विचार करना चाहिए। वैधानिक पक्षों पर मोदी जी की सरकार ने बहुत सुदृढ़ कदम उठाए हैं और आगे भी उठाने के लिए कृतसंकल्पित हैं, तो इसके लिए कोई एडिशनल और चेंज करने की वैधानिक आवश्यकता अभी इस समय मुझे नजर नहीं आती है, परंतु मानसिकता के स्तर पर लड़ने की आवश्यकता हमें पूरी नजर आती है और इसके लिए हम सबको वोट बैंक की राजनीति और सियासत नफे नुकसान से ऊपर उठना पड़ेगा, तब हम देखेंगे कि भारत एक नया स्वरूप ले रहा है। भारत के वे बच्चे, जिनके लिए प्रधान मंत्री जी ने अमृत काल की बात कही है, तो यही वे बच्चे हैं जो इस अमृत काल के समय में, जब वह अंत हो रहा होगा, हम लोग तो बुजुर्ग हो रहे होंगे, तब वे महत्वपूर्ण स्थितियों में जाकर देश का नेतृत्व कर रहे होंगे। यही देश का भविष्य है। मैं सिर्फ यह पंक्ति कहकर बात समाप्त करता हूं कि इन बच्चों के भविष्य के निर्माण के लिए मोदी जी की सरकार कृतसंकल्पित है और हमारे सामने एक गौरवशाली अतीत हमें प्रेरणा दे रहा है। वर्तमान में हम सही मानसिकता पर चलें।

"गौरवशाली था भूत, यानी भूतकाल,
गौरवशाली था भूत, भविष्यत भी महान है,
अगर संभाले आप उसे, जो वर्तमान है।"

उपसभाध्यक्ष (श्री विक्रमजीत सिंह साहनी) : धन्यवाद डा. सुधांशु त्रिवेदी जी। आपने protection of children from sexual offences के संबंध में कई मुद्दे उठाए। आपने 669 डिस्ट्रिक्ट्स की हेल्पलाइन की बात की और child-marriage-free India बनाने की भी बात की। डा. फौजिया खान की बात ठीक थी। I think कि सदन सहमत होगा कि हम वे नाम रिकॉर्ड्स से निकाल देते हैं, जो पर्टिकुलर नाम हैं। Our next speaker is Shri Sanjeev Arora. You have five minutes.

SHRI SANJEEV ARORA (Punjab): Thank you, Mr. Vice-Chairman, Sir, for giving me time to speak on this important issue which is important for the whole nation. First of all, Dr. Fauzia Khan, Dr. Radha Mohan, Shri Jairam Ramesh, Sudhanshu ji were all right in what they spoke. But one thing was common with all these speakers. They all agreed that a lot has been done and more needs to be done to protect the children from the heinous crime.

Sir, I rise today to speak in support of the Private Member's Bill moved by the hon. Member, Dr. Fauzia Khan. The Protection of Children from Sexual Offences (Amendment) Bill, 2024 is a crucial step forward in ensuring the safety, justice and protection of children from sexual abuse. While the POCSO Act has been a landmark law, involving challenges over the years highlighted by various stakeholders indicate the need for reforms, which this Amendment Bill seeks to address. Our children are vulnerable. Our duty is to ensure that we are always ahead in protecting them. I have prepared a lengthy speech. But most of the issues have been taken care of. I will briefly touch upon the key provisions. Ensuring timely production of victims, before

Contents Page

other people force them not to go there, is very important. Another is, clarity on duty to report cases to ensure who is responsible. Strengthening the role of CWC, introduction of robust compensation framework, etc., all this will help. मैं यह नहीं कहता कि पहले जो लॉ आया था, वह बढ़िया नहीं था; जो अब इन्होंने अमेंडमेंट किया, वह भी अच्छा है; पर अगर और अच्छा हो जाए, तो better ही होगा। अब देखिए, ट्रैफिक लाइट पर जब तक 50 रुपए की फाइन थी, कोई नहीं रुकता था; जब 5 हजार-10 हजार रुपए की फाइन होती है, तो लोग दो मीटर पहले रुक जाते हैं। If our laws are stricter, people tend to be scared. Another important point is, mandatory training and awareness. My request, through this speech, to the people, who are listening, is that parents need to be friends. They should not be strict with their children. Every parent, every elder brother or sister, has to be friends with the children. It should be their duty. If they are friends with the children, the children will let them know what happened with them. If they are strict, children will be afraid to tell the truth. The amendment to Section 43 in this Bill mandates regular training for institutional heads and staff to ensure that they are equipped to recognise signs of abuse and act swiftly. While parents trust schools to ensure their children's safety, it is critical that educators and institutional heads are properly trained to respond. And I totally agree with that. This is really required.

Now I have a few suggestions. Enhanced digital monitoring and tracking, leveraging digital tools to monitor the progress of child abuse cases, and compensation claims will increase transparency and ensure timely interventions allowing children to receive the necessary care and support without delay.

Public awareness campaign is most important. National campaigns to educate children, parents, and educators about child rights and reporting mechanisms will empower communities to act when abuse is suspected.

On strengthening institutional accountability, schools must face strong penalties for failing to report cases of abuse. One is cases of abuse. Another is suspected cases of abuse. All should be reported immediately. There should be faster judicial process for child sexual abuse cases. We need stronger collaboration with NGOs. Collaboration with child protection NGOs will enhance effectiveness of the provisions of the Bill.

Another issue is criminalisation of unauthorised disclosure of identity of victims and their families. In case of heinous crimes, disclosing the identity of the victims or their families without their consent not only violates their dignity but also subjects them to social stigma. Why are these amendments essential? *...(Time-bell rings.)...*

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Please conclude.

Contents Page

SHRI SANJEEV ARORA: Sir, I request you to give me two minutes. On addressing legal ambiguities, the Bill clears confusion around reporting obligations and compensation mechanisms, providing greater clarity and better enforcement of POCSO. We need a victim-centric approach. The Bill prioritises immediate need of victims, ensuring that financial support is provided without delay and that the child's safety is the top priority.

On strengthening institutional accountability, by criminalising the failure to report abuse, the Bill ensures that institutions take their responsibility to protect children seriously.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Please conclude.

SHRI SANJEEV ARORA: Sir, I am concluding. There is need for enhanced implementation. Clear guidelines to police, courts and legal authorities ensure that the provisions of the Bill are implemented efficiently and effectively, reducing delays and improving the outcomes for child victims.

Hon. Vice-Chairman, Sir, children are our future and their safety must be our priority. The Bill ensures that schools and other institutions fulfil their protective role. By passing this Bill, we will ensure that our legal system is more responsive to the needs of child victims, enabling swift action and justice. I urge all Members to support the Bill and reaffirm our commitment to safety, dignity and rights of our children. Thank you.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Indeed! I think children are our future and we should be concerned about their safety. Now, Shri Sanjay Yadav.

श्री संजय यादव (बिहार) : सर, मैं यह महत्वपूर्ण विधेयक लाने के लिए डा. फौजिया खान जी को धन्यवाद देता हूं। अभी श्री जयराम रमेश जी, सुधांशु जी, संजीव अरोड़ा जी, इन सभी ने इस संवेदनशील मुद्दे पर महत्वपूर्ण बातें रखीं।

सर, इस पर मैं ज्यादा कुछ नहीं बोलूंगा। इस पर एक-दो सुझाव जो पहले आ चुके हैं, उनके अतिरिक्त अपनी बात रखना चाहूंगा। चूंकि हमारा जो existing POCSO Act, 2012 है, इसमें हमें कुछ revisit करने की आवश्यकता है, इसमें कुछ खामियां हैं, इसलिए इसमें कुछ सुधार की आवश्यकता है। जैसा कि पहले बाल पोर्नोग्राफी की चर्चा हुई, तो मौजूदा एक्ट में बाल पोर्नोग्राफी को ठीक ढंग से परिभाषित नहीं किया गया है। इसको लेकर बच्चों के लिए यौन शोषण एवं उत्पीड़न के आरोपी को सिद्ध करने और उसे सजा देने में काफी कठिनाई हो रही है। इसलिए अभी जो existing Act है, इसमें सुधार की गुंजाइश है।

Contents Page

दूसरा, इसमें limited scope of online offences है। आजकल जो ऑनलाइन अपराध हो रहे हैं, उनके बारे में मौजूदा एक्ट में व्याख्या की कमी है। ऑनलाइन अपराध आज की वास्तविकता है और इससे बच्चे भी अछूते नहीं हैं। चैटिंग, सोशल मीडिया एवं अन्य वेबसाइट्स के माध्यम से अपराधी बच्चों को निशाना बनाते हैं और उनके साथ अपराध करते हैं। हाल ही में देखा गया है कि किस प्रकार एक पाकिस्तानी ग्रूमिंग गैंग ने संगठित रूप से हजारों ब्रिटिश बच्चों का यौन उत्पीड़न किया। इसकी शुरुआत में सोशल मीडिया साइट्स एवं चैटिंग के माध्यम से बहुत से बच्चों को निशाना बनाते हुए, उनको अपने साथ जोड़ा और बाद में उनका बलात्कार किया गया तथा संगठित रूप से उनको ब्लैकमेल किया गया। 1997 से लेकर 2014 तक पाकिस्तानी मूल के जो लोग ब्रिटेन में रह रहे थे, उन्होंने 1,400 श्वेत लड़कियों के साथ बलात्कार किया।

महोदय, हमें इस बात पर भी ध्यान देना चाहिए कि ऑस्ट्रेलिया ने अपने देश में 16 साल से कम आयु के बच्चों के लिए सोशल मीडिया के इस्तेमाल पर पूरी तरह से प्रतिबंध क्यों लगा दिया है। अतः यह जरूरी है कि POCSO Act, 2012 में बच्चों के साथ ऑनलाइन होने वाले विभिन्न प्रकार के उत्पीड़नों की व्याख्या की जाए और उनसे बच्चों की सुरक्षा के उपाय किए जाएं। साथ ही साथ POCSO Act, 2012 में पीड़ितों के लिए न्याय प्रक्रिया, उसके बाद उनके पुनर्वास तथा उनके आगे की शिक्षा, मानसिक स्वास्थ्य और समाज में उनके समावेश के उपाय के लिए उपयुक्त दिशानिर्देश और क्षतिपूर्ति या compensation के विस्तृत उपायों का उल्लेख नहीं किया गया है। केवल दोषियों को सजा दिलवाना ही कानून का उद्देश्य नहीं होना चाहिए, बल्कि पीड़ितों के पुनः समाज पूर्ण रूप से ससम्मान, सक्षमता से वापस लाना भी कानून का उद्देश्य होना चाहिए।

महोदय, अधिकांशतः देखने में यह आया है कि बच्चों का जो यौन उत्पीड़न होता है, उनमें से अधिकतर कमजोर वर्गों के बच्चे होते हैं। कमजोर वर्गों के जो बच्चे हैं, उन्हीं में से ज्यादातर अपराध, हिंसा और यौन उत्पीड़न के शिकार होते हैं। यह सबने देखा होगा कि मुजफ्फरपुर में कैसी भयावह घटना हुई, मुजफ्फरपुर बालिका गृह कांड हुआ, जिसमें सैकड़ों बच्चियों के साथ वह अपराध हुआ। महोदय, ऐसे परिवारों के पास इतने संसाधन नहीं होते कि वे लंबी कानूनी प्रक्रिया में अपने बच्चों का साथ दे सकें। अक्सर ऐसे ही कमजोर और गरीब परिवारों के बच्चों को देखकर ही अपराधी, अपराध करने और अपराध करने के बाद पीड़ित परिवारों को डराने का दुःसाहस कर पाते हैं। ऐसे कमजोर वर्गों के परिवारों के लिए कानूनी प्रक्रिया के दौरान आर्थिक मदद अत्यावश्यक है तथा न्याय मिलने के बाद भी अपराध की पुनरावृत्ति न हो, इसके लिए उनके पुनर्वास, शिक्षा, सामाजिक सुरक्षा इत्यादि को कानून बना कर आर्थिक रूप से संरक्षित करना चाहिए। ...(**समय की घंटी**)... सर, मैं आपके माध्यम से माननीय मंत्री से, जो यहीं पर हैं, उनसे यह कहना चाहूँगा कि निर्भया कांड के बाद देश में सरकार की तरफ से एक सकारात्मक पहल हुई, लेकिन इसमें सिर्फ सरकार ही नहीं, बल्कि समाज को भी संवेदनशील करने की आवश्यकता है। इसके लिए व्यापक रूप से जागरूकता अभियान चलाने की आवश्यकता है।...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Hon. Members, the time allotted for Private Members' legislation is now coming to an end. *...(Interruptions)...* Further discussion on the Bill shall subsequently be resumed on the next allotted day. I think, हमें ऐसे मुद्दों पर, cutting across party lines, unanimously discussion करना

Contents Page

चाहिए। Now, we will take up the Special Mentions. I request hon. Members to adhere strictly as per the approved text. Shrimati Sangeeta Yadav.

SPECIAL MENTIONS

Demand for efficacious implementation of Village Map application

श्रीमती संगीता यादव (उत्तर प्रदेश): महोदय, सबसे पहले मैं सरकार को ग्राम मानचित्र एप्लिकेशन लॉन्च करने के लिए हार्दिक बधाई देती हूँ। यह एक महत्वपूर्ण कदम है, जो ग्रामीण विकास में पारदर्शिता और प्रशासनिक सुधारों को बढ़ावा देने में सहायक होगा। विशेष रूप से आपदा प्रबंधन और प्राकृतिक संसाधन प्रबंधन को स्थानीय स्वशासन के साथ एकीकृत करना एक सराहनीय पहल है, जो ग्रामीण क्षेत्रों में प्राकृतिक संसाधनों के संरक्षण और आपदाओं से निपटने में मदद करेगा।

मैं माननीय पंचायती राज मंत्री जी से आग्रह करना चाहूँगी कि सरकार इस एप्लिकेशन के माध्यम से प्रशासनिक सुधार और पारदर्शिता को ग्रामीण क्षेत्रों में भी प्रभावी रूप से लागू करे। यह सुनिश्चित किया जाए कि ग्राम पंचायतों में सरकारी योजनाओं और कार्यक्रमों के क्रियान्वयन में पारदर्शिता बनी रहे, ताकि आम नागरिकों को उनके अधिकारों और योजनाओं की सही जानकारी मिल सके।

इसके अतिरिक्त, मैं सरकार से यह भी अनुरोध करती हूँ कि ग्राम मानचित्र एप्लिकेशन के तहत आपदा प्रबंधन और प्राकृतिक संसाधन प्रबंधन को और भी अधिक प्रभावी तरीके से लागू किया जाए और इसका सकारात्मक प्रभाव गांवों तक पहुंचे, ताकि इन क्षेत्रों में स्थायित्व और विकास सुनिश्चित किया जा सके।

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Shri Satnam Singh Sandhu. Need to Conserve Jahaz Haveli in Punjab.

श्री सतनाम सिंह संधू : सर, मेरा स्पेशल मेंशन पंजाबी में है, इसलिए मैं पंजाबी में बोलना चाहता हूँ।

उपसभाध्यक्ष (श्री विक्रमजीत सिंह साहनी) : ठीक है, आप पंजाबी में बोलिए।

Need to Conserve Jahaz Haveli in Punjab

श्री सतनाम सिंह संधू (नामनिर्देशित) : & "महोदय, मैं सरकार का ध्यान सिख धर्म के लिए

& English translation of the original speech delivered in Punjabi.

दुनिया की सबसे महंगी ज़मीन खरीदने वाले हिंदू जैन वीर टोडरमल जी की विरासती हवेली की दुर्दशा की ओर आकर्षित करना चाहता हूँ। टोडरमल जी गुरु घर के बड़े श्रद्धालु थे और वे पंजाब के इतिहास में हिंदू-सिख भाईचारे की बड़ी मिसाल हैं। उन्होंने माता गुजरी जी और छोटे साहिबजादों बाबा जोरावर सिंह जी और बाबा फतेह सिंह जी का अंतिम संस्कार किया था।

इस कार्य के लिए उन्होंने सोने की 7,800 मोहरें खर्च करके उस समय दुनिया की सबसे महंगी ज़मीन खरीदी थी। तब से सिख हर साल फतेहगढ़ साहिब की धरती पर दीवान टोडरमल जी की महान सेवा को श्रद्धांजलि अर्पित करते हैं। पर, यह बड़ी त्रासदी है कि हम पंजाब की धरती पर टोडरमल जी जैसे महान परोपकारी की विरासती यादगार हवेली की देखभाल नहीं कर सके, जबकि गुजरात के कच्छ में प्रधान मंत्री श्री नरेन्द्र मोदी जी द्वारा गुरुद्वारा लखपत साहिब को संभालने के लिए विशिष्ट कार्य किया गया है। सदियों से यह हवेली ढहते-ढहते जर्जर हो चुकी है। इस महान विरासत की अनदेखी होना बेहद दुखदायी है।

मैं सरकार से सिख धर्म की इस ऐतिहासिक धरोहर को संभालने की पुरज़ोर अपील करता हूँ। मैं मांग करता हूँ कि हिंदू-सिख भाईचारे के प्रतीक इस पुरानी विरासत को संभालने के लिए भारत सरकार का पुरातत्व विभाग (ASI) शीघ्र से शीघ्र कदम उठाए, ताकि हमारी आने वाली पीढ़ियाँ इस महान ऐतिहासिक विरासत को हमेशा याद रखें और प्रेरणा लें।"

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Thank you. आपने साहबजादों की शहादत के लिए बहुत महत्वपूर्ण मुद्दा उठाया। अभी बच्चों पर डिस्कशन हो रहा था। हिन्दी के कवि मैथिलीशरण गुप्त ने भी इस पर लिखा है:-

"जिस कौम के बच्चे यूँ दे सकते हैं बलिदान,
वर्तमान कुछ भी हो, भविष्य होगा महान, महान।"

The hon. Member, Dr. John Brittas (Kerala), associated himself with the Special Mention made by the hon. Member, Shri Satnam Singh Sandhu.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Next Special Mention is by Shri Ghanshyam Tiwari; demand for preserving the heritage of Jaipur city. मैं आदरणीय मेम्बर से दरख्वास्त करूंगा कि जिस लैंग्वेज में उन्होंने स्पेशल मेंशन दिया है और जो approved text है, उसी भाषा में वे निवेदन करें।

Demand for preserving the heritage of Jaipur City

श्री घनश्याम तिवाड़ी (राजस्थान) : महोदय, मैं इस सदन में राजस्थान राज्य के जयपुर शहर के ऐतिहासिक और सांस्कृतिक धरोहरों के संरक्षण पर विशेष ध्यान आकर्षित करना चाहता हूँ।

जयपुर, जिसे 'पिंक सिटी' के नाम से भी जाना जाता है, भारतीय वास्तुकला, संस्कृति और इतिहास का एक अद्वितीय संगम है। यह शहर न केवल अपनी भव्यता और ऐतिहासिक महत्व के

लिए प्रसिद्ध है, बल्कि यह यूनेस्को द्वारा 'वर्ल्ड हेरिटेज सिटी' के रूप में भी मान्यता प्राप्त कर चुका है। जयपुर शहर के ऐतिहासिक स्थल, महल, किले, मंदिर और बाजार समय के साथ-साथ बढ़ती जनसंख्या, अतिक्रमण, अव्यवस्थित शहरीकरण और प्रदूषण के कारण खतरे में पड़ गए हैं। इन धरोहरों की संरचना और शुद्धता को बनाए रखना एक चुनौती बन गई है। जयपुर की हेरिटेज विरासत केवल राजस्थान या भारत ही नहीं, बल्कि समूचे विश्व के लिए अनमोल धरोहर है। इसके संरक्षण के लिए सरकार, स्थानीय प्रशासन और समाज के सभी हिस्सों को मिलकर कार्य करने की आवश्यकता है। यदि हम समय रहते इन स्थलों के संरक्षण के लिए ठोस कदम नहीं उठाते, तो यह हमारी आने वाली पीढ़ियों के लिए एक बड़ी क्षति हो सकती है। जयपुर के ऐतिहासिक स्थल भारतीय संस्कृति के अद्वितीय प्रतीक हैं और हमें इन्हें बचाए रखने के लिए हरसंभव प्रयास करना चाहिए।

अतः मेरा सरकार से निवेदन है कि वह इस संबंध में आवश्यक कार्रवाई कराए जाने का श्रम करे।

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Ghanshyam Tiwari: Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu) and Shri Sandosh Kumar P (Kerala).

Shri M. Shanmugam; Need to revive Sick Cooperative Sugar Mills. Not present. Now Shrimati Kiran Choudhry; Demand for development of Bhiwani Airstrip as container terminal.

Demand for development of Bhiwani Airstrip as Container Terminal

SHRIMATI KIRAN CHOUDHRY (Haryana): Sir, I rise to draw the attention of the Government to the urgent need for infrastructure development in Haryana, specifically, the transformation of the Bhiwani airstrip which was made by Ch. Bansi Lal between 1975-78 into a container terminal and cargo hub. Despite being a major contributor to India's economy, Haryana still lacks a dedicated airport, relying on Chandigarh and Delhi for air connectivity. This absence of air cargo infrastructure hampers industrial growth, trade, and economic development.

(THE VICE-CHAIRMAN, SHRI GHANSHYAM TIWARI, *in the Chair.*)

Bhiwani is uniquely positioned as an ideal location for such a project due to its excellent road connectivity. Multiple national highways, including NH 9, NH 148B, and NH 709A pass through the region, linking it to Delhi, Rajasthan, Punjab, and Gujarat. This strategic positioning makes Bhiwani a perfect hub for logistics and cargo

operations. Developing a container terminal here would provide seamless freight movement, enhance industrial supply chains, and facilitate exports, particularly, for Haryana's thriving automotive, textile and agricultural industries.Furthermore, this initiative would help decongest Delhi, which currently bears the overwhelming load of cargo and logistics traffic. Establishing a cargo hub in Bhiwani would reduce transportation costs, improve efficiency, and attract major investments in warehousing, logistics, and ancillary industries.

I urge upon the Government to conduct a detailed feasibility study and allocate necessary resources to transform Bhiwani airstrip made by Ch. Bansi Lal into a state-of-the-art cargo terminal. This step will strengthen Haryana's economy, create jobs and position India as a global trade leader while reducing logistical bottlenecks in the National Capital Region.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The hon. Member, Shri M. Mohamed Abdulla (Tamil Nadu), associated himself with the Special Mention made by the hon. Member, Shrimati Kiran Choudhry.

Shri Babubhai Jesangbhai Desai; not present. Now, Shri M. Mohamed Abdulla on 'Request to increase the frequency of Train No. 16861/62 Puducherry—Kanyakumari Weekly Express to a daily service.'

Request to increase the frequency of Train No. 16861/62 Puducherry—Kanyakumari Weekly Express to a daily service

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I rise to draw the attention of this august House to the urgent need to increase the frequency of Train No. 16861/62 Puducherry—Kanyakumari Weekly Express to a daily service. This train, inaugurated on 18th July 2013, is a crucial mode of transport connecting key pilgrimage and heritage cities in Tamil Nadu, such as Chidambaram, Kumbakonam, Thanjavur, Pudukkottai, Karaikudi, and Tirunelveli, as well as the Union Territory of Puducherry. The train covers over 11 districts and one Union Territory, serving thousands of passengers daily. Its average occupancy exceeds 150% in both directions, highlighting the overwhelming demand for this service. Despite operating for over 10 years with such high occupancy, the frequency of this train has not been increased, causing significant inconvenience to passengers. This route holds immense cultural, religious, and economic importance, connecting cities of historical and spiritual relevance. By operating only once a week, the service remains inadequate to meet the growing demand of residents, students, and pilgrims. The people of Tamil Nadu

and Puducherry have repeatedly requested that this weekly train be converted into a daily service to address their transportation challenges.

Therefore, I urge the Union Government and the hon. Minister of Railways to take necessary steps to increase the frequency of the Puducherry—Kanyakumari Weekly Express to a daily service. This will ensure better connectivity, ease the travel burden on thousands of commuters, and promote regional development. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri M. Mohamed Abdulla: Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala) and Shri A. A. Rahim (Kerala).

Now, Shri Mohammed Nadimul Haque; not present. Shri Masthan Rao Yadav Beedha; not present. Now, Shri Maharaja Sanajaoba Leishemba.

Need tor establish an AIIMS Hospital in Rural Area of Manipur

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, within a short span of time, there are around 25 AIIMS Hospitals established at different regions of the country. This is a remarkable achievement of the NDA Government led by the hon. Prime Minister. To meet the health care requirements of 140 crore Indians, we need establishment of medical institutes like AIIMS in all corners of the country to extend inclusive health care facilities to remote and rural areas of the country. This will enable the rural poor people to access affordable and quality medical care. The present medical infrastructure in Manipur is also inadequate in comparison with population. Beside this, due to lack of expertise, hundreds of patients are going outside the State for medical treatment thereby facing economic hardships. By establishing an AIIMS Hospital in Manipur, quality and affordable healthcare facilities could be provided to the needy and poor rural people of the State. The institute can be a referral hospital for the entire region and specific research on cancer which is very rampant in the State and also complex diseases could be treated.

So, I urge upon the Union Government to establish a full-fledged AIIMS hospital in rural area of Manipur to address the health-care needs of the poor rural people of Manipur. Thank you, Sir.

Contents Page

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The hon. Member, Shri M. Mohamed Abdulla (Tamil Nadu), associated himself with the Special Mention made by the hon. Member, Shri Maharaja Sanajaoba Leishemba.

The House stands adjourned to meet at 11.00 a.m. on Monday, the 10th February, 2025. Thank you.

The House then adjourned at forty-four minutes past four of the clock till eleven of the clock on Monday, the 10th February, 2025.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)